

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision

Meeting No. 13/82/2015 of 2015-16, to consider the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2015-20 pertaining to Chemical and Allied products and falling under Chapter 29 and 30, was scheduled for **27.11.2015 but actually held on 04.12.2015** under the **Chairmanship of Dr. S.K. Bansal, Jt. DGFT** in Room No.11, Udyog Bhawan, New Delhi.

Following members were present:-

Shri Nirmal Kumar, Dy.DGFT
Shri A.K. Aggarwal, Addl. Indl. Advisor, DC&PC
Shri D.N. Mathur, Consultant, Department of Pharmaceutical
Shri Mahendra Vikram Singh, Foreign Trade Development Officer

The committee went through the minutes of earlier NC –III meeting No. 12/82 was scheduled for 18.11.2015 but actually held on 23.11.2015 and approved the same.

Note:

In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations / Deficiencies received from the concerned Technical authority in the same case or a different case of another firm with the same product. A scanned copy of such document is placed at the end of the Minutes. In some cases, the scanned copy uploaded may be unsigned. In both these instances, the scanned copy uploaded is to be accepted. The U.O.No. / O.M. No. of the scanned copy is reflected in the minutes.

MEETING NUMBER : 13/82-ALC4/2015 **MEETING DATE** : 27.11.2015

1	Case No.:36/19/82-ALC4/2014	Party Name:ALKALI METALS LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01524/AM15/	RLA File :09/24/040/00503/AM12/	Lic.No/Date:0910052125 12.04.2012	Defer Date:30.12.2015
Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemical).				

2	Case No.:38/19/82-ALC4/2014	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01526/AM15/	RLA File :09/24/040/00050/AM13/	Lic.No/Date:0910052706 21.05.2012	Defer Date:30.12.2015
Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemical).				

3	Case No.:18/19/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01506/AM15/	RLA File :09/24/040/00085/AM13/	Lic.No/Date:0910052887 05.06.2012	Defer Date:30.12.2015

Decision : Reply received from the firm and sent to DOP. It was decided to defer the case for want of comment of DOP.

4	Case No.:33/20/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01019/AM14/	RLA File :08/24/040/00097/AM13/	Lic.No/Date:0810112515 14.06.2012	Defer Date: 30.12.2015
Decision : The Committee decided to defer the case for want of comments of DoP.				

5	Case No.:4/4/82-ALC4/2013	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00045/AM14/	RLA File :03/95/040/00880/AM13/	Lic.No/Date:0310724136 14.02.2013	Defer Date:30.12.2015
Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemical).				

6	Case No.:46/13/82-ALC4/2015	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01009/AM16/	RLA File :34/24/040/00241/AM13/	Lic.No/Date:3410036142 15.02.2013	Defer Date:
Decision : The Committee decided to defer the case for want of comments of DCPC.				

7	Case No.:79/1/82-ALC4/2013	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01437/AM13/	RLA File :05/24/040/00420/AM13/	Lic.No/Date:0510346353 18.02.2013	Defer Date: 30.12.2015
Decision: The Committee decided to defer the case for want of comments of DCPC (Petrochemical).				

8	Case No.:71/13/82-ALC4/2015	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/01034/AM16/	RLA File :07/24/040/00494/AM13/	Lic.No/Date:0710093995 01.03.2013	Defer Date:
Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/434/2015-FPI(Norms) dated 13.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

9	Case No.:20/7/82-ALC4/2014	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Rejected
	HQ File :01/82/050/00664/AM15/	RLA File :09/24/040/00041/AM14/	Lic.No/Date:0910056000 15.05.2013	Defer Date:
Decision : The Committee noted that information has been called for from the firm by NC in its				

	meeting No.4/82 dated 12.6.2015 but reply has not been received so far. The Committee accordingly decided to reject the case. RA concerned may take further necessary action as per decision of NC.
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10	Case No.:173/5/82-ALC4/2015	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00313/AM16/	RLA File :05/23/040/00069/AM14/	Lic.No/Date:0510356983 13.06.2013	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC(chemical).			

11	Case No.:35/26/83-ALC1/2013	Party Name:PIRAMAL ENTERPRISES LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/83/050/00358/AM14/	RLA File :03/95/040/00934/AM13/	Lic.No/Date:0310742480 23.07.2013	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of DCPC forwarded vide U.O.No.14010/70/2015-CH-II dated 02.12.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

12	Case No.:1/10/82-ALC4/2013	Party Name:MICRO LABS LTD	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00184/AM14/	RLA File :07/24/040/00111/AM14/	Lic.No/Date:0710097180 30.07.2013	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/303/2015-FPI(Norms) dated November 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

13	Case No.:31/4/82-ALC4/2014	Party Name:UNIVERSAL BIOFUELS PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00279/AM15/	RLA File :09/24/040/00155/AM14/	Lic.No/Date:0910056959 31.07.2013	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemical).			

14	Case No.:9/30/83-ALC1/2013	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/83/050/00471/AM14/	RLA File :07/24/040/00152/AM14/	Lic.No/Date:0710097668 22.08.2013	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

15	Case No.:17/4/82-ALC4/2015	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0510364363	Defer

	:01/82/050/00056/AM16/	:05/23/040/00211/AM14/	04.09.2013	Date:30.12.2015
Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemical).				

16	Case No.: 36/19/82-ALC4/2013	Party Name:SOHAM ORGANICS PVT LTD	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Rejected
	HQ File :01/82/050/00981/AM14/	RLA File :31/83/040/00124/AM14/	Lic.No/Date:3110060943 29.10.2013	Defer Date:
	Decision : The Committee noted that information has been called for from the firm by NC in its meeting No.7/82 dated 24.7.2015 but reply has not been received so far. The Committee accordingly decided to reject the case. RA concerned may take further necessary action as per decision of NC.			

17	Case No.: 45/13/82-ALC4/2015	Party Name:ATUL LIMITED,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/01008/AM16/	RLA File :08/24/040/00335/AM14/	Lic.No/Date:0810126312 07.11.2013	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of DCPC forwarded vide U.O.No.14010/16/2015-CH-II dated 10.11.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

18	Case No.: 140/23/82-ALC4/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01187/AM14/	RLA File :03/95/040/00495/AM14/	Lic.No/Date:0310758627 21.11.2013	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

19	Case No.: 70/13/82-ALC4/2015	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/01033/AM16/	RLA File :07/24/040/00327/AM14/	Lic.No/Date:0710100905 30.12.2013	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/434/2015-FPI(Norms) dated 13.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

20	Case No.: 192/3/82-ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00196/AM15/	RLA File :09/24/040/00513/AM14/	Lic.No/Date:0910058896 10.01.2014	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals).			

21	Case No.: 48/13/82-ALC4/2015	Party Name:BELCHEM INDS. INDIA PVT. LTD.	Meet No/Date:13/82-ALC4/2015	Status:Case Deferred
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			27.11.2015	
	HQ File :01/82/050/01011/AM16/	RLA File :03/94/040/00860/AM14/	Lic.No/Date:0310766718 17.01.2014	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals).			

	Case No.:208/3/82-ALC4/2014	Party Name:OGENE SYSTEMS INDIA PVT. LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
22	HQ File :01/82/050/00212/AM15/	RLA File :09/24/040/00515/AM14/	Lic.No/Date:0910059017 22.01.2014	Defer Date:30.12.2015
	Decision : The Committee based on the written comments forwarded by the D/o C&PC, vide U.O.No.14010/97/2012-Ch-II dated 11.08.2015, uploaded along with these minutes decided to call for information from the firm and deferred the case.			

	Case No.:12/21/82-ALC4/2013	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Rejected
23	HQ File :01/82/050/01042/AM14/	RLA File :22/21/040/00096/AM14/	Lic.No/Date:2210014544 23.01.2014	Defer Date:
	Decision : The Committee noted that information has been called for from the firm by NC in its meeting No.3/82 dated 20.05.2015. In spite repeated reminders reply has not been received so far. The Committee accordingly decided to reject the case. RA concerned may take further necessary action as per decision of NC.			

	Case No.:187/3/82-ALC4/2014	Party Name:ALCHEM INTERNATIONAL LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Rejected
24	HQ File :01/82/050/00191/AM15/	RLA File :05/23/040/00413/AM14/	Lic.No/Date:0510376990 24.01.2014	Defer Date:
	Decision : The Committee noted that information has been called for from the firm by NC in its meeting No.16/82 dated 23.01.2015. In spite repeated reminders reply has not been received so far. The Committee accordingly decided to reject the case. RA concerned may take further necessary action as per decision of NC.			

	Case No.:108/3/82-ALC4/2014	Party Name:CROPNOSYS (INDIA) PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
25	HQ File :01/82/050/00112/AM15/	RLA File :03/94/040/00908/AM14/	Lic.No/Date:0310767733 24.01.2014	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

	Case No.:44/4/82-ALC4/2014	Party Name:CATAPHARMA CHEMICALS PVT. LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
26	HQ File :01/82/050/00292/AM15/	RLA File :31/83/040/00199/AM14/	Lic.No/Date:3110062387 30.01.2014	Defer Date:
	Decision : The import and export product is similar with the difference that export product			

mentions 'Pharma grade' which does not justifies wastage more than 2%. Accordingly, the Committee decided to ratify norms with 2% wastage under Para 4.7 of HBP. RA concerned may take further necessary action as per decision of NC.

27	Case No.: 177/3/82-ALC4/2014	Party Name:INDO AMINES LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status: Case Deferred
	HQ File :01/82/050/00181/AM15/	RLA File :03/94/040/00958/AM14/	Lic.No/Date:0310768616 30.01.2014	Defer Date:30.12.2015
	Decision : The Committee based on the written comments forwarded by the D/o C&PC, U.O.no.14010/81/2010-Ch-II dated 23.7.2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

28	Case No.: 165/3/82-ALC4/2014	Party Name:MANGALAM ORGANICS LIMITED.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status: Case Approved
	HQ File :01/82/050/00169/AM15/	RLA File :03/94/040/00448/AM14/	Lic.No/Date:0310768928 03.02.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/14/2015-Ch-II dated 21.10.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

29	Case No.: 45/19/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status: Case Deferred
	HQ File :01/82/050/01533/AM15/	RLA File :09/24/040/00600/AM14/	Lic.No/Date:0910059428 26.02.2014	Defer Date:14.01.2015
	Decision: The Committee decided to defer the case for want of comments of DOP.			

30	Case No.: 58/6/82-ALC4/2014	Party Name:BAYER CROPS SCIENCE LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status: Case Deferred
	HQ File :01/82/050/00460/AM15/	RLA File :03/94/040/00797/AM14/	Lic.No/Date:0310772503 28.02.2014	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

31	Case No.: 106/3/82-ALC4/2014	Party Name:PERFECT VITAMINS PVT.LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status: Case Deferred
	HQ File :01/82/050/00110/AM15/	RLA File :03/95/040/00960/AM14/	Lic.No/Date:0310772411 28.02.2014	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

32	Case No.: 46/6/82-ALC4/2014	Party Name:NAPROD LIFE SCIENCES PVT. LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status: Case Rejected
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	HQ File :01/82/050/00448/AM15/	RLA File :03/95/040/00986/AM14/	Lic.No/Date:0310772962 04.03.2014	Defer Date:
	Decision : The Committee noted that information has been called for from the firm by NC in its meeting No.19/82 dated 18.03.2015 followed by reminders dated 20.05.2015 and 24.7.2015 reply has not been received so far. The Committee accordingly decided to reject the case. RA concerned may take further necessary action as per decision of NC.			
33	Case No.:34/6/82-ALC4/2014	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00436/AM15/	RLA File :03/94/040/00973/AM14/	Lic.No/Date:0310773112 05.03.2014	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			
34	Case No.:58/4/82-ALC4/2014	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00306/AM15/	RLA File :22/24/040/00100/AM14/	Lic.No/Date:2210014694 14.03.2014	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			
35	Case No.:57/3/82-ALC4/2014	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00061/AM15/	RLA File :05/23/040/00506/AM14/	Lic.No/Date:0510382053 18.03.2014	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			
36	Case No.:51/5/82-ALC4/2014	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00368/AM15/	RLA File :03/94/040/01098/AM14/	Lic.No/Date:0310776087 27.03.2014	Defer Date:30.12.2015
	Decision : The Committee based on the written comments forwarded by the D/o C&PC, U.O.no.14010/106/2011-Ch-II dated 02.12.2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			
37	Case No.:127/6/82-ALC4/2014	Party Name:CATAPHARMA CHEMICALS PVT. LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00529/AM15/	RLA File :31/83/040/00232/AM14/	Lic.No/Date:3110063312 28.03.2014	Defer Date:
	Decision : The import and export product is similar with the difference that export product mentions 'Pharma grade' which does not justifies wastage more than 2%. Accordingly, the Committee decided to ratify norms with 2% wastage under Para 4.7 of HBP. RA concerned may take further necessary action as per decision of NC.			
38	Case No.:51/6/82-ALC4/2014	Party Name:PERFECT INDUSTRIES PRIVATE LIMITED.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred

	HQ File :01/82/050/00453/AM15/	RLA File :03/95/040/01054/AM14/	Lic.No/Date:0310776759 02.04.2014	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals).			

	Case No.:50/6/82- ALC4/2014	Party Name:V & V PHARMA INDUSTRIES	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Deferred
39	HQ File :01/82/050/00452/AM15/	RLA File :03/95/040/01061/AM14/	Lic.No/Date:0310776760 02.04.2014	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals).			

	Case No.:92/8/82- ALC4/2015	Party Name:YASHASHVI RASAYAN PVT.LTD	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Approved
40	HQ File :01/82/050/00888/AM16/	RLA File :52/24/040/00055/AM14/	Lic.No/Date:5210040903 02.04.2014	Defer Date:
	Decision : Already approved in 10/82/AM-16 dated 15.10.2015. Therefore, it was decided to withdraw the case.			

	Case No.:22/10/82- ALC4/2014	Party Name:OGENE SYSTEMS INDIA PVT. LTD.	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Rejected
41	HQ File :01/82/050/00936/AM15/	RLA File :09/24/040/00669/AM14/	Lic.No/Date:0910059697 03.04.2014	Defer Date:
	Decision : The Committee noted that information has been called for from the firm by NC in its meeting No.7/82 dated 24.7.2015. Inspite repeated reminders reply has not been received so far. The Committee accordingly decided to reject the case. RA concerned may take further necessary action as per decision of NC.			

	Case No.:20/6/82- ALC4/2014	Party Name:ADISHANK CHEMICALS PVT.LTD.	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Deferred
42	HQ File :01/82/050/00422/AM15/	RLA File :03/94/040/01140/AM14/	Lic.No/Date:0310777786 09.04.2014	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals).			

	Case No.:1/2/82- ALC4/2014	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Deferred
43	HQ File :01/82/050/00003/AM15/	RLA File :08/24/040/00008/AM15/	Lic.No/Date:0810130534 11.04.2014	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

	Case No.:32/5/82- ALC4/2014	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Deferred
44	HQ File	RLA File	Lic.No/Date:3110063481	Defer

	:01/82/050/00349/AM15/	:31/83/040/00008/AM15/	11.04.2014	Date:30.12.2015
Decision : The Committee noted that information called for is awaited. Accordingly, it was decided to await the reply and deferred the case.				

45	Case No.: 34/5/82- ALC4/2014	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Rejected
	HQ File :01/82/050/00351/AM15/	RLA File :34/24/040/00003/AM15/	Lic.No/Date:3410039800 15.04.2014	Defer Date:
	Decision : The Committee noted that information has been called for from the firm by NC in its meeting No.4/82 dated 12.6.2015. Inspite repeated reminders reply has not been received so far. The Committee accordingly decided to reject the case. RA concerned may take further necessary action as per decision of NC.			

46	Case No.: 48/10/82- ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Rejected
	HQ File :01/82/050/00962/AM15/	RLA File :09/24/040/00650/AM14/	Lic.No/Date:0910059803 22.04.2014	Defer Date:
	Decision : The Committee noted that information has been called for from the firm by NC in its meeting No.2/82 dated 29.04.2015. Inspite repeated reminders reply has not been received so far. The Committee accordingly decided to reject the case. RA concerned may take further necessary action as per decision of NC.			

47	Case No.: 49/13/82- ALC4/2015	Party Name:BELCHEM INDS. INDIA PVT. LTD.	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01012/AM16/	RLA File :03/94/040/01118/AM14/	Lic.No/Date:0310779215 23.04.2014	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

48	Case No.: 183/6/82- ALC4/2014	Party Name:TIDE INDUSTRIES	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00585/AM15/	RLA File :34/24/040/00005/AM15/	Lic.No/Date:3410039854 23.04.2014	Defer Date:30.12.2015
	Decision : The Committee based on the written comments forwarded by the D/o C&PC, U.O.no.14010/40/2011-Ch-II dated 28.7.2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

49	Case No.: 53/5/82- ALC4/2014	Party Name:UNIMAX CHEMICALS PVT LTD.	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00370/AM15/	RLA File :03/95/040/00015/AM15/	Lic.No/Date:0310779156 23.04.2014	Defer Date:
	Decision : Already approved in meeting no.12/82/AM-16 dated 18.11.2015. Accordingly, it was decided to withdraw the case.			

50	Case No.: 6/5/82- ALC4/2014	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:13/82- ALC4/2015	Status:Case Rejected
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			27.11.2015	
	HQ File :01/82/050/00323/AM15/	RLA File :05/24/040/00034/AM15/	Lic.No/Date:0510384810 24.04.2014	Defer Date:
	Decision : The Committee noted that information has been called for from the firm by NC in its meeting No.4/82 dated 12.6.2015. Inspite repeated reminders reply has not been received so far. The Committee accordingly decided to reject the case. RA concerned may take further necessary action as per decision of NC.			

51	Case No.:64/5/82-ALC4/2014	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00381/AM15/	RLA File :03/95/040/00026/AM15/	Lic.No/Date:0310779504 25.04.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, forwarded vide U.O.no.14010/62/2010-Ch-II dated 02.12.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

52	Case No.:41/10/82-ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Rejected
	HQ File :01/82/050/00955/AM15/	RLA File :09/24/040/00028/AM15/	Lic.No/Date:0910059852 25.04.2014	Defer Date:
	Decision : The Committee noted that information has been called for from the firm by NC in its meeting No.2/82 dated 29.4.2015 followed by reminders dated 12.6.2015, 24.7.2015 and 30.09.2015 reply has not been received so far. The Committee accordingly decided to reject the case. RA concerned may take further necessary action as per decision of NC.			

53	Case No.:46/10/82-ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Rejected
	HQ File :01/82/050/00960/AM15/	RLA File :09/24/040/00029/AM15/	Lic.No/Date:0910059853 25.04.2014	Defer Date:
	Decision : The Committee noted that information has been called for from the firm by NC in its meeting No.2/82 dated 29.4.2015 followed by reminders dated 12.6.2015, 24.7.2015 and 30.09.2015 reply has not been received so far. The Committee accordingly decided to reject the case. RA concerned may take further necessary action as per decision of NC.			

54	Case No.:51/10/82-ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00965/AM15/	RLA File :09/24/040/00039/AM15/	Lic.No/Date:0910059887 28.04.2014	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals).			

55	Case No.:61/10/82-ALC4/2014	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:13/82-ALC4/2015	Status:Case Deferred
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			27.11.2015	
	HQ File :01/82/050/00975/AM15/	RLA File :03/95/040/00913/AM14/	Lic.No/Date:0310779831 29.04.2014	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals/			

	Case No.:237/6/82- ALC4/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD.,	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Deferred
56	HQ File :01/82/050/00639/AM15/	RLA File :17/24/040/00002/AM15/	Lic.No/Date:1710005803 05.05.2014	Defer Date: 30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Petrochemicals)			

	Case No.:39/5/82- ALC4/2014	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Deferred
57	HQ File :01/82/050/00356/AM15/	RLA File :08/24/040/00048/AM15/	Lic.No/Date:0810131081 05.05.2014	Defer Date:
	Decision : The Committee decided to defer the case for want of comments of DOP.			

	Case No.:54/5/82- ALC4/2014	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Deferred
58	HQ File :01/82/050/00371/AM15/	RLA File :03/95/040/00077/AM15/	Lic.No/Date:0310780621 05.05.2014	Defer Date:14.01.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

	Case No.:383/5/82- ALC4/2015	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Approved
59	HQ File :01/82/050/00523/AM16/	RLA File :09/24/040/00019/AM15/	Lic.No/Date:0910060081 13.05.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/473/2015-PI(Norms) dated 24.11.2015 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:44/10/82- ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Rejected
60	HQ File :01/82/050/00958/AM15/	RLA File :09/24/040/00053/AM15/	Lic.No/Date:0910060088 13.05.2014	Defer Date:
	Decision : The Committee noted that information has been called for from the firm by NC in its meeting No.4/82 dated 12.6.2015 followed by reminder dated 24.7.2015 reply has not been received so far. The Committee accordingly decided to reject the case. RA concerned may take further necessary action as per decision of NC.			

61	Case No.:59/10/82- ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Rejected
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	HQ File :01/82/050/00973/AM15/	RLA File :09/24/040/00045/AM15/	Lic.No/Date:0910060084 13.05.2014	Defer Date:
	Decision : The Committee noted that information has been called for from the firm by NC in its meeting No.2/82 dated 29.4.2015 followed by reminder dated 12.06.2015 but reply has not been received so far. The Committee accordingly decided to reject the case. RA concerned may take further necessary action as per decision of NC.			

62	Case No.:44/13/82-ALC4/2015	Party Name:ATUL BIOSCIENCE LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01007/AM16/	RLA File :52/24/040/00004/AM15/	Lic.No/Date:5210041063 23.05.2014	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

63	Case No.:13/2/82-ALC4/2015	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00028/AM16/	RLA File :05/23/040/00080/AM15/	Lic.No/Date:0510387607 28.05.2014	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

64	Case No.:38/8/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00702/AM15/	RLA File :09/24/040/00108/AM15/	Lic.No/Date:0910060258 28.05.2014	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

65	Case No.:51/8/82-ALC4/2014	Party Name:PVS LABORATORIES LTD	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Rejected
	HQ File :01/82/050/00715/AM15/	RLA File :09/24/040/00022/AM15/	Lic.No/Date:0910060267 28.05.2014	Defer Date:
	Decision : The Committee noted that information has been called for from the firm by NC in its meeting No.4/82 dated 12.06.2015. In spite repeated reminders reply has not been received so far. The Committee accordingly decided to reject the case. RA concerned may take further necessary action as per decision of NC.			

66	Case No.:165/6/82-ALC4/2014	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00567/AM15/	RLA File :02/24/040/00037/AM15/	Lic.No/Date:0210203844 05.06.2014	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC (Chemical).			

67	Case No.:106/8/82-ALC4/2014	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00770/AM15/	RLA File :03/94/040/00131/AM15/	Lic.No/Date:0310785223 12.06.2014	Defer Date:30.12.2015

Decision : The Committee decided to defer the case for want of comments of DCPC (Chemical).

68	Case No.:60/10/82-ALC4/2014	Party Name:BIO-TECH OPHTHALMICS PVT. LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00974/AM15/	RLA File :08/24/040/00116/AM15/	Lic.No/Date:0810132332 13.06.2014	Defer Date:30.12.2015
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			

69	Case No.:364/5/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00504/AM16/	RLA File :09/24/040/00124/AM15/	Lic.No/Date:0910060469 17.06.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/276/2015-PI(Norms) dated Sept. 2015 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

70	Case No.:77/8/82-ALC4/2014	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00741/AM15/	RLA File :03/94/040/00196/AM15/	Lic.No/Date:0310785501 17.06.2014	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

71	Case No.:20/8/82-ALC4/2014	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00684/AM15/	RLA File :09/24/040/00139/AM15/	Lic.No/Date:0910060467 17.06.2014	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

72	Case No.:19/8/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case deferred
	HQ File :01/82/050/00683/AM15/	RLA File :09/24/040/00153/AM15/	Lic.No/Date:0910060486 18.06.2014	Defer Date:30.12.2013
	Decision : The Committee noted that information has been called for from firm is awaited. The Committee deferred the case.			

73	Case No.:52/8/82-ALC4/2014	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00716/AM15/	RLA File :07/24/040/00096/AM15/	Lic.No/Date:0710105418 26.06.2014	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

74	Case No.:63/10/82-ALC4/2014	Party Name:SAVVY CARE & COSMETICS PVT LTD	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Rejected
	HQ File :01/82/050/00977/AM15/	RLA File :03/95/040/00254/AM15/	Lic.No/Date:0310786114 27.06.2014	Defer Date:
	Decision : The Committee noted that information has been called for from the firm by NC in its meeting No.4/82 dated 12.6.2015. In spite repeated reminders reply has not been received so far. The Committee accordingly decided to reject the case. RA concerned may take further necessary action as per decision of NC			

75	Case No.:199/6/82-ALC4/2014	Party Name:H.J.AROCHEM PVT. LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Rejected
	HQ File :01/82/050/00601/AM15/	RLA File :08/24/040/00569/AM14/	Lic.No/Date:0810132520 30.06.2014	Defer Date:
	Decision : The Committee noted that information has been called for from the firm by NC in its meeting No.7/82 dated 24.07.2015. In spite repeated reminders reply has not been received so far. The Committee accordingly decided to reject the case. RA concerned may take further necessary action as per decision of NC			

76	Case No.:202/6/82-ALC4/2014	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00604/AM15/	RLA File :05/23/040/00139/AM15/	Lic.No/Date:0510389232 01.07.2014	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

77	Case No.:83/8/82-ALC4/2014	Party Name:MANGALAM ORGANICS LIMITED (FORMERLY DUJODWALA	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00747/AM15/	RLA File :03/95/040/00109/AM15/	Lic.No/Date:0310786418 04.07.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/14/2015-Ch-II dated 21.10.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

78	Case No.:62/10/82-ALC4/2014	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00976/AM15/	RLA File :03/95/040/00271/AM15/	Lic.No/Date:0310786523 08.07.2014	Defer Date:30.12.2015:
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

79	Case No.:44/15/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01331/AM15/	RLA File :09/24/040/00192/AM15/	Lic.No/Date:0910060635 09.07.2014	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

80	Case No.:26/9/82-ALC4/2014	Party Name:ALMELO PVT LTD	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00823/AM15/	RLA File :09/24/040/00188/AM15/	Lic.No/Date:0910060660 11.07.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/604/2015-PI(Norms) dated October, 2015 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

81	Case No.:375/5/82-ALC4/2015	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00515/AM16/	RLA File :22/24/040/00023/AM15/	Lic.No/Date:2210015018 12.07.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/284/2015-PI(Norms) dated October 2015 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

82	Case No.:365/5/82-ALC4/2015	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00505/AM16/	RLA File :22/24/040/00028/AM15/	Lic.No/Date:2210015020 15.07.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/283/2015-PI(Norms) dated October 2015 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

83	Case No.:200/6/82-ALC4/2014	Party Name:PANACEA BIOTEC LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00602/AM15/	RLA File :05/24/040/00168/AM15/	Lic.No/Date:0510389734 16.07.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of DBT forwarded vide O.M. No.BT/IL/05/316/2010-PID dated 29.10.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

84	Case No.:72/10/82-ALC4/2014	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00986/AM15/	RLA File :07/24/040/00112/AM15/	Lic.No/Date:0710105884 18.07.2014	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC(Chemicals)			

85	Case No.:25/15/82-ALC4/2014	Party Name:SHIVAM OILS & PROTEINS INDUSTRY,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
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HQ File :01/82/050/01312/AM15/	RLA File :56/24/040/00019/AM15/	Lic.No/Date:5610004338 22.07.2014	Defer Date:30.12.2015
Decision : The Committee decided to defer the case for want of comments of DCPC(Chemicals)			

86	Case No.:71/8/82-ALC4/2014	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Rejected
	HQ File :01/82/050/00735/AM15/	RLA File :34/24/040/00099/AM15/	Lic.No/Date:3410040394 23.07.2014	Defer Date:
	Decision : The Committee noted that information has been called for from the firm by NC in its meeting No.18/82 dated 18.2.2015 followed by reminders dated 29.4.2015, 12.6.2015 and 24.7.2015 reply has not been received so far. The Committee accordingly decided to reject the case. RA concerned may take further necessary action as per decision of NC.			

87	Case No.:66/8/82-ALC4/2014	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Rejected
	HQ File :01/82/050/00730/AM15/	RLA File :05/24/040/00205/AM15/	Lic.No/Date:0510390158 06.08.2014	Defer Date:
	Decision : The Committee noted that information has been called for from the firm by NC in its meeting No.18/82 dated 18.2.2015 followed by reminders dated 29.4.2015 and 12.6.2015 reply has not been received so far. The Committee accordingly decided to reject the case. RA concerned may take further necessary action as per decision of NC.			

88	Case No.:42/13/82-ALC4/2014	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/01045/AM15/	RLA File :09/24/040/00242/AM15/	Lic.No/Date:0910060833 07.08.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/105/2015-PI(Norms) dated October 2015 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

89	Case No.:53/9/82-ALC4/2014	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00850/AM15/	RLA File :34/24/040/00111/AM15/	Lic.No/Date:3410040436 11.08.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/282/2015-PI(Norms) dated October 2015 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

90	Case No.:8/9/82-ALC4/2014	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00805/AM15/	RLA File :05/24/040/00202/AM15/	Lic.No/Date:0510390250 11.08.2014	Defer Date:

	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/252/2015-PI(Norms) dated October 2015 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
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91	Case No.:93/9/82-ALC4/2014	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00890/AM15/	RLA File :03/95/040/00412/AM15/	Lic.No/Date:0310787910 11.08.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/95/2011-Ch-II dated 20 th October 2015 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

92	Case No.:21/9/82-ALC4/2014	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00818/AM15/	RLA File :13/24/040/00020/AM15/	Lic.No/Date:1310047575 12.08.2014	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals			

93	Case No.:211/13/82-ALC4/2014	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/01214/AM15/	RLA File :03/94/040/00423/AM15/	Lic.No/Date:0310788032 14.08.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, forwarded vide U.O.No.14010/67/2011-CH-II dated 30.9.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

94	Case No.:60/13/82-ALC4/2014	Party Name:VERDANT LIFE SCIENCES PVT LTD	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/01063/AM15/	RLA File :09/24/040/00238/AM15/	Lic.No/Date:0910060869 20.08.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/176/2015-PI(Norms) dated October 2015 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

95	Case No.:229/13/82-ALC4/2014	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/01232/AM15/	RLA File :03/94/040/00465/AM15/	Lic.No/Date:0310788333 25.08.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/67/2011-Ch-II dated 30.09.2015 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

96	Case No.:17/15/82-ALC4/2014	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/01304/AM15/	RLA File :03/95/040/00428/AM15/	Lic.No/Date:0310788314 25.08.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, forwarded vide U.O.no.14010/62/2010-Ch-II dated 02.12.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

97	Case No.:37/7/82-ALC4/2015	Party Name:DR J PHARMACHEM (INDIA)(PROP.ADITYA PRAMOD JOGDEO)	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00642/AM16/	RLA File :31/83/040/00125/AM15/	Lic.No/Date:3110064792 28.08.2014	Defer Date:30.12.2015
	Decision : The Committee decided noted that information called for from the firm is awaited. The Committee accordingly deferred the case.			

98	Case No.:254/13/82-ALC4/2014	Party Name:SEQUENT SCIENTIFIC LTD	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01257/AM15/	RLA File :03/95/040/00459/AM15/	Lic.No/Date:0310788513 28.08.2014	Defer Date:30.12.2015
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly deferred the case.			

99	Case No.:217/13/82-ALC4/2014	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01220/AM15/	RLA File :03/94/040/00494/AM15/	Lic.No/Date:0310788620 02.09.2014	Defer Date:30.12.2015
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly deferred the case.			

100	Case No.:401/5/82-ALC4/2015	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00541/AM16/	RLA File :34/24/040/00141/AM15/	Lic.No/Date:3410040510 04.09.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/282/2015-PI(Norms) dated October 2015 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

101	Case No.:22/13/82-ALC4/2014	Party Name:MANGALAM ORGANICS LIMITED (FORMERLY DUJODWALA	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0310788810	Defer

	:01/82/050/01025/AM15/	:03/95/040/00379/AM15/	05.09.2014	Date:30.12.2015
Decision : The Committee decided to defer the case for want of comments of DoP.				

102	Case No.:196/13/82-ALC4/2014	Party Name:KOPRAN LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Rejected
	HQ File :01/82/050/01199/AM15/	RLA File :03/94/040/00545/AM15/	Lic.No/Date:0310788934 09.09.2014	Defer Date:
	Decision : The Committee noted that information has been called for from the firm by NC in its meeting No.7/82 dated 24.7.2015 followed by reminder dated 30.09.2015 reply has not been received so far. The Committee accordingly decided to reject the case. RA concerned may take further necessary action as per decision of NC.			

103	Case No.:201/13/82-ALC4/2014	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/01204/AM15/	RLA File :03/94/040/00499/AM15/	Lic.No/Date:0310788928 09.09.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/100/2012-Ch-II dated 10.11.2015 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

104	Case No.:27/13/82-ALC4/2014	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/01030/AM15/	RLA File :03/95/040/00494/AM15/	Lic.No/Date:0310788943 09.09.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/64/2013-Ch-II dated 15.04.2015 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

105	Case No.:23/13/82-ALC4/2014	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/01026/AM15/	RLA File :03/95/040/00496/AM15/	Lic.No/Date:0310788911 09.09.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/95/2011-Ch-II dated 20.10.2015 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

106	Case No.:250/13/82-ALC4/2014	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/01253/AM15/	RLA File :03/95/040/00490/AM15/	Lic.No/Date:0310788892 09.09.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/95/2011-Ch-II dated 30.04.2015 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of			

	HBP Vol.1. RA concerned may take necessary action as per decision of NC.
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107	Case No.:71/13/82-ALC4/2014	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/01074/AM15/	RLA File :09/24/040/00313/AM15/	Lic.No/Date:0910060931 10.09.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/105/2015-PI(Norms) dated October 2015 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

108	Case No.:53/13/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Rejected
	HQ File :01/82/050/01056/AM15/	RLA File :09/24/040/00240/AM15/	Lic.No/Date:0910060930 10.09.2014	Defer Date:
	Decision : The Committee noted that information has been called for from the firm by NC in its meeting No.7/82 dated 24.7.2015 followed by reminder dated 30.09.2015 reply has not been received so far. The Committee accordingly decided to reject the case. RA concerned may take further necessary action as per decision of NC.			

109	Case No.:197/13/82-ALC4/2014	Party Name:KOPRAN LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Rejected
	HQ File :01/82/050/01200/AM15/	RLA File :03/94/040/00547/AM15/	Lic.No/Date:0310789054 11.09.2014	Defer Date:
	Decision : The Committee noted that information has been called for from the firm by NC in its meeting No.7/82 dated 24.7.2015 followed by reminder dated 30.09.2015 reply has not been received so far. The Committee accordingly decided to reject the case. RA concerned may take further necessary action as per decision of NC.			

110	Case No.:4/8/82-ALC4/2014	Party Name:HONOUR LAB LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00668/AM15/	RLA File :09/24/040/00318/AM15/	Lic.No/Date:0910060963 12.09.2014	Defer Date: 30.12.2015
	Decision : Requisite information has been received and send to DoP on 10.12.2015. The Committee decided to defer the case for want of comments from DoP.			

111	Case No.:6/8/82-ALC4/2014	Party Name:HONOUR LAB LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00670/AM15/	RLA File :09/24/040/00314/AM15/	Lic.No/Date:0910060964 12.09.2014	Defer Date: 30.12.2015
	Decision : Requisite information has been received and send to DoP on 10.12.2015. The Committee decided to defer the case for want of comments from DoP.			

112	Case No.:8/8/82-	Party Name:HONOUR LAB	Meet No/Date:13/82-	Status :
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	ALC4/2014	LIMITED	ALC4/2015 27.11.2015	Case deferred
	HQ File :01/82/050/00672/AM15/	RLA File :09/24/040/00315/AM15/	Lic.No/Date:0910060966 12.09.2014	Defer Date: 30.12.2015
Decision : Requisite information has been received and send to DoP on 10.12.2015. The Committee decided to defer the case for want of comments from DoP.				

	Case No.:28/13/82-ALC4/2014	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
113	HQ File :01/82/050/01031/AM15/	RLA File :03/95/040/00398/AM15/	Lic.No/Date:0310789099 12.09.2014	Defer Date:30.12.2015
Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly deferred the case.				

	Case No.:398/5/82-ALC4/2015	Party Name:YASH RASAYAN & CHEMICALS	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Approved
114	HQ File :01/82/050/00538/AM16/	RLA File :34/24/040/00122/AM15/	Lic.No/Date:3410040555 15.09.2014	Defer Date:
Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/42/2015-Ch-II dated 07.10.2015 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

	Case No.:188/13/82-ALC4/2014	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
115	HQ File :01/82/050/01191/AM15/	RLA File :03/94/040/00102/AM15/	Lic.No/Date:0310789322 17.09.2014	Defer Date:30.12.2015
Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly deferred the case.				

	Case No.:57/13/82-ALC4/2014	Party Name:HELLO PAINTS (P) LTD	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
116	HQ File :01/82/050/01060/AM15/	RLA File :05/23/040/00277/AM15/	Lic.No/Date:0510391246 19.09.2014	Defer Date:30.12.2015
Decision : The Committee deferred the case for want of comments of DCPC(Chemicals).				

	Case No.:125/8/82-ALC4/2014	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
117	HQ File :01/82/050/00789/AM15/	RLA File :09/24/040/00345/AM15/	Lic.No/Date:0910061000 19.09.2014	Defer Date:30.12.2015
Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly deferred the case.				

118	Case No.:9/15/82-ALC4/2014	Party Name:VIRCHOW BIOTECH PV T LTD.,	Meet No/Date:13/82-ALC4/2015	Status:Case Deferred
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			27.11.2015	
	HQ File :01/82/050/01296/AM15/	RLA File :09/24/040/00327/AM15/	Lic.No/Date:0910061001 19.09.2014	Defer Date:30.12.2015
	Decision : The Committee deferred the case for want of comments of DBT.			

	Case No.:60/15/82-ALC4/2014	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
119	HQ File :01/82/050/01347/AM15/	RLA File :31/83/040/00136/AM15/	Lic.No/Date:3110064915 22.09.2014	Defer Date:30.12.2015
	Decision : The Committee based on the written comments forwarded by the D/o C&PC, U.O.No.14010/2/2012-Ch-II dated 21.07.2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

	Case No.:128/8/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
120	HQ File :01/82/050/00792/AM15/	RLA File :09/24/040/00341/AM15/	Lic.No/Date:0910061003 22.09.2014	Defer Date:30.12.2015
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly deferred the case			

	Case No.:129/8/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
121	HQ File :01/82/050/00793/AM15/	RLA File :09/24/040/00338/AM15/	Lic.No/Date:0910061004 22.09.2014	Defer Date:30.12.2015
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly deferred the case			

	Case No.:17/13/82-ALC4/2014	Party Name:GRASIM INDUSTRIES LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
122	HQ File :01/82/050/01020/AM15/	RLA File :34/24/040/00155/AM15/	Lic.No/Date:3410040570 23.09.2014	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of C&PC (Chemicals).			

	Case No.:376/5/82-ALC4/2015	Party Name:R.K.INDUSTRIES,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
123	HQ File :01/82/050/00516/AM16/	RLA File :08/24/040/00231/AM15/	Lic.No/Date:0810133412 23.09.2014	Defer Date:
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

124	Case No.:115/13/82-ALC4/2014	Party Name:WEST BENGAL CHEMICAL INDUSTRIES LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
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	HQ File :01/82/050/01118/AM15/	RLA File :02/24/040/00097/AM15/	Lic.No/Date:0210205008 23.09.2014	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC (Chemicals).			

	Case No.:74/13/82- ALC4/2014	Party Name:CONSTECH ENTERPRISES PVT.LTD.	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Deferred
125	HQ File :01/82/050/01077/AM15/	RLA File :05/23/040/00282/AM15/	Lic.No/Date:0510391308 24.09.2014	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

	Case No.:9/2/82- ALC4/2015	Party Name:JUBILANT GENERIC LTD	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Deferred
126	HQ File :01/82/050/00024/AM16/	RLA File :05/23/040/00261/AM15/	Lic.No/Date:0510391358 26.09.2014	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DOP.			

	Case No.:21/13/82- ALC4/2014	Party Name:JUBILANT GENERIC LTD	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Deferred
127	HQ File :01/82/050/01024/AM15/	RLA File :05/23/040/00260/AM15/	Lic.No/Date:0510391357 26.09.2014	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DOP.			

	Case No.:19/13/82- ALC4/2014	Party Name:SANO MEDICAL KITS PVT. LTD.,	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Deferred
128	HQ File :01/82/050/01022/AM15/	RLA File :04/24/040/00171/AM15/	Lic.No/Date:0410159504 29.09.2014	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DBT/DoP.			

	Case No.:177/13/82- ALC4/2014	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Deferred
129	HQ File :01/82/050/01180/AM15/	RLA File :03/94/040/00586/AM15/	Lic.No/Date:0310789849 30.09.2014	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

	Case No.:15/13/82- ALC4/2014	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Deferred
130	HQ File :01/82/050/01018/AM15/	RLA File :34/24/040/00161/AM15/	Lic.No/Date:3410040594 30.09.2014	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

131	Case No.:29/18/82-ALC4/2014	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/01395/AM15/	RLA File :03/94/040/00596/AM15/	Lic.No/Date:0310789917 01.10.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC U.O.No.14010/47/2014-Ch-II dated 10.11.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

132	Case No.:19/1/82-ALC4/2015	Party Name:GEM AROMATICS PVT.LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01545/AM15/	RLA File :03/94/040/00594/AM15/	Lic.No/Date:0310789922 01.10.2014	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

133	Case No.:77/13/82-ALC4/2014	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01080/AM15/	RLA File :04/24/040/00164/AM15/	Lic.No/Date:0410159520 01.10.2014	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

134	Case No.:160/13/82-ALC4/2014	Party Name:BAYER CROPSOURCE LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01163/AM15/	RLA File :03/94/040/00544/AM15/	Lic.No/Date:0310789976 07.10.2014	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals).			

135	Case No.:176/13/82-ALC4/2014	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01179/AM15/	RLA File :03/94/040/00361/AM15/	Lic.No/Date:0310789985 07.10.2014	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DOP.			

136	Case No.:5/9/82-ALC4/2014	Party Name:HETERO DRUGS LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00802/AM15/	RLA File :09/24/040/00362/AM15/	Lic.No/Date:0910061060 07.10.2014	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

137	Case No.:179/13/82-ALC4/2014	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:13/82-ALC4/2015	Status:Case Approved
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			27.11.2015	
	HQ File :01/82/050/01182/AM15/	RLA File :03/94/040/00622/AM15/	Lic.No/Date:0310790000 08.10.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/67/2011-Ch-II dated 30.09.2015 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:35/13/82-ALC4/2014	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
138	HQ File :01/82/050/01038/AM15/	RLA File :05/23/040/00218/AM15/	Lic.No/Date:0510391491 08.10.2014	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

	Case No.:76/13/82-ALC4/2014	Party Name:CAPLIN POINT LABORATORIES LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
139	HQ File :01/82/050/01079/AM15/	RLA File :04/24/040/00163/AM15/	Lic.No/Date:0410159566 13.10.2014	Defer Date:30.12.2015
	Decision : The Committee based on the written comments forwarded by the D/o C&PC, D/o Pharmaceuticals vide O.M.35011/624/2014-PI(Norms) dated 07.04.2015 , uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

	Case No.:140/13/82-ALC4/2014	Party Name:MICRO LABS LTD	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
140	HQ File :01/82/050/01143/AM15/	RLA File :07/24/040/00228/AM15/	Lic.No/Date:0710106816 13.10.2014	Defer Date:
	Decision : Withdrawn. Case approved in NC 11/AM16.			

	Case No.:124/5/82-ALC4/2015	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
141	HQ File :01/82/050/00264/AM16/	RLA File :03/94/040/00684/AM15/	Lic.No/Date:0310790248 14.10.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, forwarded vide U.O.No.14010/176/2011-ch-II dated 20.10.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:184/13/82-ALC4/2014	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
142	HQ File :01/82/050/01187/AM15/	RLA File :03/94/040/00675/AM15/	Lic.No/Date:0310790237 14.10.2014	Defer Date:30.12.2015
	Decision : The Committee noted that information called for from the firm is awaited. The			

	Committee decided to await the reply and deferred the case.
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143	Case No.:272/13/82-ALC4/2014	Party Name:SAIBABA SURFACTANTS (P) LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/01275/AM15/	RLA File :08/24/040/00249/AM15/	Lic.No/Date:0810133587 14.10.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, forwarded vide U.O.No.14010/56/2013-Ch-II dated 30.11.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

144	Case No.:114/9/82-ALC4/2014	Party Name:HONOUR LAB LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00911/AM15/	RLA File :09/24/040/00386/AM15/	Lic.No/Date:0910061094 15.10.2014	Defer Date:30.12.2015
	Decision : Requisite information has been received and send to DoP. The Committee decided to defer the case for want of comments from DoP.			

145	Case No.:42/15/82-ALC4/2014	Party Name:PVS AGRO VET	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01329/AM15/	RLA File :09/24/040/00246/AM15/	Lic.No/Date:0910061105 16.10.2014	Defer Date:30.12.2015
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M. No.35011/368/2015-PI(Norms) dated 27.11.2015 , uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

146	Case No.:154/13/82-ALC4/2014	Party Name:GEM AROMATICS PVT.LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01157/AM15/	RLA File :03/94/040/00680/AM15/	Lic.No/Date:0310790351 17.10.2014	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

147	Case No.:124/13/82-ALC4/2014	Party Name:PANACEA BIOTEC LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01127/AM15/	RLA File :05/24/040/00319/AM15/	Lic.No/Date:0510391623 17.10.2014	Defer Date: 14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DBT.			

148	Case No.:384/5/82-ALC4/2015	Party Name:SATYADEVA PHARMACEUTICALS /P/ LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
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	HQ File :01/82/050/00524/AM16/	RLA File :09/24/040/00382/AM15/	Lic.No/Date:0910061123 20.10.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/242/2015-PI(Norms) dated Sept. 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:125/5/82-ALC4/2015	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Approved
149	HQ File :01/82/050/00265/AM16/	RLA File :03/94/040/00605/AM15/	Lic.No/Date:0310790441 21.10.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, forwarded vide U.O.No.14010/176/2011-Ch-II dated 20.10.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:78/10/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Deferred
150	HQ File :01/82/050/00992/AM15/	RLA File :09/24/040/00393/AM15/	Lic.No/Date:0910061130 22.10.2014	Defer Date:30.12.2015
	Decision :Information called for from the firm is awaited. The Committee decided to await the reply and deferred the case.			

	Case No.:80/10/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Deferred
151	HQ File :01/82/050/00994/AM15/	RLA File :09/24/040/00394/AM15/	Lic.No/Date:0910061132 22.10.2014	Defer Date:30.12.2015
	Decision : Information called for from the firm is awaited. The Committee decided to await the reply and deferred the case.			

	Case No.:81/10/82-ALC4/2014	Party Name:HONOUR LAB LIMITED	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Deferred
152	HQ File :01/82/050/00995/AM15/	RLA File :09/24/040/00407/AM15/	Lic.No/Date:0910061133 22.10.2014	Defer Date:30.12.2015
	Decision : The Committee noted that information has been called for from the is awaited.. The Committee deferred the case.			

	Case No.:172/13/82-ALC4/2014	Party Name:PRASOL CHEMICALS LIMITED	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Deferred
153	HQ File :01/82/050/01175/AM15/	RLA File :03/95/040/00362/AM15/	Lic.No/Date:0310790480 22.10.2014	Defer Date:30.12.2015
	Decision : Information called for from the firm is awaited. The Committee decided to await the reply and deferred the case.			

154	Case No.:170/13/82-ALC4/2014	Party Name:SAVLA CHEMICALS LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/01173/AM15/	RLA File :03/95/040/00619/AM15/	Lic.No/Date:0310790490 22.10.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, forwarded vide U.O.No.14010/71/2014-CH-II date 10.11.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

155	Case No.:110/13/82-ALC4/2014	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01113/AM15/	RLA File :34/24/040/00188/AM15/	Lic.No/Date:3410040635 22.10.2014	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

156	Case No.:83/10/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00997/AM15/	RLA File :09/24/040/00402/AM15/	Lic.No/Date:0910061139 27.10.2014	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

157	Case No.:87/13/82-ALC4/2014	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/01090/AM15/	RLA File :04/24/040/00196/AM15/	Lic.No/Date:0410159624 27.10.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/06/2015-PI(Norms) dated October 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

158	Case No.:276/13/82-ALC4/2014	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01279/AM15/	RLA File :08/24/040/00288/AM15/	Lic.No/Date:0810133688 28.10.2014	Defer Date:14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

159	Case No.:387/5/82-ALC4/2015	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
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	HQ File :01/82/050/00527/AM16/	RLA File :09/24/040/00412/AM15/	Lic.No/Date:0910061152 29.10.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. No.35011/420/2015-PI(Norms) dated October 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:86/10/82-ALC4/2014	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
160	HQ File :01/82/050/01000/AM15/	RLA File :34/24/040/00194/AM15/	Lic.No/Date:3410040644 30.10.2014	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals).			

	Case No.:104/13/82-ALC4/2014	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
161	HQ File :01/82/050/01107/AM15/	RLA File :13/24/040/00029/AM15/	Lic.No/Date:1310047687 05.11.2014	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

	Case No.:266/13/82-ALC4/2014	Party Name:ATUL LIMITED,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
162	HQ File :01/82/050/01269/AM15/	RLA File :08/24/040/00289/AM15/	Lic.No/Date:0810133735 05.11.2014	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

	Case No.:268/13/82-ALC4/2014	Party Name:ATUL LIMITED,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
163	HQ File :01/82/050/01271/AM15/	RLA File :08/24/040/00283/AM15/	Lic.No/Date:0810133734 05.11.2014	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

	Case No.:39/7/82-ALC4/2015	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
164	HQ File :01/82/050/00644/AM16/	RLA File :09/24/040/00371/AM15/	Lic.No/Date:0910061181 05.11.2014	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

165	Case No.:107/13/82-ALC4/2014	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
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	HQ File :01/82/050/01110/AM15/	RLA File :34/24/040/00196/AM15/	Lic.No/Date:3410040655 05.11.2014	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

	Case No.:1/13/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/01004/AM15/	RLA File :09/24/040/00417/AM15/	Lic.No/Date:0910061188 07.11.2014	Defer Date:
166	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. No.35011/406/2015-PI(Norms) dated 5 th October 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:23/15/82-ALC4/2014	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
167	HQ File :01/82/050/01310/AM15/	RLA File :22/24/040/00065/AM15/	Lic.No/Date:2210015115 07.11.2014	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

	Case No.:265/13/82-ALC4/2014	Party Name:H.J.AROCHEM PVT. LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Rejected
168	HQ File :01/82/050/01268/AM15/	RLA File :08/24/040/00265/AM15/	Lic.No/Date:0810133768 10.11.2014	Defer Date:
	Decision : The Committee noted that information has been called for from the firm by NC in its meeting No.7/82 dated 24.7.2015. Inspite repeated reminders reply has not been received so far. The Committee accordingly decided to reject the case. RA concerned may take further necessary action as per decision of NC.			

	Case No.:358/5/82-ALC4/2015	Party Name:SHEETAL CHEMICALS PVT LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00498/AM16/	RLA File :09/24/040/00422/AM15/	Lic.No/Date:0910061196 10.11.2014	Defer Date:
169	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. No.35011/286/2015-PI(Norms) dated October 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

170	Case No.:114/13/82-ALC4/2014	Party Name:VIRDEV INTERMEDIATES PVT LTD	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:5210041292	Defer

	:01/82/050/01117/AM15/	:52/24/040/00042/AM15/	10.11.2014	Date:30.12.2015
Decision :Information called for from the firm is awaited. The Committee deferred the case.				

171	Case No.:111/13/82-ALC4/2014	Party Name:ABEERS PHARMACEUTICALS PVT LTD	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01114/AM15/	RLA File :05/23/040/00352/AM15/	Lic.No/Date:0510391927 11.11.2014	Defer Date:30.12.2015
	Decision : Information called for from the firm is awaited. The Committee deferred the case.			

172	Case No.:19/15/82-ALC4/2014	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01306/AM15/	RLA File :04/24/040/00206/AM15/	Lic.No/Date:0410159706 11.11.2014	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

173	Case No.:20/15/82-ALC4/2014	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01307/AM15/	RLA File :04/24/040/00207/AM15/	Lic.No/Date:0410159705 11.11.2014	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

174	Case No.:61/18/82-ALC4/2014	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01427/AM15/	RLA File :34/24/040/00198/AM15/	Lic.No/Date:3410040676 11.11.2014	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC (Chemicals)			

175	Case No.:100/4/82-ALC4/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00139/AM16/	RLA File :17/24/040/00125/AM15/	Lic.No/Date:1710005978 12.11.2014	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC (Chemicals)			

176	Case No.:120/13/82-ALC4/2014	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01123/AM15/	RLA File :05/23/040/00325/AM15/	Lic.No/Date:0510391947 12.11.2014	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC (Chemicals)			

177	Case No.:98/18/82-ALC4/2014	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/01464/AM15/	RLA File :07/24/040/00272/AM15/	Lic.No/Date:0710106948 12.11.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. No.35011/296/2015-PI(Norms) dated October 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

178	Case No.:77/18/82-ALC4/2014	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01443/AM15/	RLA File :03/95/040/00629/AM14/	Lic.No/Date:0310790966 12.11.2014	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC (Chemicals)			

179	Case No.:65/18/82-ALC4/2014	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01431/AM15/	RLA File :34/24/040/00199/AM15/	Lic.No/Date:3410040677 13.11.2014	Defer Date:30.12.2015
	Decision : The Committee based on the written comments forwarded by the D/o C&PC, U.O.No.14010/36/2012-Ch-II dated 10.03.2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

180	Case No.:72/18/82-ALC4/2014	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01438/AM15/	RLA File :03/94/040/00773/AM15/	Lic.No/Date:0310791044 13.11.2014	Defer Date:30.12.2015
	Decision : Information called for from the firm is awaited. The committee accordingly deferred the case.			

181	Case No.:42/18/82-ALC4/2014	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01408/AM15/	RLA File :03/95/040/00628/AM14/	Lic.No/Date:0310791049 13.11.2014	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

182	Case No.:65/15/82-ALC4/2014	Party Name:ABEERS PHARMACEUTICALS PVT LTD	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0510392011	Defer

	:01/82/050/01352/AM15/	:05/23/040/00360/AM15/	14.11.2014	Date:30.12.2015
	Decision : Information called for from the firm is awaited. The committee accordingly deferred the case.			

	Case No.:119/13/82-ALC4/2014	Party Name:JUBILANT GENERICS LTD	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
183	HQ File :01/82/050/01122/AM15/	RLA File :05/23/040/00304/AM15/	Lic.No/Date:0510392008 14.11.2014	Defer Date:30.12.2015
	Decision : Information called for from the firm is awaited. The committee accordingly deferred the case.			

	Case No.:366/5/82-ALC4/2015	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
184	HQ File :01/82/050/00506/AM16/	RLA File :09/24/040/00424/AM15/	Lic.No/Date:0910061281 20.11.2014	Defer Date:
	Decision : withdrawn. Already approved in NC 10/AM16.			

	Case No.:52/15/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
185	HQ File :01/82/050/01339/AM15/	RLA File :09/24/040/00408/AM15/	Lic.No/Date:0910061280 20.11.2014	Defer Date:30.12.2015
	Decision : Information called for from the firm is awaited. The committee accordingly deferred the case.			

	Case No.:34/18/82-ALC4/2014	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
186	HQ File :01/82/050/01400/AM15/	RLA File :03/94/040/00803/AM15/	Lic.No/Date:0310791303 21.11.2014	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DOP..			

	Case No.:16/18/82-ALC4/2014	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
187	HQ File :01/82/050/01382/AM15/	RLA File :03/94/040/00789/AM15/	Lic.No/Date:0310791300 21.11.2014	Defer Date30.12.2015:
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

	Case No.:371/5/82-ALC4/2015	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
188	HQ File :01/82/050/00511/AM16/	RLA File :09/24/040/00463/AM15/	Lic.No/Date:0910061295 24.11.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. No.35011/423/2015-			

	PI(Norms) dated October 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.
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	Case No.:74/18/82-ALC4/2014	Party Name:ADESHWAR MEDITEX PVT. LTD	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
189	HQ File :01/82/050/01440/AM15/	RLA File :03/94/040/00814/AM15/	Lic.No/Date:0310791373 25.11.2014	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals).			

	Case No.:18/18/82-ALC4/2014	Party Name:ANTHEA AROMATICS PVT.LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
190	HQ File :01/82/050/01384/AM15/	RLA File :03/94/040/00792/AM15/	Lic.No/Date:0310791374 25.11.2014	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

	Case No.:357/5/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00497/AM16/	RLA File :09/24/040/00435/AM15/	Lic.No/Date:0910061305 25.11.2014	Defer Date:
191	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. No.35011/276/2015-PI(Norms) dated September 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:53/18/82-ALC4/2014	Party Name:CATAPHARMA CHEMICALS PVT. LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
192	HQ File :01/82/050/01419/AM15/	RLA File :31/83/040/00057/AM15/	Lic.No/Date:3110065095 25.11.2014	Defer Date:
	Decision : The import and export product is similar with the difference that export product mentions 'Pharma grade' which does not justifies wastage more than 2%. Accordingly, the Committee decided to ratify norms with 2% wastage under Para 4.7 of HBP. RA concerned may take further necessary action as per decision of NC.			

	Case No.:367/5/82-ALC4/2015	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
193	HQ File :01/82/050/00507/AM16/	RLA File :09/24/040/00476/AM15/	Lic.No/Date:0910061308 25.11.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/421/2015-PI(Norms) dated October 2015 , uploaded along with these minutes or as applied by the firm whichever is			

	less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.
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194	Case No.:15/2/82-ALC4/2015	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00030/AM16/	RLA File :03/95/040/00639/AM15/	Lic.No/Date:0310791416 25.11.2014	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

195	Case No.:99/13/82-ALC4/2014	Party Name:HETERO DRUGS LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/01102/AM15/	RLA File :09/24/040/00472/AM15/	Lic.No/Date:0910061318 26.11.2014	Defer Date:
	Decision : Withdrawn-Already approved in NC 09/AM16.			

196	Case No.:43/18/82-ALC4/2014	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01409/AM15/	RLA File :03/95/040/00701/AM15/	Lic.No/Date:0310791419 26.11.2014	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals).			

197	Case No.:10/2/82-ALC4/2015	Party Name:JUBILANT GENERICS LTD	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00025/AM16/	RLA File :05/23/040/00211/AM15/	Lic.No/Date:0510392167 27.11.2014	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DOP.			

198	Case No.:11/2/82-ALC4/2015	Party Name:JUBILANT GENERICS LTD	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00026/AM16/	RLA File :05/23/040/00370/AM15/	Lic.No/Date:0510392171 27.11.2014	Defer Date:30.12.2015
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M.No.35011/294/2015-PI(Norms) dated October 2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

199	Case No.:114/18/82-ALC4/2014	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01480/AM15/	RLA File :22/24/040/00073/AM15/	Lic.No/Date:2210015135 28.11.2014	Defer Date:30.12.2015
	Decision : : Information called for from the firm is awaited. The committee accordingly deferred the case.			

200	Case No.:26/18/82-ALC4/2014	Party Name:SADHANA NITRO CHEM LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Deffered
	HQ File :01/82/050/01392/AM15/	RLA File :03/95/040/00714/AM15/	Lic.No/Date:0310791516 28.11.2014	Defer Date:30.12.2015
	Decision : The Committee based on the written comments forwarded by the D/o C&PC, U.O.No.14010/7/2015-Ch-II dated 23.4.2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

201	Case No.:92/18/82-ALC4/2014	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01458/AM15/	RLA File :34/24/040/00224/AM15/	Lic.No/Date:3410040732 28.11.2014	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

202	Case No.:360/5/82-ALC4/2015	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00500/AM16/	RLA File :05/23/040/00386/AM15/	Lic.No/Date:0510392229 01.12.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/224/2015-PI(Norms) dated Sept. 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

203	Case No.:361/5/82-ALC4/2015	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00501/AM16/	RLA File :05/23/040/00380/AM15/	Lic.No/Date:0510392228 01.12.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/224/2015-PI(Norms) dated Sept. 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

204	Case No.:36/7/82-ALC4/2015	Party Name:HEPTACHEM & PHARMA (INDIA) PVT LTD	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00641/AM16/	RLA File :09/24/040/00406/AM15/	Lic.No/Date:0910061331 02.12.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/463/2015-PI(Norms) dated November 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of			

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205	Case No.:50/5/82-ALC4/2015	Party Name:RAJ PIONEER LABORATORIES INDIA PRIVATE LIMITED,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00190/AM16/	RLA File :56/24/040/00040/AM15/	Lic.No/Date:5610004489 03.12.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/414/2015-PI(Norms) dated Oct. 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

206	Case No.:87/18/82-ALC4/2014	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/01453/AM15/	RLA File :03/95/040/00755/AM15/	Lic.No/Date:0310791744 05.12.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/64/2013-Ch-II dated 10.03.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

207	Case No.:265/5/82-ALC4/2015	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00405/AM16/	RLA File :09/24/040/00479/AM15/	Lic.No/Date:0910061351 05.12.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/490/2015-PI(Norms) dated 18 th November 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

208	Case No.:280/13/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/01283/AM15/	RLA File :09/24/040/00498/AM15/	Lic.No/Date:0910061364 09.12.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/247/2015-PI(Norms) dated Sept. 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

209	Case No.:82/18/82-ALC4/2014	Party Name:ABEERS PHARMACEUTICALS PVT LTD	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0510392368	Defer

	:01/82/050/01448/AM15/	:05/23/040/00413/AM15/	10.12.2014	Date:30.12.2015
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided to defer the case.			

	Case No.:101/4/82-ALC4/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
210	HQ File :01/82/050/00140/AM16/	RLA File :17/24/040/00144/AM15/	Lic.No/Date:1710005998 10.12.2014	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

	Case No.:97/18/82-ALC4/2014	Party Name:DYNAMIC SPECIALITY CHEMICALS LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
211	HQ File :01/82/050/01463/AM15/	RLA File :30/24/040/00041/AM15/	Lic.No/Date:3010103261 11.12.2014	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

	Case No.:246/5/82-ALC4/2015	Party Name:RAKSHIT DRUGS PVT LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00386/AM16/	RLA File :09/24/040/00426/AM15/	Lic.No/Date:0910061387 15.12.2014	Defer Date:
212	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/281/2015-PI(Norms) dated October 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:119/18/82-ALC4/2014	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
213	HQ File :01/82/050/01485/AM15/	RLA File :05/24/040/00419/AM15/	Lic.No/Date:0510392414 15.12.2014	Defer Date:30.12.2015
	Decision : The Committee based on the written comments forwarded by the D/o C&PC, U.O.no.14010/58/2010-Ch-II dated 17.11.2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

	Case No.:118/18/82-ALC4/2014	Party Name:H.J.AROCHEM PVT. LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
214	HQ File :01/82/050/01484/AM15/	RLA File :08/24/040/00341/AM15/	Lic.No/Date:0810134067 16.12.2014	Defer Date:30.12.2015
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided to defer the case.			

215	Case No.:106/18/82-	Party Name:PANACEA	Meet No/Date:13/82-	Status:Case
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	ALC4/2014	BIOTEC LTD.,	ALC4/2015 27.11.2015	Approved
	HQ File :01/82/050/01472/AM15/	RLA File :05/24/040/00424/AM15/	Lic.No/Date:0510392443 16.12.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of DBT forwarded vide O.M. No.BT/IL/05/316/2010-PID dated 29.10.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

216	Case No.:97/5/82-ALC4/2015	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00237/AM16/	RLA File :03/94/040/00896/AM15/	Lic.No/Date:0310792172 19.12.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, forwarded vide U.O.No.15022/17/2012-Ch-II dated 5.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

217	Case No.:262/5/82-ALC4/2015	Party Name:VARAHI PHARMA PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00402/AM16/	RLA File :09/24/040/00481/AM15/	Lic.No/Date:0910061416 22.12.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/280/2015-PI(Norms) dated October 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

218	Case No.:216/5/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00356/AM16/	RLA File :09/24/040/00538/AM15/	Lic.No/Date:0910061424 22.12.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, forwarded vide U.O.no.14010/138/2011-Ch-II dated14.09.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

219	Case No.:108/5/82-ALC4/2015	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00248/AM16/	RLA File :03/94/040/00908/AM15/	Lic.No/Date:0310792384 26.12.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/67/2011-Ch-II dated 30.09.2015 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of			

	HBP Vol.1. RA concerned may take necessary action as per decision of NC.
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	Case No.:91/18/82-ALC4/2014	Party Name:ALCHEM INTERNATIONAL LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
220	HQ File :01/82/050/01457/AM15/	RLA File :05/23/040/00449/AM15/	Lic.No/Date:0510392602 29.12.2014	Defer Date:30.12.2015
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided to defer the case.			

	Case No.:84/18/82-ALC4/2014	Party Name:HESTER BIOSCIENCES LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
221	HQ File :01/82/050/01450/AM15/	RLA File :08/24/040/00362/AM15/	Lic.No/Date:0810134170 30.12.2014	Defer Date:30.12.2015
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided to defer the case.			

	Case No.:222/5/82-ALC4/2015	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
222	HQ File :01/82/050/00362/AM16/	RLA File :09/24/040/00553/AM15/	Lic.No/Date:0910061469 31.12.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/253/2015-PI(Norms) dated Sept. 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:3/1/82-ALC4/2015	Party Name:JAGSONPAL PHARMACEUTICALS LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
223	HQ File :01/82/050/00003/AM16/	RLA File :05/23/040/00450/AM15/	Lic.No/Date:0510392649 01.01.2015	Defer Date:30.12.2015
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided to defer the case.			

	Case No.:84/5/82-ALC4/2015	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case approved
224	HQ File :01/82/050/00224/AM16/	RLA File :34/24/040/00259/AM15/	Lic.No/Date:3410040852 01.01.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC forwarded vide U.O.no.14010/164/2011-Ch-II dated 05.10.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

225	Case No.:68/5/82-ALC4/2015	Party Name:POLYDRUG LABORATORIES PVT.LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
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	HQ File :01/82/050/00208/AM16/	RLA File :03/95/040/00810/AM15/	Lic.No/Date:0310792570 02.01.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/415/2015-PI(Norms) dated Oct. 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

226	Case No.:28/7/82-ALC4/2015	Party Name:PARAMOUNT AROMACHEM PVT.LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00633/AM16/	RLA File :05/24/040/00428/AM15/	Lic.No/Date:0510392678 05.01.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

227	Case No.:107/5/82-ALC4/2015	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00247/AM16/	RLA File :03/94/040/00933/AM15/	Lic.No/Date:0310792634 07.01.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/67/2011-Ch-II dated 30.09.2015 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

228	Case No.:29/15/82-ALC4/2014	Party Name:HONOUR LAB LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01316/AM15/	RLA File :09/24/040/00543/AM15/	Lic.No/Date:0910061501 07.01.2015	Defer Date:30.12.2015
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided to defer the case.			

229	Case No.:96/18/82-ALC4/2014	Party Name:NUTRA SPECIALITIES PVT. LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01462/AM15/	RLA File :04/24/040/00248/AM15/	Lic.No/Date:0410159986 07.01.2015	Defer Date:30.12.2015
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M. No.35011/268/2015-PI(Norms) dated Oct. 2015 , uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

230	Case No.:122/5/82-ALC4/2015	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Deferred
	HQ File :01/82/050/00262/AM16/	RLA File :03/95/040/00682/AM15/	Lic.No/Date:0310792689 08.01.2015	Defer Date: 14.01.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

231	Case No.:220/5/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00360/AM16/	RLA File :09/24/040/00560/AM15/	Lic.No/Date:0910061516 09.01.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/276/2015-PI(Norms) dated Sept. 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

232	Case No.:80/5/82-ALC4/2015	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00220/AM16/	RLA File :05/23/040/00465/AM15/	Lic.No/Date:0510392782 09.01.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/426/2015-PI(Norms) dated Oct. 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

233	Case No.:92/7/82-ALC4/2015	Party Name:RIDDHI PHARMA	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00697/AM16/	RLA File :34/24/040/00266/AM15/	Lic.No/Date:3410040864 12.01.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

234	Case No.:24/7/82-ALC4/2015	Party Name:YASHASHVI RASAYAN PVT.LTD	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00629/AM16/	RLA File :52/24/040/00056/AM15/	Lic.No/Date:5210041389 12.01.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/36/2010-Ch-II dated 10.11.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

235	Case No.:60/5/82-ALC4/2015	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00200/AM16/	RLA File :03/94/040/00963/AM15/	Lic.No/Date:0310793006 16.01.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/300/2015-PI(Norms) dated 16.11.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

236	Case No.:78/5/82-ALC4/2015	Party Name:LAXMI ORGANIC INDUSTRIES LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status: Approved
	HQ File :01/82/050/00218/AM16/	RLA File :03/95/040/00814/AM15/	Lic.No/Date:0310793011 16.01.2015	Defer Date:15.10.2015
	Decision : This case has already been approved by NC in its meeting No.10/AM16			

237	Case No.:242/5/82-ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00382/AM16/	RLA File :09/24/040/00577/AM15/	Lic.No/Date:0910061545 19.01.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/175/2015-PI-(Norms) dated Sept. 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

238	Case No.:249/5/82-ALC4/2015	Party Name:PERKIN LABORATORIES	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00389/AM16/	RLA File :09/24/040/00588/AM15/	Lic.No/Date:0910061539 19.01.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/477/2015-PI-(Norms) dated Nov. 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

239	Case No.:110/5/82-ALC4/2015	Party Name:UNIMAX CHEMICALS PVT LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Rejected
	HQ File :01/82/050/00250/AM16/	RLA File :03/95/040/00811/AM15/	Lic.No/Date:0310793038 19.01.2015	Defer Date:
	Decision : : In view of the facts brought to the notice by DoP, the case was rejected, copy of DoP O.M. No. 35011/315/2014-PI (norms) dated 30.09.2015 uploaded alongwith these minutes.			

240	Case No.:112/5/82-ALC4/2015	Party Name:UNIMAX CHEMICALS PVT LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Rejected
	HQ File :01/82/050/00252/AM16/	RLA File :03/95/040/00812/AM15/	Lic.No/Date:0310793039 19.01.2015	Defer Date:
	Decision : : In view of the facts brought to the notice by DoP, the case was rejected, copy of DoP O.M. No. 35011/315/2014-PI (norms) dated 30.09.2015 uploaded alongwith these minutes.			

241	Case No.:132/5/82-ALC4/2015	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00272/AM16/	RLA File :03/94/040/00947/AM15/	Lic.No/Date:0310793170 21.01.2015	Defer Date:

	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/175(i)/2015-PI(Norms) dated Oct.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
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242	Case No.:11/16/82-ALC4/2014	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01363/AM15/	RLA File :09/24/040/00580/AM15/	Lic.No/Date:0910061549 21.01.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

243	Case No.:56/5/82-ALC4/2015	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00196/AM16/	RLA File :03/94/040/00973/AM15/	Lic.No/Date:0310793182 21.01.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/244/2015-PI(Norms) dated Setp.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

244	Case No.:10/16/82-ALC4/2014	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01362/AM15/	RLA File :09/24/040/00529/AM15/	Lic.No/Date:0910061548 21.01.2015	Defer Date:30.11.2015
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M. 35011/309/2015-PI(Norms) dated Oct. 2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

245	Case No.:12/16/82-ALC4/2014	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01364/AM15/	RLA File :09/24/040/00592/AM15/	Lic.No/Date:0910061552 21.01.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

246	Case No.:165/5/82-ALC4/2015	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00305/AM16/	RLA File :22/24/040/00091/AM15/	Lic.No/Date:2210015173 23.01.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/407/2015-PI(Norms) dated Oct.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

247	Case No.:77/5/82-	Party Name:THINQ	Meet No/Date:13/82-	Status:Case
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	ALC4/2015	PHARMA-CRO LIMITED	ALC4/2015 27.11.2015	Approved
	HQ File :01/82/050/00217/AM16/	RLA File :03/95/040/00857/AM15/	Lic.No/Date:0310793256 23.01.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/441/2015-PI(Norms) dated Oct.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

248	Case No.:14/1/82-ALC4/2015	Party Name:ANUH PHARMA LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00014/AM16/	RLA File :03/94/040/00985/AM15/	Lic.No/Date:0310793308 27.01.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/481/2015-PI(Norms) dated 24.11.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

249	Case No.:107/7/82-ALC4/2015	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00712/AM16/	RLA File :03/94/040/00992/AM15/	Lic.No/Date:0310793305 27.01.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC U.O.No.14010/47/2014-Ch-II dated 10.11.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

250	Case No.:31/7/82-ALC4/2015	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00636/AM16/	RLA File :05/24/040/00498/AM15/	Lic.No/Date:0510392987 27.01.2015	Defer Date:30.12.2015
	Decision : The Committee based on the written comments forwarded by the D/o C&PC, vide O.M. 14010/58/2010-Ch-II dated 14.08.2015 , uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

251	Case No.:32/7/82-ALC4/2015	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00637/AM16/	RLA File :05/24/040/00499/AM15/	Lic.No/Date:0510392988 27.01.2015	Defer Date:30.12.2015
	Decision : The Committee based on the written comments forwarded by the D/o C&PC, vide O.M. 14010/58/2010-Ch-II dated 17.11.2015 , uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

252	Case No.:25/7/82-ALC4/2015	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:3110065235	Defer

	:01/82/050/00630/AM16/	:31/83/040/00144/AM15/	28.01.2015	Date:30.12.2015
	Decision : The Committee based on the written comments forwarded by the D/o C&PC, vide O.M. 14010/39/2011-Ch-II dated 29.09.2015 , uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

253	Case No.:230/5/82-ALC4/2015	Party Name:R.K.INDUSTRIES,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00370/AM16/	RLA File :08/24/040/00394/AM15/	Lic.No/Date:0810134414 28.01.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

254	Case No.:168/5/82-ALC4/2015	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00308/AM16/	RLA File :34/24/040/00277/AM15/	Lic.No/Date:3410040906 29.01.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/73/2015-PI(Norms) dated Sept.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

255	Case No.:274/5/82-ALC4/2015	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00414/AM16/	RLA File :03/94/040/01017/AM15/	Lic.No/Date:0310793439 30.01.2015	Defer Date:
	Decision : approved in meeting No.10/AM16			

256	Case No.:233/5/82-ALC4/2015	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00373/AM16/	RLA File :05/24/040/00525/AM15/	Lic.No/Date:0510393079 04.02.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/451/2015-PI(Norms) dated Nov.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

257	Case No.:346/5/82-ALC4/2015	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00486/AM16/	RLA File :03/95/040/00947/AM15/	Lic.No/Date:0310793722 09.02.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/95/2011-Ch-II dated 11.09.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of			

	HBP Vol.1. RA concerned may take necessary action as per decision of NC.
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258	Case No.:190/5/82-ALC4/2015	Party Name:HONOUR LAB LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00330/AM16/	RLA File :09/24/040/00629/AM15/	Lic.No/Date:0910061597 10.02.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/462/2015-PI(Norms) dated Nov.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

259	Case No.:12/18/82-ALC4/2014	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/01378/AM15/	RLA File :09/24/040/00604/AM15/	Lic.No/Date:0910061602 10.02.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/298/2015-PI(Norms) dated 27.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

260	Case No.:286/5/82-ALC4/2015	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00426/AM16/	RLA File :03/94/040/01054/AM15/	Lic.No/Date:0310793796 11.02.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/148/2011-Ch-II dated 30.09.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

261	Case No.:348/5/82-ALC4/2015	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00488/AM16/	RLA File :03/95/040/00895/AM15/	Lic.No/Date:0310793791 11.02.2015	Defer Date: 14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

262	Case No.:91/7/82-ALC4/2015	Party Name:SHREE GANESH REMEDIES PVT.LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00696/AM16/	RLA File :34/24/040/00295/AM15/	Lic.No/Date:3410040965 16.02.2015	Defer Date: 30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

263	Case No.:42/5/82-	Party Name:SUVEN LIFE	Meet No/Date:13/82-	Status:Case
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	ALC4/2015	SCIENCES LIMITED	ALC4/2015 27.11.2015	Approved
	HQ File :01/82/050/00182/AM16/	RLA File :09/24/040/00633/AM15/	Lic.No/Date:0910061619 16.02.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/278/2015-PI(Norms) dated Oct.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

264	Case No.:52/19/82-ALC4/2014	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01540/AM15/	RLA File :05/24/040/00273/AM15/	Lic.No/Date:0510393248 17.02.2015	Defer Date:30.12.2015
	Decision : The decided to defer the case for want of comments of DCPC.			

265	Case No.:38/7/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00643/AM16/	RLA File :09/24/040/00640/AM15/	Lic.No/Date:0910061628 18.02.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

266	Case No.:317/5/82-ALC4/2015	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00457/AM16/	RLA File :34/24/040/00305/AM15/	Lic.No/Date:3410040974 20.02.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/431/2015-PI(Norms) dated Oct. 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

267	Case No.:38/5/82-ALC4/2015	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00178/AM16/	RLA File :09/24/040/00591/AM15/	Lic.No/Date:0910061638 20.02.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/279/2015-PI(Norms) dated Oct.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

268	Case No.:31/5/82-ALC4/2015	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00171/AM16/	RLA File :09/24/040/00630/AM15/	Lic.No/Date:0910061641 23.02.2015	Defer Date:

	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/277/2015-PI(Norms) dated Oct.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
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269	Case No.: 35/7/82-ALC4/2015	Party Name:MAHARSHI PHARMA CHEM PVT.LTD,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status: Case Deferred
	HQ File :01/82/050/00640/AM16/	RLA File :08/24/040/00425/AM15/	Lic.No/Date:0810134658 24.02.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

270	Case No.: 1/1/82-ALC4/2015	Party Name:PARAMOUNT AROMACHEM PVT.LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status: Case Deferred
	HQ File :01/82/050/00001/AM16/	RLA File :05/24/040/00563/AM15/	Lic.No/Date:0510393385 26.02.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

271	Case No.: 297/5/82-ALC4/2015	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status: Case Approved
	HQ File :01/82/050/00437/AM16/	RLA File :05/23/040/00510/AM15/	Lic.No/Date:0510393404 27.02.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/7/2011-Ch-II dated 15.09.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

272	Case No.: 341/5/82-ALC4/2015	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status: Case Deferred
	HQ File :01/82/050/00481/AM16/	RLA File :03/95/040/01002/AM15/	Lic.No/Date:0310794281 02.03.2015	Defer Date: 14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DOP.			

273	Case No.: 39/5/82-ALC4/2015	Party Name:GRANULES INDIA LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status: Case Approved
	HQ File :01/82/050/00179/AM16/	RLA File :09/24/040/00650/AM15/	Lic.No/Date:0910061669 05.03.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/262/2015-PI(Norms) dated Oct.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

274	Case No.:444/5/82-ALC4/2015	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case
	HQ File :01/82/050/00584/AM16/	RLA File :03/94/040/01132/AM15/	Lic.No/Date:0310794412 09.03.2015	Defer Date:30.12.2015
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided to defer the case.			

275	Case No.:299/5/82-ALC4/2015	Party Name:G.G.CHEMICALS & PHARMACEUTICALS PVT.LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00439/AM16/	RLA File :22/24/040/00106/AM15/	Lic.No/Date:2210015206 09.03.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/226/2015-PI(Norms) dated Sept.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

276	Case No.:423/5/82-ALC4/2015	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00563/AM16/	RLA File :03/94/040/01116/AM15/	Lic.No/Date:0310794418 09.03.2015	Defer Date:
	Decision : Approved in Meeting No.10/AM16			

277	Case No.:445/5/82-ALC4/2015	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00585/AM16/	RLA File :03/94/040/01143/AM15/	Lic.No/Date:0310794485 10.03.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/410/2015-PI(Norms) dated Sept.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

278	Case No.:13/5/82-ALC4/2015	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00153/AM16/	RLA File :09/24/040/00343/AM15/	Lic.No/Date:0910061674 10.03.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/272/2015-PI(Norms) dated Oct.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

279	Case No.:305/5/82-ALC4/2015	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
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	HQ File :01/82/050/00445/AM16/	RLA File :05/23/040/00555/AM15/	Lic.No/Date:0510393548 12.03.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/224/2015-PI(Norms) dated Sept.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:51/19/82-ALC4/2014	Party Name:HONOUR LAB LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
280	HQ File :01/82/050/01539/AM15/	RLA File :09/24/040/00693/AM15/	Lic.No/Date:0910061695 12.03.2015	Defer Date:30.12.2015
	Decision : : Requisite information has been received and send to DoP. The Committee decided to defer the case for want of comments from DoP.			

	Case No.:106/7/82-ALC4/2015	Party Name:ALCHEMIE LABORATORIES	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
281	HQ File :01/82/050/00711/AM16/	RLA File :03/94/040/00812/AM15/	Lic.No/Date:0310794612 16.03.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

	Case No.:421/5/82-ALC4/2015	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Approved
282	HQ File :01/82/050/00561/AM16/	RLA File :03/94/040/01151/AM15/	Lic.No/Date:0310794615 16.03.2015	Defer Date
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/351/2015-PI(Norms) dated Nov.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:9/5/82-ALC4/2015	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
283	HQ File :01/82/050/00149/AM16/	RLA File :09/24/040/00671/AM15/	Lic.No/Date:0910061707 16.03.2015	Defer
	Decision : Approved in NC 10/AM16			

	Case No.:16/1/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
284	HQ File :01/82/050/01542/AM15/	RLA File :09/24/040/00703/AM15/	Lic.No/Date:0910061716 17.03.2015	Defer Date:30.12.2015
	Decision : Information called for from the firm is awaited. The Committee decided to defer the case.			

285	Case No.:289/5/82-ALC4/2015	Party Name:HPL ADDITIVES	Meet No/Date:13/82-ALC4/2015	Status:Case Approved
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		LIMITED(FORMERLY KNOWN HIGH POLYMER	27.11.2015	
	HQ File :01/82/050/00429/AM16/	RLA File :05/23/040/00560/AM15/	Lic.No/Date:0510393593 17.03.2015	Defer Date:
	Decision :withdrawn: This case has already been approved in NC 10/AM16.			

286	Case No.:44/5/82- ALC4/2015	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00184/AM16/	RLA File :09/24/040/00666/AM15/	Lic.No/Date:0910061718 17.03.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/270/2015-PI(Norms) dated Oct.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

287	Case No.:103/7/82- ALC4/2015	Party Name:VADIVARHE SPECIALITY CHEMICALS LTD.	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00708/AM16/	RLA File :03/95/040/01041/AM15/	Lic.No/Date:0310794641 17.03.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

288	Case No.:311/5/82- ALC4/2015	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00451/AM16/	RLA File :05/24/040/00597/AM15/	Lic.No/Date:0510393646 19.03.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/451/2015-PI(Norms) dated Nov.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

289	Case No.:408/5/82- ALC4/2015	Party Name:SHIRDI CHEMICALS PVT. LTD.	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00548/AM16/	RLA File :03/95/040/01059/AM15/	Lic.No/Date:0310794798 23.03.2015	Defer Date:
	Decision : Approved in NC 10/Am16			

290	Case No.:310/5/82- ALC4/2015	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00450/AM16/	RLA File :05/23/040/00562/AM15/	Lic.No/Date:0510393721 24.03.2015	Defer Date:
	Decision : Approved in NC 10/Am16			

291	Case No.:29/1/82-	Party Name:HONOUR	Meet No/Date:13/82-	Status:Case
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	ALC4/2015	LAB LIMITED	ALC4/2015 27.11.2015	Deferred
	HQ File :01/82/050/01555/AM15/	RLA File :09/24/040/00722/AM15/	Lic.No/Date:0910061789 30.03.2015	Defer Date:30.12.2015
	Decision : Information called for from the firm is awaited. The Committee accordingly deferred the case.			

	Case No.:51/4/82- ALC4/2015	Party Name: PANACEA BIOTEC LTD.,	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Approved
292	HQ File :01/82/050/00090/AM16/	RLA File :05/24/040/00607/AM15/	Lic.No/Date:0510393789 30.03.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of DBT forwarded vide O.M. No.BT/IL/05/316/2010-PID dated 29.10.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:9/1/82- ALC4/2015	Party Name: VIVIMED LABS (ALATHUR) PRIVATE LIMITED	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Deferred
293	HQ File :01/82/050/00009/AM16/	RLA File :04/24/040/00292/AM15/	Lic.No/Date:0410160364 30.03.2015	Defer Date:30.12.2015
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M.35011/366/2015-PI(Noms) dated 23.11.2015 , uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

	Case No.:104/7/82- ALC4/2015	Party Name: ANUH PHARMA LTD.	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Approved
294	HQ File :01/82/050/00709/AM16/	RLA File :03/94/040/01192/AM15/	Lic.No/Date:0310795054 31.03.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/545/2015-(Norms) dated March 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:19/5/82- ALC4/2015	Party Name: MAHARSHI PHARMA CHEM PVT.LTD,	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Approved
295	HQ File :01/82/050/00159/AM16/	RLA File :08/24/040/00485/AM15/	Lic.No/Date:0810134977 31.03.2015	Defer Date:
	Decision :Already approved in NC 10/AM16			

	Case No.:24/5/82- ALC4/2015	Party Name: SATYADEVA PHARMACEUTICALS /P/ LTD.,	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status: Approved
296	HQ File :01/82/050/00164/AM16/	RLA File :09/24/040/00729/AM15/	Lic.No/Date:0910061845 31.03.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/409/2015-(Norms)			

	dated Sept. 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.
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297	Case No.:40/5/82-ALC4/2015	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00180/AM16/	RLA File :09/24/040/00691/AM15/	Lic.No/Date:0910061852 31.03.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/255/2015-(Norms) dated Sept. 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

298	Case No.:12/5/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00152/AM16/	RLA File :09/24/040/00627/AM15/	Lic.No/Date:0910061822 31.03.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, forwarded vide U.O.no.14010/138/2011-Ch-II dated14.09.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

299	Case No.:424/5/82-ALC4/2015	Party Name:UNICHEM LABORATORIES LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00564/AM16/	RLA File :03/95/040/01083/AM15/	Lic.No/Date:0310795220 09.04.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/336/2015-(Norms) dated 18.11. 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

300	Case No.:97/4/82-ALC4/2015	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00136/AM16/	RLA File :07/24/040/00484/AM15/	Lic.No/Date:0710108024 15.04.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/302/2015-(Norms) dated 27.10.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

301	Case No.:124/8/82-ALC4/2015	Party Name:GUJARAT ORGANICS LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00920/AM16/	RLA File :03/94/040/00664/AM15/	Lic.No/Date:0310795311 15.04.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC forwarded vide U.O.no.14010/11/2013-CH-II dated 30 th Sept.			

	2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.
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302	Case No.:12/7/82-ALC4/2015	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00617/AM16/	RLA File :07/24/040/00002/AM16/	Lic.No/Date:0710108028 15.04.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

303	Case No.:144/7/82-ALC4/2015	Party Name:ETERNIS FINE CHEMICALS LIMITED,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00749/AM16/	RLA File :03/94/040/01200/AM15/	Lic.No/Date:0310795391 17.04.2015	Defer Date: 30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

304	Case No.:152/7/82-ALC4/2015	Party Name:ETERNIS FINE CHEMICALS LIMITED,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00757/AM16/	RLA File :03/94/040/01210/AM15/	Lic.No/Date:0310795394 17.04.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/57/2012-Ch-II dated 10.11. 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

305	Case No.:6/5/82-ALC4/2015	Party Name:MAHARSHI PHARMA CHEM PVT.LTD,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00146/AM16/	RLA File :08/24/040/00004/AM16/	Lic.No/Date:0810135050 17.04.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/273/2015-(Norms) dated Sept. 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

306	Case No.:10/5/82-ALC4/2015	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00150/AM16/	RLA File :13/24/040/00056/AM15/	Lic.No/Date:1310047840 17.04.2015	Defer Date:
	Decision: Already approved in NC 10/AM-16.			

307	Case No.:64/8/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00860/AM16/	RLA File :09/24/040/00006/AM16/	Lic.No/Date:0910061905 21.04.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the			

	recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/165/2015-PI(Norms) Dated Oct. 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.		
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308	Case No.:147/7/82-ALC4/2015	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00752/AM16/	RLA File :03/94/040/00036/AM16/	Lic.No/Date:0310795446 21.04.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

309	Case No.:164/13/82-ALC4/2015	Party Name:NUTRA SPECIALITIES PVT. LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01127/AM16/	RLA File :04/24/040/00004/AM16/	Lic.No/Date:0410160435 23.04.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DOP.			

310	Case No.:29/7/82-ALC4/2015	Party Name:NUTRA SPECIALITIES PVT. LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00634/AM16/	RLA File :04/24/040/00003/AM16/	Lic.No/Date:0410160438 24.04.2015	Defer Date:30.11.2015
	Decision : The Committee decided to defer the case for want of comments of DOP.			

311	Case No.:173/7/82-ALC4/2015	Party Name:UNIMAX LABORATORIES PVT.LTD	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00778/AM16/	RLA File :03/95/040/00031/AM16/	Lic.No/Date:0310795525 24.04.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

312	Case No.:155/7/82-ALC4/2015	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00760/AM16/	RLA File :03/94/040/00035/AM16/	Lic.No/Date:0310795581 28.04.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/290/2015-PI(Norms) dated November 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

313	Case No.:174/7/82-ALC4/2015	Party Name:S M B CORPORATION OF INDIA	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00779/AM16/	RLA File :03/95/040/00039/AM16/	Lic.No/Date:0310795601 28.04.2015	Defer Date:30.12.2015
	Decision : The Committee noted that information called for from the firm is awaited. The			

	Committee accordingly decided await the reply and deferred the case.
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314	Case No.:34/8/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00830/AM16/	RLA File :09/24/040/00014/AM16/	Lic.No/Date:0910061946 29.04.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, forwarded vide U.O.no.14010/138/2011-Ch-II dated14.09.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

315	Case No.:151/7/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00756/AM16/	RLA File :03/94/040/01216/AM15/	Lic.No/Date:0310795663 30.04.2015	Defer Date:30.12.2015
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			

316	Case No.:21/5/82-ALC4/2015	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00161/AM16/	RLA File :05/23/040/00003/AM16/	Lic.No/Date:0510394100 05.05.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/403/2015-PI(Norms) dated Sept.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

317	Case No.:8/13/82-ALC4/2015	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00971/AM16/	RLA File :03/94/040/00044/AM16/	Lic.No/Date:0310795702 05.05.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

318	Case No.:47/13/82-ALC4/2015	Party Name:ETERNIS FINE CHEMICALS LIMITED,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01010/AM16/	RLA File :03/94/040/00016/AM16/	Lic.No/Date:0310795703 05.05.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

319	Case No.:50/7/82-ALC4/2015	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:13/82-ALC4/2015	Status:Case Deferred
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			27.11.2015	
	HQ File :01/82/050/00655/AM16/	RLA File :09/24/040/00041/AM16/	Lic.No/Date:0910061976 06.05.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

320	Case No.:4/7/82-ALC4/2015	Party Name:POSY PHARMACHEM PVT. LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00609/AM16/	RLA File :08/24/040/00006/AM16/	Lic.No/Date:0810135194 06.05.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

321	Case No.:11/7/82-ALC4/2015	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00616/AM16/	RLA File :08/24/040/00016/AM16/	Lic.No/Date:0810135204 07.05.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

322	Case No.:23/7/82-ALC4/2015	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00628/AM16/	RLA File :08/24/040/00028/AM16/	Lic.No/Date:0810135220 07.05.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

323	Case No.:3/3/82-ALC4/2015	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00033/AM16/	RLA File :09/24/040/00077/AM16/	Lic.No/Date:0910061994 07.05.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

324	Case No.:108/7/82-ALC4/2015	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00713/AM16/	RLA File :03/95/040/00003/AM16/	Lic.No/Date:0310795745 07.05.2015	Defer Date:30.12.2015
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M. No.35011/337/2015-PI(Norms) dated Nov. 2015 , uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

325	Case No.:191/7/82-ALC4/2015	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00796/AM16/	RLA File :03/95/040/00065/AM16/	Lic.No/Date:0310795759 07.05.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, forwarded vide U.O.no.14010/62/2010-Ch-II dated 02.12.2015 ,			

	uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.
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326	Case No.:7/7/82-ALC4/2015	Party Name:SWISS PARENTERALS PVT.LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00612/AM16/	RLA File :08/24/040/00017/AM16/	Lic.No/Date:0810135225 08.05.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

327	Case No.:8/7/82-ALC4/2015	Party Name:SWISS PARENTERALS PVT.LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00613/AM16/	RLA File :08/24/040/00018/AM16/	Lic.No/Date:0810135226 08.05.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

328	Case No.:117/7/82-ALC4/2015	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00722/AM16/	RLA File :03/95/040/00079/AM16/	Lic.No/Date:0310795788 08.05.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

329	Case No.:30/7/82-ALC4/2015	Party Name:KLJ PLASTICIZERS LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00635/AM16/	RLA File :05/23/040/00033/AM16/	Lic.No/Date:0510394185 11.05.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, forwarded vide U.O.No.14010/36/2011-CH-II dated 19.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

330	Case No.:15/7/82-ALC4/2015	Party Name:MAHAVIR SYNTHESIS PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00620/AM16/	RLA File :52/24/040/00007/AM16/	Lic.No/Date:5210041517 11.05.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC			

331	Case No.:139/7/82-ALC4/2015	Party Name:LUPIN LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00744/AM16/	RLA File :03/95/040/00068/AM16/	Lic.No/Date:0310795837 12.05.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/589/2015-PI(Norms) dated 17.11.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

332	Case No.: 140/7/82-ALC4/2015	Party Name:LUPIN LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status: Approved
	HQ File :01/82/050/00745/AM16/	RLA File :03/95/040/00067/AM16/	Lic.No/Date:0310795839 12.05.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/589/2015-PI(Norms) dated 17.11.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

333	Case No.: 49/7/82-ALC4/2015	Party Name:BRUNDAVAN LABORATORIES PRIVATE LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status: Case Deferred
	HQ File :01/82/050/00654/AM16/	RLA File :09/24/040/00059/AM16/	Lic.No/Date:0910062011 13.05.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

334	Case No.: 31/8/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status: Case Approved
	HQ File :01/82/050/00827/AM16/	RLA File :09/24/040/00083/AM16/	Lic.No/Date:0910062012 13.05.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, forwarded vide U.O.No.14010/138/2011-Ch-II dated 14.09.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

335	Case No.: 7/13/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status: Case Deferred
	HQ File :01/82/050/00970/AM16/	RLA File :09/24/040/00046/AM16/	Lic.No/Date:0910062017 14.05.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

336	Case No.: 5/3/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status: Case Deferred
	HQ File :01/82/050/00035/AM16/	RLA File :09/24/040/00081/AM16/	Lic.No/Date:0910062019 14.05.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

337	Case No.: 129/7/82-ALC4/2015	Party Name:NATIONAL TUBE INDUSTRIES,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status: Case Deferred
	HQ File :01/82/050/00734/AM16/	RLA File :03/95/040/00073/AM16/	Lic.No/Date:0310795930 14.05.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC			

338	Case No.:6/7/82-ALC4/2015	Party Name:SIMPEX PHARMA PVT.LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00611/AM16/	RLA File :05/24/040/00564/AM15/	Lic.No/Date:0510394266 15.05.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DOP.			

339	Case No.:164/7/82-ALC4/2015	Party Name:ETERNIS FINE CHEMICALS LIMITED,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00769/AM16/	RLA File :03/94/040/00026/AM16/	Lic.No/Date:0310795971 18.05.2015	Defer Date:27.11.2015
	Decision : Information called for from the firm is awaited. The case was deferred.			

340	Case No.:126/7/82-ALC4/2015	Party Name:SANDOZ PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00731/AM16/	RLA File :03/95/040/00071/AM16/	Lic.No/Date:0310795986 18.05.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

341	Case No.:109/7/82-ALC4/2015	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00714/AM16/	RLA File :03/95/040/00103/AM16/	Lic.No/Date:0310795994 18.05.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

342	Case No.:46/8/82-ALC4/2015	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00842/AM16/	RLA File :09/24/040/00027/AM16/	Lic.No/Date:0910062040 19.05.2015	Defer Date:
	Decision : Already approved in NC meeting No.10/AM16			

343	Case No.:133/7/82-ALC4/2015	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00738/AM16/	RLA File :03/94/040/00085/AM16/	Lic.No/Date:0310796048 20.05.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

344	Case No.:41/7/82-ALC4/2015	Party Name:KORES (INDIA) LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00646/AM16/	RLA File :31/83/040/00196/AM15/	Lic.No/Date:3110065441 20.05.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

345	Case No.:102/7/82-ALC4/2015	Party Name:DYNAMIC SPECIALITY CHEMICALS LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00707/AM16/	RLA File :30/24/040/00006/AM16/	Lic.No/Date:3010103498 21.05.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

346	Case No.:66/8/82-ALC4/2015	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00862/AM16/	RLA File :09/24/040/00084/AM16/	Lic.No/Date:0910062054 21.05.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/490/2015-PI(Norms) dated Nov.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

347	Case No.:51/7/82-ALC4/2015	Party Name:BHAGIRADHA CHEMICALS & INDUSTRIES LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00656/AM16/	RLA File :09/24/040/00096/AM16/	Lic.No/Date:0910062060 22.05.2015	Defer Date:30.12.2015
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			

348	Case No.:55/13/82-ALC4/2015	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01018/AM16/	RLA File :07/24/040/00036/AM16/	Lic.No/Date:0710108251 22.05.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

349	Case No.:167/7/82-ALC4/2015	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00772/AM16/	RLA File :03/94/040/00041/AM16/	Lic.No/Date:0310796129 22.05.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

350	Case No.:3/4/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00042/AM16/	RLA File :09/24/040/00104/AM16/	Lic.No/Date:0910062064 25.05.2015	Defer Date:30.12.2015
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			

351	Case No.:13/7/82-	Party Name:MOREPEN	Meet No/Date:13/82-	Status:Case
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	ALC4/2015	LABORATORIES LTD.,	ALC4/2015 27.11.2015	Deferred
	HQ File :01/82/050/00618/AM16/	RLA File :05/24/040/00074/AM16/	Lic.No/Date:0510394343 25.05.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

	Case No.:170/7/82- ALC4/2015	Party Name:FERMENTA BIOTECH LTD.,	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Deferred
352	HQ File :01/82/050/00775/AM16/	RLA File :03/94/040/00009/AM16/	Lic.No/Date:0310796191 26.05.2015	Defer Date:30.12.2015
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M.No.35011/478/2015-PI(Norms) dated Nov. 2015. , uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

	Case No.:176/7/82- ALC4/2015	Party Name:GLOBE TROTTERS PVT LTD	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Deferred
353	HQ File :01/82/050/00781/AM16/	RLA File :03/94/040/00124/AM16/	Lic.No/Date:0310796194 26.05.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DOP.			

	Case No.:166/7/82- ALC4/2015	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Deferred
354	HQ File :01/82/050/00771/AM16/	RLA File :03/94/040/00063/AM16/	Lic.No/Date:0310796196 26.05.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

	Case No.:162/7/82- ALC4/2015	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Approved
355	HQ File :01/82/050/00767/AM16/	RLA File :03/94/040/00107/AM16/	Lic.No/Date:0310796189 26.05.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, forwarded vide U.O.no.14010/100/2012-CH-II dated 10.11.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:124/7/82- ALC4/2015	Party Name:PRIVI ORGANICS LTD	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Deferred
356	HQ File :01/82/050/00729/AM16/	RLA File :03/95/040/00114/AM16/	Lic.No/Date:0310796233 27.05.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

357	Case No.:100/7/82- ALC4/2015	Party Name:SHREE GANESH REMEDIES	Meet No/Date:13/82- ALC4/2015	Status:Case Deferred
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		PVT.LTD.	27.11.2015	
	HQ File :01/82/050/00705/AM16/	RLA File :34/24/040/00024/AM16/	Lic.No/Date:3410041261 28.05.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

358	Case No.:184/7/82- ALC4/2015	Party Name:THEON PHARMACEUTICALS LTD.,	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00789/AM16/	RLA File :22/24/040/00009/AM16/	Lic.No/Date:2210015246 28.05.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

359	Case No.:188/7/82- ALC4/2015	Party Name:ATUL LIMITED,	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00793/AM16/	RLA File :08/24/040/00034/AM16/	Lic.No/Date:0810135421 02.06.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

360	Case No.:14/7/82- ALC4/2015	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00619/AM16/	RLA File :05/23/040/00075/AM16/	Lic.No/Date:0510394413 02.06.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

361	Case No.:5/7/82- ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00610/AM16/	RLA File :05/24/040/00090/AM16/	Lic.No/Date:0510394416 02.06.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

362	Case No.:142/7/82- ALC4/2015	Party Name:GLOBE TROTTERS PVT LTD	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00747/AM16/	RLA File :03/94/040/00159/AM16/	Lic.No/Date:0310796401 03.06.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

363	Case No.:134/7/82- ALC4/2015	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00739/AM16/	RLA File :03/94/040/00154/AM16/	Lic.No/Date:0310796399 03.06.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

364	Case No.:110/7/82- ALC4/2015	Party Name:RISHABH METALS & CHEMICALS PVT LTD	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Deferred
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	HQ File :01/82/050/00715/AM16/	RLA File :03/95/040/00051/AM16/	Lic.No/Date:0310796383 03.06.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of cpc (Petrochemicals).			

365	Case No.:16/7/82-ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00621/AM16/	RLA File :05/24/040/00084/AM16/	Lic.No/Date:0510394419 03.06.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

366	Case No.:17/7/82-ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00622/AM16/	RLA File :05/24/040/00078/AM16/	Lic.No/Date:0510394418 03.06.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

367	Case No.:105/7/82-ALC4/2015	Party Name:SAVLA CHEMICALS LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00710/AM16/	RLA File :03/95/040/00159/AM16/	Lic.No/Date:0310796432 04.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, forwarded vide U.O.No.14010/71/2014-Ch-II dated 10.11.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

368	Case No.:187/7/82-ALC4/2015	Party Name:ATUL LIMITED,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00792/AM16/	RLA File :08/24/040/00057/AM16/	Lic.No/Date:0810135435 05.06.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

369	Case No.:62/7/82-ALC4/2015	Party Name:EYTAN LABS LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00667/AM16/	RLA File :09/24/040/00598/AM15/	Lic.No/Date:0910062137 05.06.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

370	Case No.:135/7/82-ALC4/2015	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00740/AM16/	RLA File :03/94/040/00153/AM16/	Lic.No/Date:0310796471 05.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the			

	recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/555/2014-PI(Norms) dated 26.2.2015 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.
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371	Case No.:67/7/82-ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00672/AM16/	RLA File :09/24/040/00105/AM16/	Lic.No/Date:0910062138 05.06.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

372	Case No.:13/9/82-ALC4/2015	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00949/AM16/	RLA File :07/24/040/00081/AM16/	Lic.No/Date:0710108327 05.06.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

373	Case No.:121/7/82-ALC4/2015	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00726/AM16/	RLA File :03/95/040/00715/AM15/	Lic.No/Date:0310796458 05.06.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

374	Case No.:123/7/82-ALC4/2015	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00728/AM16/	RLA File :03/95/040/00582/AM15/	Lic.No/Date:0310796457 05.06.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

375	Case No.:97/7/82-ALC4/2015	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00702/AM16/	RLA File :34/24/040/00062/AM16/	Lic.No/Date:3410041281 09.06.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

376	Case No.:136/7/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00741/AM16/	RLA File :03/94/040/00032/AM16/	Lic.No/Date:0310796511 09.06.2015	Defer Date:30.12.2015
	Decision: Information called for from the firm is awaited. The Committee decided to await the reply and deferred the case.			

377	Case No.:85/7/82-	Party Name:SHREEGEN	Meet No/Date:13/82-	Status:Case
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	ALC4/2015	PHARMA LTD	ALC4/2015 27.11.2015	Deferred
	HQ File :01/82/050/00690/AM16/	RLA File :09/24/040/00130/AM16/	Lic.No/Date:0910062145 09.06.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

378	Case No.:60/7/82-ALC4/2015	Party Name:GRANULES INDIA LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00665/AM16/	RLA File :09/24/040/00126/AM16/	Lic.No/Date:0910062150 10.06.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

379	Case No.:61/7/82-ALC4/2015	Party Name:GRANULES INDIA LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00666/AM16/	RLA File :09/24/040/00141/AM16/	Lic.No/Date:0910062149 10.06.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

380	Case No.:137/7/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00742/AM16/	RLA File :03/94/040/00074/AM16/	Lic.No/Date:0310796546 10.06.2015	Defer Date:30.12.2015
	Decision : Information called for from the firm is awaited. The Committee decided to await the reply and deferred the case.			

381	Case No.:18/13/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00981/AM16/	RLA File :03/94/040/00084/AM16/	Lic.No/Date:0310796548 10.06.2015	Defer Date:30.12.2015
	Decision : Information called for from the firm is awaited. The Committee decided to await the reply and deferred the case.			

382	Case No.:21/13/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00984/AM16/	RLA File :03/94/040/00078/AM16/	Lic.No/Date:0310796547 10.06.2015	Defer Date:30.12.2015
	Decision : Information called for from the firm is awaited. The Committee decided to await the reply and deferred the case.			

383	Case No.:182/7/82-ALC4/2015	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File	RLA File	Lic.No/Date:2210015251	Defer Date:

:01/82/050/00787/AM16/	:22/24/040/00006/AM16/	10.06.2015		
Decision : In the light of earlier decision taken by NC in its meeting No.2/82 dated 29.04. 2015, and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details given below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
LEVOFLOXACIN HEMIHYDRATE	1kg.	1.	LEVOFLOXACIN Q ACID	0.8571 kg/kg
RA concerned may take further necessary action as per above decision of Norms committee.				

384	Case No.:14/9/82-ALC4/2015	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00950/AM16/	RLA File :07/24/040/00078/AM16/	Lic.No/Date:0710108349 10.06.2015	Defer Date:30.12.2015
Decision : The Committee decided to defer the case for want of comments of DoP.				

385	Case No.:65/7/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00670/AM16/	RLA File :09/24/040/00164/AM16/	Lic.No/Date:0910062163 10.06.2015	Defer Date:30.12.2015
Decision : Committee noted that information called for from the firm is awaited. Accordingly, the Committee decided to await the reply and deferred the case.				

386	Case No.:66/7/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00671/AM16/	RLA File :09/24/040/00162/AM16/	Lic.No/Date:0910062162 10.06.2015	Defer Date:30.12.2015
Decision : The Committee decided to defer the case for want of comments of DoP				

387	Case No.:19/13/82-ALC4/2015	Party Name:AMRUTA INDUSTRIES	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00982/AM16/	RLA File :03/94/040/00156/AM16/	Lic.No/Date:0310796569 11.06.2015	Defer Date:30.12.2015
Decision : The Committee decided to defer the case for want of comments of DCPC.				

388	Case No.:20/13/82-ALC4/2015	Party Name:JAYANT AGRO ORGANICS LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00983/AM16/	RLA File :03/94/040/00169/AM16/	Lic.No/Date:0310796563 11.06.2015	Defer Date:30.12.2015
Decision : The Committee decided to defer the case for want of comments of DCPC.				

389	Case No.:159/7/82-	Party Name:VIJAY	Meet No/Date:13/82-	Status:Case
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	ALC4/2015	PERFUMES PVT.LTD.	ALC4/2015 27.11.2015	Deferred
	HQ File :01/82/050/00764/AM16/	RLA File :03/95/040/00985/AM15/	Lic.No/Date:0310796576 11.06.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

	Case No.:87/7/82- ALC4/2015	Party Name:VISION DRUGS PVT LTD	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Deferred
390	HQ File :01/82/050/00692/AM16/	RLA File :09/24/040/00102/AM16/	Lic.No/Date:0910062168 11.06.2015	Defer Date:30.12.2015
	Decision : The Committee based on the written comments forwarded by the D/o C&PC, D/o Pharmaceuticals vide O.M. No.35011/487/2015-PI(Norms) dated Nov.2015 , uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

	Case No.:42/13/82- ALC4/2015	Party Name:BTL EXPORTS PVT. LTD.,	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Deferred
391	HQ File :01/82/050/01005/AM16/	RLA File :03/94/040/00177/AM16/	Lic.No/Date:0310796604 15.06.2015	Defer Date:30.12.2015
	Decision : The Committee decided sent the copy of application to DOP.			

	Case No.:160/13/82- ALC4/2015	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Approved
392	HQ File :01/82/050/01123/AM16/	RLA File :03/94/040/00200/AM16/	Lic.No/Date:0310796630 15.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/227/2015-PI(Norms) dated Sept. 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:171/7/82- ALC4/2015	Party Name:MAKSON INDUSTRIES PVT. LTD.	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Approved
393	HQ File :01/82/050/00776/AM16/	RLA File :03/95/040/01080/AM15/	Lic.No/Date:0310796624 15.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, forwarded vide O.M. No.23(2)/2014-Chem.304 (MSME) dated 5.11.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:172/7/82- ALC4/2015	Party Name:MAKSON INDUSTRIES PVT. LTD.	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Approved
394	HQ File :01/82/050/00777/AM16/	RLA File :03/95/040/01079/AM15/	Lic.No/Date:0310796623 15.06.2015	Defer Date:

	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, forwarded vide O.M. No.23(2)/2014-Chem.304 (MSME) dated 5.11.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
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395	Case No.:84/13/82-ALC4/2015	Party Name:TIDE INDUSTRIES	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01047/AM16/	RLA File :34/24/040/00066/AM16/	Lic.No/Date:3410041297 15.06.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

396	Case No.:41/13/82-ALC4/2015	Party Name:DANOPHARM CHEMICALS PRIVATE LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01004/AM16/	RLA File :03/94/040/00111/AM16/	Lic.No/Date:0310796667 16.06.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

397	Case No.:185/5/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00325/AM16/	RLA File :09/24/040/00161/AM16/	Lic.No/Date:0910062185 16.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. 35011/534/2015-PI(Norms) dated 24.11.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

398	Case No.:54/7/82-ALC4/2015	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00659/AM16/	RLA File :05/23/040/00065/AM16/	Lic.No/Date:0510394575 16.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, forwarded vide U.O.No.14010/7/2011-Ch-II dated 29.5.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC			

399	Case No.:55/7/82-ALC4/2015	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00660/AM16/	RLA File :05/23/040/00030/AM16/	Lic.No/Date:0510394579 16.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, forwarded vide U.O.No.14010/7/2011-Ch-II dated 17.11.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of			

	HBP Vol.1. RA concerned may take necessary action as per decision of NC
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400	Case No.:186/5/82-ALC4/2015	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00326/AM16/	RLA File :09/24/040/00150/AM16/	Lic.No/Date:0910062206 17.06.2015	Defer Date:
	Decision :Already approved in NCM 12/AM16			

401	Case No.:52/7/82-ALC4/2015	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00657/AM16/	RLA File :05/23/040/00107/AM16/	Lic.No/Date:0510394590 17.06.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

402	Case No.:86/7/82-ALC4/2015	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00691/AM16/	RLA File :09/24/040/00160/AM16/	Lic.No/Date:0910062204 17.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/329/2015-PI(Norms) dated Nov. 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC			

403	Case No.:190/7/82-ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00795/AM16/	RLA File :05/24/040/00105/AM16/	Lic.No/Date:0510394617 17.06.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

404	Case No.:37/13/82-ALC4/2015	Party Name:ATLAS FINE CHEMICALS PVT LTD	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01000/AM16/	RLA File :03/94/040/00148/AM16/	Lic.No/Date:0310796714 18.06.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

405	Case No.:43/13/82-ALC4/2015	Party Name:BTL EXPORTS PVT. LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01006/AM16/	RLA File :03/94/040/00178/AM16/	Lic.No/Date:0310796712 18.06.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DOP.			

406	Case No.:454/5/82-ALC4/2015	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00594/AM16/	RLA File :08/24/040/00081/AM16/	Lic.No/Date:0810135519 22.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/358/2014-PI (Norms) dated January 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

407	Case No.:455/5/82-ALC4/2015	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00595/AM16/	RLA File :08/24/040/00082/AM16/	Lic.No/Date:0810135520 22.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/570/2013-PI (Norms) dated 24.12.2013, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

408	Case No.:15/9/82-ALC4/2015	Party Name:KDAC CHEM PVT LTD	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00951/AM16/	RLA File :34/24/040/00069/AM16/	Lic.No/Date:3410041310 22.06.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

409	Case No.:183/7/82-ALC4/2015	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00788/AM16/	RLA File :22/24/040/00010/AM16/	Lic.No/Date:2210015259 22.06.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

410	Case No.:2/6/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case deferred
	HQ File :01/82/050/00598/AM16/	RLA File :09/24/040/00165/AM16/	Lic.No/Date:0910062242 23.06.2015	Defer Date:30.12.2015:
	Decision : The Committee decided to defer the case for want of comments of DoP.			

411	Case No.:25/13/82-ALC4/2015	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00988/AM16/	RLA File :03/94/040/00196/AM16/	Lic.No/Date:0310796758 23.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/500/2014-PI(Norms)			

	dated March 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.
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412	Case No.:26/13/82-ALC4/2015	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00989/AM16/	RLA File :03/94/040/00164/AM16/	Lic.No/Date:0310796757 23.06.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

413	Case No.:27/13/82-ALC4/2015	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00990/AM16/	RLA File :03/94/040/00197/AM16/	Lic.No/Date:0310796759 23.06.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

414	Case No.:28/13/82-ALC4/2015	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00991/AM16/	RLA File :03/94/040/00162/AM16/	Lic.No/Date:0310796761 23.06.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

415	Case No.:29/13/82-ALC4/2015	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00992/AM16/	RLA File :03/94/040/00161/AM16/	Lic.No/Date:0310796756 23.06.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

416	Case No.:30/13/82-ALC4/2015	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00993/AM16/	RLA File :03/94/040/00128/AM16/	Lic.No/Date:0310796760 23.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/500/2014-PI(Norms) dated March 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

417	Case No.:31/13/82-ALC4/2015	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00994/AM16/	RLA File :03/94/040/00198/AM16/	Lic.No/Date:0310796762 23.06.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

418	Case No.:83/13/82-ALC4/2015	Party Name:RIDDHI PHARMA	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01046/AM16/	RLA File :34/24/040/00087/AM16/	Lic.No/Date:3410041313 23.06.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

419	Case No.:15/13/82-ALC4/2015	Party Name:ALIVIRA ANIMAL HEALTH LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00978/AM16/	RLA File :03/94/040/00219/AM16/	Lic.No/Date:0310796797 24.06.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

420	Case No.:45/7/82-ALC4/2015	Party Name:EYTAN LABS LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00650/AM16/	RLA File :09/24/040/00135/AM16/	Lic.No/Date:0910062250 24.06.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

421	Case No.:16/13/82-ALC4/2015	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00979/AM16/	RLA File :03/94/040/00224/AM16/	Lic.No/Date:0310796798 24.06.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

422	Case No.:100/8/82-ALC4/2015	Party Name:REANNON PHARMACEUTICALS	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00896/AM16/	RLA File :03/95/040/00134/AM16/	Lic.No/Date:0310796838 24.06.2015	Defer Date:
	Decision : approved in NC M 10/AM16			

423	Case No.:64/7/82-ALC4/2015	Party Name:TRIMAX BIO SCIENCES PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00669/AM16/	RLA File :09/24/040/00133/AM16/	Lic.No/Date:0910062246 24.06.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

424	Case No.:48/7/82-ALC4/2015	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00653/AM16/	RLA File :09/24/040/00118/AM16/	Lic.No/Date:0910062253 25.06.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

425	Case No.:27/7/82-	Party Name:PANACEA	Meet No/Date:13/82-	Status:Case
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	ALC4/2015	BIOTEC LTD.,	ALC4/2015 27.11.2015	Approved
	HQ File :01/82/050/00632/AM16/	RLA File :05/24/040/00146/AM16/	Lic.No/Date:0510394710 25.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of DBT forwarded vide O.M. No.BT/IL/05/316/2010-PID dated 29.10.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

426	Case No.:72/7/82- ALC4/2015	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00677/AM16/	RLA File :05/24/040/00104/AM16/	Lic.No/Date:0510394704 25.06.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC			

427	Case No.:76/7/82- ALC4/2015	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00681/AM16/	RLA File :05/24/040/00103/AM16/	Lic.No/Date:0510394703 25.06.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC			

428	Case No.:75/7/82- ALC4/2015	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00680/AM16/	RLA File :05/24/040/00122/AM16/	Lic.No/Date:0510394696 25.06.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

429	Case No.:78/7/82- ALC4/2015	Party Name:WEST BENGAL CHEMICAL INDUSTRIES LIMITED	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00683/AM16/	RLA File :02/24/040/00028/AM16/	Lic.No/Date:0210205920 25.06.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

430	Case No.:89/7/82- ALC4/2015	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00694/AM16/	RLA File :02/24/040/00045/AM16/	Lic.No/Date:0210205925 26.06.2015	Defer Date:30.12.2015
	Decision : Information called for from the firm is awaited. The Committee decided to await the reply and deferred the case.			

431	Case No.:77/7/82- ALC4/2015	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00682/AM16/	RLA File :05/24/040/00130/AM16/	Lic.No/Date:0510394732 26.06.2015	Defer Date:30.12.2015

	Decision : The Committee decided to defer the case for want of comments of DoP
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432	Case No.: 26/7/82-ALC4/2015	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status: Case Deferred
	HQ File :01/82/050/00631/AM16/	RLA File :04/24/040/00072/AM16/	Lic.No/Date:0410160709 26.06.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

433	Case No.: 181/7/82-ALC4/2015	Party Name:CLARION DRUGS LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status: Case Approved
	HQ File :01/82/050/00786/AM16/	RLA File :50/24/040/00002/AM16/	Lic.No/Date:5010002211 29.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/463/2015-PI(Norms) dated Nov.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

434	Case No.: 38/13/82-ALC4/2015	Party Name:FDC LTD	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status: Case Approved
	HQ File :01/82/050/01001/AM16/	RLA File :03/94/040/00103/AM16/	Lic.No/Date:0310796936 29.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/149/2015-PI(Norms) dated Sept.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

435	Case No.: 57/7/82-ALC4/2015	Party Name:KLJ PLASTICIZERS LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status: Case Approved
	HQ File :01/82/050/00662/AM16/	RLA File :05/23/040/00112/AM16/	Lic.No/Date:0510394740 29.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, forwarded vide U.O.No.14010/36/2011-Ch-II dated 19.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

436	Case No.: 58/7/82-ALC4/2015	Party Name:KLJ PLASTICIZERS LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status: Case Approved
	HQ File :01/82/050/00663/AM16/	RLA File :05/23/040/00111/AM16/	Lic.No/Date:0510394739 29.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, forwarded vide U.O.No.14010/36/2011-Ch-II dated 19.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

437	Case No.:3/6/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00599/AM16/	RLA File :09/24/040/00179/AM16/	Lic.No/Date:0910062259 30.06.2015	Defer Date: 14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

438	Case No.:17/13/82-ALC4/2015	Party Name:FDC LTD	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00980/AM16/	RLA File :03/94/040/00220/AM16/	Lic.No/Date:0310796950 30.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/238/2013-PI(Norms) dated 24.6.2013 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

439	Case No.:33/13/82-ALC4/2015	Party Name:FDC LTD	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00996/AM16/	RLA File :03/94/040/00222/AM16/	Lic.No/Date:0310796951 30.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/352/2015-PI(Norms) dated Nov.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

440	Case No.:34/13/82-ALC4/2015	Party Name:FDC LTD	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00997/AM16/	RLA File :03/94/040/00002/AM16/	Lic.No/Date:0310796945 30.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/352/2015-PI(Norms) dated Nov.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

441	Case No.:35/13/82-ALC4/2015	Party Name:FDC LTD	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00998/AM16/	RLA File :03/94/040/00001/AM16/	Lic.No/Date:0310796946 30.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/149/2015-PI(Norms) dated 11.09.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

442	Case No.:36/13/82-ALC4/2015	Party Name:FDC LTD	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File	RLA File	Lic.No/Date:0310796944	Defer Date:

	:01/82/050/00999/AM16/	:03/94/040/00101/AM16/	30.06.2015	
Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/352/2015-PI(Norms) dated Nov..2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

	Case No.:44/7/82-ALC4/2015	Party Name:LEE PHARMA LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
443	HQ File :01/82/050/00649/AM16/	RLA File :09/24/040/00201/AM16/	Lic.No/Date:0910062263 30.06.2015	Defer Date:30.12.2015
Decision : The Committee decided to defer the case for want of comments of DoP.				

	Case No.:42/7/82-ALC4/2015	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
444	HQ File :01/82/050/00647/AM16/	RLA File :31/83/040/00030/AM16/	Lic.No/Date:3110065521 01.07.2015	Defer Date:30.12.2015
Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals).				

	Case No.:10/13/82-ALC4/2015	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
445	HQ File :01/82/050/00973/AM16/	RLA File :03/94/040/00229/AM16/	Lic.No/Date:0310797018 02.07.2015	Defer Date:30.12.2015
Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals).				

	Case No.:11/13/82-ALC4/2015	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
446	HQ File :01/82/050/00974/AM16/	RLA File :03/94/040/00228/AM16/	Lic.No/Date:0310797020 02.07.2015	Defer Date:30.12.2015
Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals).				

	Case No.:39/13/82-ALC4/2015	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
447	HQ File :01/82/050/01002/AM16/	RLA File :03/94/040/00260/AM16/	Lic.No/Date:0310797052 03.07.2015	Defer Date: 14.01.2016
Decision : The Committee decided to defer the case for want of comments of DOP.				

448	Case No.:40/13/82-ALC4/2015	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/01003/AM16/	RLA File :03/94/040/00259/AM16/	Lic.No/Date:0310797051 03.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/67/2015-PI(Norms) dated 16.09.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

449	Case No.:24/13/82-ALC4/2015	Party Name:DANOPHARM CHEMICALS PRIVATE LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00987/AM16/	RLA File :03/94/040/00226/AM16/	Lic.No/Date:0310797092 07.07.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals).			

450	Case No.:32/13/82-ALC4/2015	Party Name:FDC LTD	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00995/AM16/	RLA File :03/94/040/00263/AM16/	Lic.No/Date:0310797090 07.07.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

451	Case No.:53/13/82-ALC4/2015	Party Name:FINE ORGANIC INDUSTRIES PVT. LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01016/AM16/	RLA File :03/94/040/00225/AM16/	Lic.No/Date:0310797089 07.07.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals).			

452	Case No.:81/13/82-ALC4/2015	Party Name:PAB ORGANICS PVT.LTD,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/01044/AM16/	RLA File :34/24/040/00083/AM16/	Lic.No/Date:3410041361 07.07.2015	Defer Date:
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals).			

453	Case No.:82/13/82-ALC4/2015	Party Name:PAB ORGANICS PVT.LTD,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01045/AM16/	RLA File :34/24/040/00084/AM16/	Lic.No/Date:3410041360 07.07.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals).			

454	Case No.: 104/8/82-ALC4/2015	Party Name:POLYDRUG LABORATORIES PVT.LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status: Case Approved
	HQ File :01/82/050/00900/AM16/	RLA File :03/95/040/00219/AM16/	Lic.No/Date:0310797101 07.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/415/2015-PI(Norms) dated Oct.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

455	Case No.: 2/7/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status: Case Deferred
	HQ File :01/82/050/00607/AM16/	RLA File :09/24/040/00213/AM16/	Lic.No/Date:0910062316 08.07.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

456	Case No.: 103/8/82-ALC4/2015	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status: Case Deferred
	HQ File :01/82/050/00899/AM16/	RLA File :03/95/040/00266/AM16/	Lic.No/Date:0310797135 09.07.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals).			

457	Case No.: 9/13/82-ALC4/2015	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status: Case Deferred
	HQ File :01/82/050/00972/AM16/	RLA File :03/94/040/00176/AM16/	Lic.No/Date:0310797178 13.07.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals).			

458	Case No.: 12/13/82-ALC4/2015	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status: Case Deferred
	HQ File :01/82/050/00975/AM16/	RLA File :03/94/040/00003/AM16/	Lic.No/Date:0310797246 15.07.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals).			

459	Case No.: 13/13/82-ALC4/2015	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status: Case Deferred
	HQ File :01/82/050/00976/AM16/	RLA File :03/94/040/00232/AM16/	Lic.No/Date:0310797262 15.07.2015	Defer Date:
	Decision : The Committee decided to defer the case for want of comments of DC&PC (Chemicals).			

460	Case No.: 14/13/82-ALC4/2015	Party Name:DORF-KETAL CHEMICALS	Meet No/Date:13/82-ALC4/2015	Status: Case Deferred
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		INDIA PVT.LTD.	27.11.2015	
	HQ File :01/82/050/00977/AM16/	RLA File :03/94/040/00221/AM16/	Lic.No/Date:0310797252 15.07.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals).			

	Case No.:23/13/82-ALC4/2015	Party Name:K V AROCHEM PVT. LTD	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Deferred
461	HQ File :01/82/050/00986/AM16/	RLA File :03/94/040/00284/AM16/	Lic.No/Date:0310797268 15.07.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals).			

	Case No.:22/13/82-ALC4/2015	Party Name:BLISS INDASI LIFESCIENCES PVT LTD	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Deferred
462	HQ File :01/82/050/00985/AM16/	RLA File :03/94/040/00282/AM16/	Lic.No/Date:0310797355 17.07.2015	Defer Date:30.12.2015
	Decision : The Committee decided to send a copy of application to DoP.			

	Case No.:73/13/82-ALC4/2015	Party Name:KLJ PLASTICIZERS LTD.,	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Approved
463	HQ File :01/82/050/01036/AM16/	RLA File :05/23/040/00157/AM16/	Lic.No/Date:0510394996 20.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, forwarded vide U.O.No.14010/36/2011-CH-II dated 19.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:105/13/82-ALC4/2015	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Approved
464	HQ File :01/82/050/01068/AM16/	RLA File :03/94/040/00174/AM16/	Lic.No/Date:0310797472 21.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/228/2013-PI(Norms) dated 3.7.2013, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:185/7/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Deferred
465	HQ File :01/82/050/00790/AM16/	RLA File :09/24/040/00219/AM16/	Lic.No/Date:0910062355 21.07.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

466	Case No.:169/13/82-ALC4/2015	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Approved
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	HQ File :01/82/050/01132/AM16/	RLA File :09/24/040/00177/AM16/	Lic.No/Date:0910062350 21.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/798/2013-PI(Norms) dated Sept. 2014, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

467	Case No.:93/13/82-ALC4/2015	Party Name:CIPLA LIMITED.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01056/AM16/	RLA File :03/94/040/00303/AM16/	Lic.No/Date:0310797532 22.07.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

468	Case No.:94/13/82-ALC4/2015	Party Name:CIPLA LIMITED.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01057/AM16/	RLA File :03/94/040/00297/AM16/	Lic.No/Date:0310797529 22.07.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

469	Case No.:131/13/82-ALC4/2015	Party Name:CIPLA LIMITED.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/01094/AM16/	RLA File :03/94/040/00302/AM16/	Lic.No/Date:0310797531 22.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/504/2015-PI(Norms) dated 18.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

470	Case No.:80/8/82-ALC4/2015	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00876/AM16/	RLA File :05/24/040/00192/AM16/	Lic.No/Date:0510395055 23.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/141/2015-PI(Norms) dated Oct. 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

471	Case No.:119/8/82-ALC4/2015	Party Name:SI GROUP INDIA LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00915/AM16/	RLA File :03/95/040/00322/AM16/	Lic.No/Date:0310797595 23.07.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

472	Case No.:98/13/82-ALC4/2015	Party Name:CIPLA LIMITED.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
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	HQ File :01/82/050/01061/AM16/	RLA File :03/94/040/00313/AM16/	Lic.No/Date:0310797651 24.07.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

473	Case No.:99/13/82-ALC4/2015	Party Name:CIPLA LIMITED.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01062/AM16/	RLA File :03/94/040/00312/AM16/	Lic.No/Date:0310797650 24.07.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

474	Case No.:103/13/82-ALC4/2015	Party Name:CIPLA LIMITED.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/01066/AM16/	RLA File :03/94/040/00307/AM16/	Lic.No/Date:0310797639 24.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/505/2012-PI(Norms) dated 18.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

475	Case No.:132/13/82-ALC4/2015	Party Name:CIPLA LIMITED.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01095/AM16/	RLA File :03/94/040/00298/AM16/	Lic.No/Date:0310797652 24.07.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

476	Case No.:133/13/82-ALC4/2015	Party Name:CIPLA LIMITED.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01096/AM16/	RLA File :03/94/040/00306/AM16/	Lic.No/Date:0310797633 24.07.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

477	Case No.:134/13/82-ALC4/2015	Party Name:CIPLA LIMITED.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/01097/AM16/	RLA File :03/94/040/00308/AM16/	Lic.No/Date:0310797640 24.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/504/2015-PI(Norms) dated Nov.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

478	Case No.:115/13/82-ALC4/2015	Party Name:FERMENTA BIOTECH LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01078/AM16/	RLA File :03/94/040/00038/AM16/	Lic.No/Date:0310797627 24.07.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

479	Case No.:97/13/82-ALC4/2015	Party Name:CIPLA LIMITED.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01060/AM16/	RLA File :03/94/040/00327/AM16/	Lic.No/Date:0310797799 29.07.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

480	Case No.:100/13/82-ALC4/2015	Party Name:CIPLA LIMITED.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01063/AM16/	RLA File :03/94/040/00328/AM16/	Lic.No/Date:0310797802 29.07.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

481	Case No.:101/13/82-ALC4/2015	Party Name:CIPLA LIMITED.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01064/AM16/	RLA File :03/94/040/00333/AM16/	Lic.No/Date:0310797805 29.07.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

482	Case No.:117/13/82-ALC4/2015	Party Name:CIPLA LIMITED.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01080/AM16/	RLA File :03/94/040/00323/AM16/	Lic.No/Date:0310797801 29.07.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

483	Case No.:118/13/82-ALC4/2015	Party Name:CIPLA LIMITED.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01081/AM16/	RLA File :03/94/040/00332/AM16/	Lic.No/Date:0310797803 29.07.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

484	Case No.:119/13/82-ALC4/2015	Party Name:CIPLA LIMITED.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01082/AM16/	RLA File :03/94/040/00309/AM16/	Lic.No/Date:0310797783 29.07.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

485	Case No.:69/13/82-ALC4/2015	Party Name:PI INDUSTRIES LTD	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01032/AM16/	RLA File :13/24/040/00016/AM16/	Lic.No/Date:1310047933 29.07.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC			

486	Case No.:37/8/82-ALC4/2015	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00833/AM16/	RLA File :05/23/040/00183/AM16/	Lic.No/Date:0510395134 30.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/224/2015-PI(Norms) dated Sept. 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

487	Case No.:92/13/82-ALC4/2015	Party Name:INFINITY LABORATORIES PVT.LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01055/AM16/	RLA File :22/24/040/00027/AM16/	Lic.No/Date:2210015273 31.07.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC			

488	Case No.:116/13/82-ALC4/2015	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01079/AM16/	RLA File :03/94/040/00215/AM16/	Lic.No/Date:0310797864 31.07.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC			

489	Case No.:114/13/82-ALC4/2015	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01077/AM16/	RLA File :03/94/040/00258/AM16/	Lic.No/Date:0310797898 03.08.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC			

490	Case No.:113/13/82-ALC4/2015	Party Name:K V AROCHEM PVT. LTD	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01076/AM16/	RLA File :03/94/040/00335/AM16/	Lic.No/Date:0310797897 03.08.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC			

491	Case No.:104/13/82-ALC4/2015	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/01067/AM16/	RLA File :03/94/040/00288/AM16/	Lic.No/Date:0310797922 04.08.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/228/2013-PI(Norms) dated 3.7.2013, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

492	Case No.:112/13/82-ALC4/2015	Party Name:K V AROCHEM PVT. LTD	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
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	HQ File :01/82/050/01075/AM16/	RLA File :03/94/040/00345/AM16/	Lic.No/Date:0310797937 04.08.2015	Defer Date:30.12.2015
Decision : The Committee decided to defer the case for want of comments of DCPC				

493	Case No.:75/13/82- ALC4/2015	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01038/AM16/	RLA File :05/24/040/00215/AM16/	Lic.No/Date:0510395160 04.08.2015	Defer Date:30.12.2015
Decision : The Committee decided to defer the case for want of comments of DoP				

494	Case No.:78/13/82- ALC4/2015	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01041/AM16/	RLA File :05/24/040/00219/AM16/	Lic.No/Date:0510395169 04.08.2015	Defer Date:30.12.2015
Decision : The Committee decided to defer the case for want of comments of DoP				

495	Case No.:51/13/82- ALC4/2015	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/01014/AM16/	RLA File :04/24/040/00075/AM16/	Lic.No/Date:0410160875 05.08.2015	Defer Date:
Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/649/2015-PI(Norms) dated May.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

496	Case No.:109/13/82- ALC4/2015	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01072/AM16/	RLA File :03/94/040/00170/AM16/	Lic.No/Date:0310797954 05.08.2015	Defer Date:30.12.2015
Decision : The Committee decided to defer the case for want of comments of DoP				

497	Case No.:50/13/82- ALC4/2015	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01013/AM16/	RLA File :04/24/040/00095/AM16/	Lic.No/Date:0410160884 06.08.2015	Defer Date:30.12.2015
Decision : The Committee decided to defer the case for want of comments of DCPC				

498	Case No.:108/13/82- ALC4/2015	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01071/AM16/	RLA File :03/94/040/00150/AM16/	Lic.No/Date:0310798022 07.08.2015	Defer Date:30.12.2015
Decision : The Committee decided to defer the case for want of comments of DCPC				

499	Case No.:166/13/82-	Party	Meet No/Date:13/82-	Status:Case
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	ALC4/2015	Name:PARAMOUNT AROMACHEM PVT.LTD.,	ALC4/2015 27.11.2015	Deferred
	HQ File :01/82/050/01129/AM16/	RLA File :05/24/040/00235/AM16/	Lic.No/Date:0510395245 07.08.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

500	Case No.:68/13/82-ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01031/AM16/	RLA File :05/24/040/00230/AM16/	Lic.No/Date:0510395244 07.08.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

501	Case No.:107/13/82-ALC4/2015	Party Name:DANOPHARM CHEMICALS PRIVATE LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01070/AM16/	RLA File :03/94/040/00299/AM16/	Lic.No/Date:0310798050 10.08.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DOP.			

502	Case No.:80/13/82-ALC4/2015	Party Name:ARIHANTANAM LIFECARE PVT. LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/01043/AM16/	RLA File :52/24/040/00030/AM16/	Lic.No/Date:5210041602 12.08.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/496/2013-PI(Norms) dated 21.11.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

503	Case No.:6/13/82-ALC4/2015	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00969/AM16/	RLA File :31/83/040/00066/AM16/	Lic.No/Date:3110065596 12.08.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC			

504	Case No.:110/13/82-ALC4/2015	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01073/AM16/	RLA File :03/94/040/00350/AM16/	Lic.No/Date:0310798096 12.08.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC			

505	Case No.:106/13/82-ALC4/2015	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01069/AM16/	RLA File :03/94/040/00379/AM16/	Lic.No/Date:0310798101 12.08.2015	Defer Date:30.12.2015

	Decision : The Committee decided to defer the case for want of comments of DoP			
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506	Case No.: 111/13/82-ALC4/2015	Party Name:HEMA DYE CHEM PVT. LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status: Case Deferred
	HQ File :01/82/050/01074/AM16/	RLA File :03/94/040/00305/AM16/	Lic.No/Date:0310798134 13.08.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC			

507	Case No.: 102/13/82-ALC4/2015	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status: Case Approved
	HQ File :01/82/050/01065/AM16/	RLA File :03/94/040/00384/AM16/	Lic.No/Date:0310798136 13.08.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/290/2015-PI(Norms) dated November 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

508	Case No.: 91/13/82-ALC4/2015	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status: Case Deferred
	HQ File :01/82/050/01054/AM16/	RLA File :22/24/040/00016/AM16/	Lic.No/Date:2210015282 13.08.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

509	Case No.: 79/13/82-ALC4/2015	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status: Case Deferred
	HQ File :01/82/050/01042/AM16/	RLA File :52/24/040/00034/AM16/	Lic.No/Date:5210041610 14.08.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC			

510	Case No.: 58/13/82-ALC4/2015	Party Name:G.G.CHEMICALS & PHARMACEUTICALS PVT.LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status: Case Approved
	HQ File :01/82/050/01021/AM16/	RLA File :22/24/040/00031/AM16/	Lic.No/Date:2210015283 14.08.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/226/2015-PI(Norms) dated September 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

511	Case No.: 57/13/82-ALC4/2015	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status: Case Deferred
	HQ File :01/82/050/01020/AM16/	RLA File :22/24/040/00013/AM16/	Lic.No/Date:2210015284 14.08.2015	Defer Date:30.12.2015

	Decision : The Committee decided to defer the case for want of comments of DoP
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512	Case No.:52/13/82-ALC4/2015	Party Name:ARGO BIOCHEM PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01015/AM16/	RLA File :03/94/040/00300/AM16/	Lic.No/Date:0310798204 17.08.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC			

513	Case No.:127/13/82-ALC4/2015	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01090/AM16/	RLA File :03/94/040/00878/AM15/	Lic.No/Date:0310798205 17.08.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC			

514	Case No.:60/13/82-ALC4/2015	Party Name:HELLO PAINTS (P) LTD	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01023/AM16/	RLA File :05/23/040/00204/AM16/	Lic.No/Date:0510395351 18.08.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC			

515	Case No.:90/13/82-ALC4/2015	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01053/AM16/	RLA File :05/23/040/00195/AM16/	Lic.No/Date:0510395344 18.08.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC			

516	Case No.:56/13/82-ALC4/2015	Party Name:PANACEA BIOTEC LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01019/AM16/	RLA File :05/24/040/00183/AM16/	Lic.No/Date:0510395354 18.08.2015	Defer Date: 14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DBT.			

517	Case No.:65/13/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01028/AM16/	RLA File :05/24/040/00149/AM16/	Lic.No/Date:0510395338 18.08.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC			

518	Case No.:66/13/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01029/AM16/	RLA File :05/24/040/00118/AM16/	Lic.No/Date:0510395337 18.08.2015	Defer Date:30.12.2015

	Decision : The Committee decided to defer the case for want of comments of DCPC		
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519	Case No.:67/13/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01030/AM16/	RLA File :05/24/040/00172/AM16/	Lic.No/Date:0510395339 18.08.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC			

520	Case No.:89/13/82-ALC4/2015	Party Name:INDO PHYTOCHEM PHARMACEUTICALS	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01052/AM16/	RLA File :05/23/040/00211/AM16/	Lic.No/Date:0510395366 19.08.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

521	Case No.:59/13/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Added
	HQ File :01/82/050/01022/AM16/	RLA File :05/24/040/00605/AM15/	Lic.No/Date:0510395358 19.08.2015	Defer Date:
	Decision : The Committee decided to defer the case for want of comments of DCPC			

522	Case No.:63/13/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01026/AM16/	RLA File :05/24/040/00606/AM15/	Lic.No/Date:0510395359 19.08.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC			

523	Case No.:64/13/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01027/AM16/	RLA File :05/24/040/00618/AM15/	Lic.No/Date:0510395374 19.08.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC			

524	Case No.:87/13/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01050/AM16/	RLA File :05/24/040/00612/AM15/	Lic.No/Date:0510395362 19.08.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC			

525	Case No.:88/13/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01051/AM16/	RLA File :05/24/040/00025/AM16/	Lic.No/Date:0510395364 19.08.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC			

526	Case No.:126/13/82-ALC4/2015	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01089/AM16/	RLA File :03/94/040/00879/AM15/	Lic.No/Date:0310798319 20.08.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC			

527	Case No.:61/13/82-ALC4/2015	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01024/AM16/	RLA File :05/23/040/00218/AM16/	Lic.No/Date:0510395388 20.08.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

528	Case No.:62/13/82-ALC4/2015	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01025/AM16/	RLA File :05/23/040/00212/AM16/	Lic.No/Date:0510395383 20.08.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

529	Case No.:72/13/82-ALC4/2015	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01035/AM16/	RLA File :52/24/040/00036/AM16/	Lic.No/Date:5210041615 21.08.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC			

530	Case No.:161/13/82-ALC4/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01124/AM16/	RLA File :03/95/040/00274/AM16/	Lic.No/Date:0310798374 21.08.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC			

531	Case No.:125/13/82-ALC4/2015	Party Name:FDC LTD	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01088/AM16/	RLA File :03/94/040/00364/AM16/	Lic.No/Date:0310798396 24.08.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

532	Case No.:130/13/82-ALC4/2015	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01093/AM16/	RLA File :03/94/040/00413/AM16/	Lic.No/Date:0310798392 24.08.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

533	Case No.:85/13/82-ALC4/2015	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01048/AM16/	RLA File :05/23/040/00198/AM16/	Lic.No/Date:0510395430 25.08.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

534	Case No.:86/13/82-ALC4/2015	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01049/AM16/	RLA File :05/23/040/00200/AM16/	Lic.No/Date:0510395431 25.08.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

535	Case No.:54/13/82-ALC4/2015	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01017/AM16/	RLA File :03/94/040/00089/AM16/	Lic.No/Date:0310798493 26.08.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

536	Case No.:129/13/82-ALC4/2015	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01092/AM16/	RLA File :03/94/040/00336/AM16/	Lic.No/Date:0310798491 26.08.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

537	Case No.:77/13/82-ALC4/2015	Party Name:ARKRAY HEALTHCARE PVT.LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01040/AM16/	RLA File :52/24/040/00038/AM16/	Lic.No/Date:5210041620 27.08.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

538	Case No.:121/13/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01084/AM16/	RLA File :03/94/040/00406/AM16/	Lic.No/Date:0310798528 27.08.2015	Defer Date:30.12.2015
	Decision : Information for the export product has already been called for from the firm and same has not been received so far. The Committee decided to await the reply and deferred the case.			

539	Case No.:122/13/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01085/AM16/	RLA File :03/94/040/00408/AM16/	Lic.No/Date:0310798530 27.08.2015	Defer Date:30.12.2015

	Decision : Information for the export product has already been called for from the firm and same has not been received so far. The Committee decided to await the reply and deferred the case.
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540	Case No.:76/13/82-ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/01039/AM16/	RLA File :05/24/040/00253/AM16/	Lic.No/Date:0510395455 27.08.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/412/2014-PI(Norms) dated 21.01.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

541	Case No.:74/13/82-ALC4/2015	Party Name:KLJ PLASTICIZERS LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01037/AM16/	RLA File :05/23/040/00201/AM16/	Lic.No/Date:0510395469 28.08.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC			

542	Case No.:128/13/82-ALC4/2015	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01091/AM16/	RLA File :03/94/040/01129/AM15/	Lic.No/Date:0310798586 31.08.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC			

543	Case No.:123/13/82-ALC4/2015	Party Name:GUJARAT ORGANICS LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01086/AM16/	RLA File :03/94/040/00247/AM16/	Lic.No/Date:0310798598 01.09.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC			

544	Case No.:124/13/82-ALC4/2015	Party Name:GUJARAT ORGANICS LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01087/AM16/	RLA File :03/94/040/00246/AM16/	Lic.No/Date:0310798597 01.09.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC			

545	Case No.:120/13/82-ALC4/2015	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01083/AM16/	RLA File :03/94/040/00279/AM16/	Lic.No/Date:0310798629 03.09.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

546	Case No.:95/13/82-	Party Name:CLEAN	Meet No/Date:13/82-	Status:Case
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	ALC4/2015	SCIENCE AND TECHNOLOGY PVT.LTD.	ALC4/2015 27.11.2015	Approved
	HQ File :01/82/050/01058/AM16/	RLA File :31/83/040/00079/AM16/	Lic.No/Date:3110065625 08.09.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, forwarded vide U.O.No.14010/3/2012-Ch-II dated 22.6.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

547	Case No.:96/13/82-ALC4/2015	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01059/AM16/	RLA File :31/83/040/00080/AM16/	Lic.No/Date:3110065626 08.09.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

548	Case No.:7/9/82-ALC4/2015	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00943/AM16/	RLA File :09/24/040/00312/AM16/	Lic.No/Date:0910062574 08.09.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

549	Case No.:3/9/82-ALC4/2015	Party Name:HETERO DRUGS LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00939/AM16/	RLA File :09/24/040/00341/AM16/	Lic.No/Date:0910062565 08.09.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

550	Case No.:4/9/82-ALC4/2015	Party Name:HETERO DRUGS LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00940/AM16/	RLA File :09/24/040/00338/AM16/	Lic.No/Date:0910062566 08.09.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

551	Case No.:5/9/82-ALC4/2015	Party Name:HETERO DRUGS LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00941/AM16/	RLA File :09/24/040/00337/AM16/	Lic.No/Date:0910062567 08.09.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

552	Case No.:2/9/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:13/82-ALC4/2015	Status:Case Deferred
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			27.11.2015	
	HQ File :01/82/050/00938/AM16/	RLA File :09/24/040/00344/AM16/	Lic.No/Date:0910062564 08.09.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

	Case No.:172/13/82-ALC4/2015	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Deferred
553	HQ File :01/82/050/01135/AM16/	RLA File :07/24/040/00201/AM16/	Lic.No/Date:0710108696 08.09.2015	Defer Date: 14.01.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

	Case No.:8/9/82-ALC4/2015	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Deferred
554	HQ File :01/82/050/00944/AM16/	RLA File :34/24/040/00155/AM16/	Lic.No/Date:3410041496 09.09.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC			

	Case No.:10/9/82-ALC4/2015	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Deferred
555	HQ File :01/82/050/00946/AM16/	RLA File :03/94/040/00355/AM16/	Lic.No/Date:0310798806 10.09.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC			

	Case No.:170/13/82-ALC4/2015	Party Name:VINDHYA ORGANICS PVT LTD	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Deferred
556	HQ File :01/82/050/01133/AM16/	RLA File :09/24/040/00358/AM16/	Lic.No/Date:0910062596 11.09.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC			

	Case No.:12/9/82-ALC4/2015	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Deferred
557	HQ File :01/82/050/00948/AM16/	RLA File :03/94/040/00372/AM16/	Lic.No/Date:0310798878 14.09.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC			

	Case No.:16/9/82-ALC4/2015	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Deferred
558	HQ File :01/82/050/00952/AM16/	RLA File :03/94/040/00265/AM16/	Lic.No/Date:0310798923 16.09.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC			

559	Case No.:18/9/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:13/82- ALC4/2015	Status:Case Deferred
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			27.11.2015	
	HQ File :01/82/050/00954/AM16/	RLA File :09/24/040/00368/AM16/	Lic.No/Date:0910062629 16.09.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

560	Case No.:19/9/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00955/AM16/	RLA File :09/24/040/00369/AM16/	Lic.No/Date:0910062630 16.09.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

561	Case No.:17/9/82-ALC4/2015	Party Name:HONOUR LAB LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00953/AM16/	RLA File :09/24/040/00371/AM16/	Lic.No/Date:0910062628 16.09.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

562	Case No.:173/13/82-ALC4/2015	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/01136/AM16/	RLA File :07/24/040/00200/AM16/	Lic.No/Date:0710108760 22.09.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/249/2015-PI(Norms) dated Sept.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

563	Case No.:20/9/82-ALC4/2015	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00956/AM16/	RLA File :03/95/040/00424/AM16/	Lic.No/Date:0310798995 22.09.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC			

564	Case No.:4/13/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00967/AM16/	RLA File :09/24/040/00391/AM16/	Lic.No/Date:0910062720 13.10.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

565	Case No.:5/13/82-ALC4/2015	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Approved
	HQ File :01/82/050/00968/AM16/	RLA File :09/24/040/00403/AM16/	Lic.No/Date:0910062721 13.10.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/634/2015-PI(Norms)			

dated May.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.

566	Case No.:3/13/82-ALC4/2015	Party Name:HETERO DRUGS LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00966/AM16/	RLA File :09/24/040/00432/AM16/	Lic.No/Date:0910062716 13.10.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

567	Case No.:1/13/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00964/AM16/	RLA File :09/24/040/00435/AM16/	Lic.No/Date:0910062713 13.10.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

568	Case No.:2/13/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/00965/AM16/	RLA File :09/24/040/00436/AM16/	Lic.No/Date:0910062714 13.10.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

569	Case No.:135/13/82-ALC4/2015	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01098/AM16/	RLA File :09/24/040/00408/AM16/	Lic.No/Date:0910062740 14.10.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

570	Case No.:136/13/82-ALC4/2015	Party Name:ATUL LIMITED,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01099/AM16/	RLA File :08/24/040/00207/AM16/	Lic.No/Date:0810136320 16.10.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC			

571	Case No.:138/13/82-ALC4/2015	Party Name:ARCHIMEDIS LABORATORIES PVT. LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01101/AM16/	RLA File :09/24/040/00320/AM16/	Lic.No/Date:0910062756 20.10.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

572	Case No.:137/13/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0910062755	Defer

	:01/82/050/01100/AM16/	:09/24/040/00450/AM16/	20.10.2015	Date:30.12.2015
Decision : The Committee decided to defer the case for want of comments of DoP				

573	Case No.: 139/13/82-ALC4/2015	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status: Case Deferred
	HQ File :01/82/050/01102/AM16/	RLA File :03/95/040/00456/AM16/	Lic.No/Date:0310799558 20.10.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC			

574	Case No.: 140/13/82-ALC4/2015	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status: Case Deferred
	HQ File :01/82/050/01103/AM16/	RLA File :03/95/040/00503/AM16/	Lic.No/Date:0310799583 21.10.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC			

575	Case No.: 168/13/82-ALC4/2015	Party Name:SYNERGENE ACTIVE INGREDIENTS PVT LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status: Case Deferred
	HQ File :01/82/050/01131/AM16/	RLA File :09/24/040/00426/AM16/	Lic.No/Date:0910062765 21.10.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC			

576	Case No.: 141/13/82-ALC4/2015	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status: Case Deferred
	HQ File :01/82/050/01104/AM16/	RLA File :03/95/040/00504/AM16/	Lic.No/Date:0310799629 23.10.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC			

577	Case No.: 142/13/82-ALC4/2015	Party Name:SYNTHO CHIRALS PVT. LTD	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status: Case Deferred
	HQ File :01/82/050/01105/AM16/	RLA File :09/24/040/00443/AM16/	Lic.No/Date:0910062774 27.10.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC			

578	Case No.: 144/13/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status: Deferred
	HQ File :01/82/050/01107/AM16/	RLA File :09/24/040/00387/AM16/	Lic.No/Date:0910062780 28.10.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

579	Case No.: 145/13/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status: Case Deferred
	HQ File	RLA File	Lic.No/Date:0910062781	Defer

	:01/82/050/01108/AM16/	:09/24/040/00396/AM16/	28.10.2015	Date:30.12.2015
Decision : The Committee decided to defer the case for want of comments of DoP				

580	Case No.: 146/13/82-ALC4/2015	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status: Case Deferred
	HQ File :01/82/050/01109/AM16/	RLA File :09/24/040/00413/AM16/	Lic.No/Date:0910062785 28.10.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

581	Case No.: 143/13/82-ALC4/2015	Party Name:HETERO DRUGS LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status: Case Deferred
	HQ File :01/82/050/01106/AM16/	RLA File :09/24/040/00457/AM16/	Lic.No/Date:0910062776 28.10.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

582	Case No.: 147/13/82-ALC4/2015	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status: Case Deferred
	HQ File :01/82/050/01110/AM16/	RLA File :08/24/040/00241/AM16/	Lic.No/Date:0810136382 29.10.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC			

583	Case No.: 148/13/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status: Case Deferred
	HQ File :01/82/050/01111/AM16/	RLA File :09/24/040/00465/AM16/	Lic.No/Date:0910062798 29.10.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

584	Case No.: 149/13/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status: Case Deferred
	HQ File :01/82/050/01112/AM16/	RLA File :09/24/040/00466/AM16/	Lic.No/Date:0910062799 29.10.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

585	Case No.: 150/13/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status: Case Deferred
	HQ File :01/82/050/01113/AM16/	RLA File :09/24/040/00467/AM16/	Lic.No/Date:0910062800 29.10.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

586	Case No.: 152/13/82-ALC4/2015	Party Name:ARCHIMEDIS LABORATORIES PVT. LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status: Case Deferred
	HQ File	RLA File	Lic.No/Date:0910062806	Defer

	:01/82/050/01115/AM16/	:09/24/040/00319/AM16/	30.10.2015	Date:30.12.2015
Decision : The Committee decided to defer the case for want of comments of DoP				

587	Case No.: 151/13/82-ALC4/2015	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status: Case Approved
	HQ File :01/82/050/01114/AM16/	RLA File :09/24/040/00439/AM16/	Lic.No/Date:0910062803 30.10.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/133/2015-PI(Norms) dated 11.09.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

588	Case No.: 153/13/82-ALC4/2015	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status: Case Deferred
	HQ File :01/82/050/01116/AM16/	RLA File :34/24/040/00199/AM16/	Lic.No/Date:3410041644 02.11.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC			

589	Case No.: 154/13/82-ALC4/2015	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status: Case Deferred
	HQ File :01/82/050/01117/AM16/	RLA File :09/24/040/00460/AM16/	Lic.No/Date:0910062821 03.11.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

590	Case No.: 155/13/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status: Case Deferred
	HQ File :01/82/050/01118/AM16/	RLA File :09/24/040/00475/AM16/	Lic.No/Date:0910062827 03.11.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

591	Case No.: 156/13/82-ALC4/2015	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status: Case Deferred
	HQ File :01/82/050/01119/AM16/	RLA File :09/24/040/00464/AM16/	Lic.No/Date:0910062832 03.11.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

592	Case No.: 159/13/82-ALC4/2015	Party Name:CHEMCON SPECIALITY CHEMICALS P LTD	Meet No/Date:13/82-ALC4/2015 27.11.2015	Status: Case Deferred
	HQ File :01/82/050/01122/AM16/	RLA File :34/24/040/00205/AM16/	Lic.No/Date:3410041650 04.11.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC			

593	Case No.: 157/13/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:13/82-ALC4/2015	Status: Case Deferred
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			27.11.2015	
	HQ File :01/82/050/01120/AM16/	RLA File :09/24/040/00476/AM16/	Lic.No/Date:0910062833 04.11.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

594	Case No.: 158/13/82- ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01121/AM16/	RLA File :09/24/040/00477/AM16/	Lic.No/Date:0910062834 04.11.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

595	Case No.: 163/13/82- ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01126/AM16/	RLA File :09/24/040/00479/AM16/	Lic.No/Date:0910062838 06.11.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

596	Case No.: 162/13/82- ALC4/2015	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01125/AM16/	RLA File :09/24/040/00427/AM16/	Lic.No/Date:0910062836 06.11.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

597	Case No.: 165/13/82- ALC4/2015	Party Name:ATUL LIMITED,	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01128/AM16/	RLA File :52/24/040/00050/AM16/	Lic.No/Date:5210041688 12.11.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC			

598	Case No.: 167/13/82- ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01130/AM16/	RLA File :09/24/040/00493/AM16/	Lic.No/Date:0910062862 19.11.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

599	Case No.: 171/13/82- ALC4/2015	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:13/82- ALC4/2015 27.11.2015	Status:Case Deferred
	HQ File :01/82/050/01134/AM16/	RLA File :09/24/040/00497/AM16/	Lic.No/Date:0910062889 24.11.2015	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

Manual Agenda of NC Meeting No. 13/82/2015
Scheduled to be held on 27.11.2015

Case No. B- 01 M.No.13/16 Date 27.11.2015	M/s. Encube Ethicals Pvt Ltd. File No. 01/82/050/00380/AM-13 RLA No.09/94/040/0053/AM-13 Adv.Auth. No. 0310692961 dated 5.2.2012
Decision: The Committee considered the case for revision of Norms under Para 4.07 of HBP as per agenda. The Committee decided to defer the case for want of comments of MSME.	

Case No. B- 02 M.No.13/16 Date 27.11.2015	The Indian Drug manufacturer Association Ahmedabad File No.01/82/162/151/AM16
Decision: The Committee considered the case for revision of SION A-412, A-207, A0205, A-206 as per agenda. A reference has been forwarded to DoP on 2.12.2015. Comments of DoP is awaited.	

Case No. B- 03
M.No.13/16
Date 27.11.2015

The Pharmaceuticals Exports Promotion Council of India
File No.01/82/162/151/AM16

Decision: The Committee considered the case for fixation of 45 new SION for various Pharmaceuticals formulations as per agenda.

The Committee in light of recommendation forwarded by D/o Pharmaceuticals vide O.M.No.35011/75/2015-PI(Norms) dated 03.12.2015 & 11.12.2015 decided to publish new SION for 33 export products of various Pharmaceuticls formulations as per detais given below:-

Sl. No.	Export Item		Import Item		
	Description	Qty.	Description	Quantity proposed by Pharmexcil	Quantity worked out by DoP (upto)
(1)	(2)	(3)	(4)	(5)	(6)
1	Alendronate Sodium Tablets 70 mg (Each Tablet contains Alendronate Sodium equivalent to 70 mg Alendronic acid)	1000 Tablets	Alendronate Sodium Trihydrate	111.741 gm	93.152 gm
2	AmikacinSulphate Injection 500 mg/2ml (Each 2 ml vial contains AmikacinSulphate equivalent to Amikacin 500 mg}	1000 vials	AmikacinSulpha te	1011.87gm	715.81 gm
3	Amoxicillin and Potassium Clavunate 1000 mg tablets (Each tablet contains Amoxicillin Trihydrate equivalent to Amoxicillin 875 mg and Potassium Clavulanate equivalent to Clavulanic acid 125 mg)	1000 Tablets	1) Amoxicillin Trihydrate	1170.654 gm	1024.238 gm
			2) Diluted Clavulanate Potassium (1:1)	303.773 gm	303.773 gm
4	Amoxicillin & Clavulanicacid suspension 228.5 mg/5 ml in 100 ml bottles.	1000 bottles	1 Amoxicillin Trihydrate	4900gm	4200gm

	(Each 5 ml contains Amoxicillin Trihydrate equivalent to Amoxicillin 200 mg and Potassium Clavulanate equivalent to Clavulanic acid 28.5 mg}		2. Diluted Clavulanate Potassium (1:1)	1414.193 gm	1414.193 gm
5	Ampicillin and Sulbactam 750 mg for injection (each vial contains Ampicillin Sodium equivalent to Ampicillin 500 mg and Sulbactam Sodium equivalent to Salbactam 250 mg}	1000 vials	1) Ampicillin Sodium 2) Sulbactam Sodium	61.573 gm 334.94 gm	583.77 gm 302.22 gm
6	Ampicillin injection 500 mg (each vial contains Ampicillin Sodium equivalent to Ampicillin 500 mg)	1000 vials	Ampicillin Sodium	615.74 gm	584.63 gm
7	Atorvastatin Tablets 10 mg(each tablet contains Atorvastatin Calcium Trihydrate equivalent to 10 mg Atorvastatin)	1000 Tablets	Atorvastatin CalciumTrihydr ate	11.75 gm	11.059 gm
8	Benzylpenicillin Injection 5 Lac units (300 mg) {each vial contains Benzylpencillin Sodium equivalent to Benzylpencillin 300 mg}	1000 vials	Benzylpenicillin Sodium	35.857 gm	35.171 gm
9	Cefadroxil (250 mg) and Potassium Clavulanate (62.5 mg) Dispersible Tablets {each tablet contains cefadroxil monohydrate equivalent to 250 mg Cefadroxil on Anhydrous basis and Clavulanate potassium equivalent to Clavulanic acid 62.5 mg}	1000 Tablets	1) Cefadroxil monohydrate 2) Potassium Clavulanate	269.576 gm 160.742 gm	267.622 gm 75.943 gm
10.	Cefixime for oral suspension 30 ml bottle (each 5 ml contains Cefiximetrihydrate equivalent to Cefixime 50 mg on anhydrous basis}	1000 bottles	CefiximeTrihydr ate	357.000 gm	352.508 gm
11	Cefixime Tablets 200 mg (each tablet contains Cefiximetridhydrte equivalent to Cefixime 200 mg on anhydrous basis)	1000 Tab	CefiximeTrihydr ate	260.488 gm	228.294 gm
12	CefpodoximeProxetil Tablets 200 mg (each tablet contains CefpodoximeProxetil equivalent to Cefpodoxime 200 mg)	1000 tablets	CefpodoximePr oxetil	359.78 gm	266.10 gm
13	Ceftriaxone and Sulbactam for injection. 1.5 g (each vial containing Ceftriaxone Sodium equivalent to Ceftriaxone 1 gm and Salbactam Sodium equivalent to Salbactam 0.50 gm)	1000 vials	1) Ceftrixone Sodium sterile 2) Sulbactam Sodium sterile	1623.6 gm 669.88 gm	As per SION A-407 604.44 gm
14	Cefuroxime Axetil Tablets 500 mg (each tablet contains Cefuroxime Axetil equivalent to Cefuroxime 500 mg)	1000 Tab	Cefuroxime Axetil	767.356 gm	614.878 gm
15	Cefuroxime for injection 750 mg (Each vial contains Cefuroxime Sodium equivalent to Cefuroxime 750 mg)	1000 vials	Cefuroxime Sodium	936.5 gm	867.74 gm
16	Cefuroxime for oral suspension 125 mg/ 5 ml in 60 ml bottles {each 5 ml containing Cefuroxime Axetil equivalent to Cefuroxime 125 mg)	1000 bottles	Cefuroxime Axetil	1968 gm	1899 gm
17	Citicoline Injection 250 mg /ml (each vial contains Citicoline Sodium equivalent to Citicoline 250 mg)	1000 vials	Citicoline Sodium	295.89 gm	287.39 gm
18	Citicoline Capsules 500 mg (each capsule contains citicoline sodium	1000 capsul	Citicoline sodium	548.740 gm	532.950 gm

	equivalent to Citicoline 500 mg)	es			
19	Clopidogrel Tab 75 mg (each tablet contains ClopidogrelBisulphate equivalent to Clopidogrel 75 mg)	1000 Tablets	Clopidogrelbisulphate	101.499 gm	99.814 gm
20	Phenoxy methyl Penicillin potassium for oral suspension 250 mg/ 5 ml in 100 ml bottles (each 5 ml contains Phenoxy methyl penicillin potassium equivalent to phenoxy methyl penicillin 250 mg)	1000 bottles	Phenoxy methyl penicillin potassium	5864 gm	5820 gm
21	Erythromycin Stearate for oral suspension 250 mg/5ml in 100 ml bottles {each 5 ml contains Etrythromycin Stearate equivalent to Erythromycin 250 mg)	1000 bottles	Erythromycin Stearate	8586.9 gm	7284 gm
22	Levofloxacin Tablets 500 mg (each tablet contains Levofloxacin hemihydrate equivalent to levofloxacin 500 mg on anhydrous basis)	1000 Tab	Levofloxacin Hemihydrate	536.173 gm	522.750 gm
23	Meropenem for injection 1 gm (each vial contains MeropenemTrihydrate equivalent to Meropenem Anhydrous 1 gm)	1000 vials	MeropenemTrihydrate	1716 gm	1255 gm
24	Methyl Prednisolone sodium succinate for injection 500 mg {each vial containing Methyl Prednisolone Sodium Succinate equivalent to Methyl Prednisolone 500 mg}	1000 vials	Methyl Prednisolone Sodium Succinate	1532.3 gm	729.30 gm
25	Metronidazole oral suspension 200 mg/5 ml, in 100 ml bottles(each 5 ml suspension contains Metronidazole Benzoate equivalent to 200 mg Metronidazole)	1000 bottles	Metronidazole Benzoate	6851 gm	6753 gm
26	Pefloxacin Tablet 400 mg (each tablet contains Pefloxacinmesylate equivalent to Pefloxacin 400 mg)	1000 Tab	PefloxacinMesylate	623.077 gm	569.731 gm
27	Phenoxy methyl Penicillin Potassium tablets 500 mg. {each tablet contains Phenoxy methyl Penicillin Potassium equivalent to Phenoxy methyl Penicillin 500 mg)	1000 Tab	Phenoxy methyl Penicillin Potassium	571.843 gm	565.453 gm
28	Piperacillin and Tazobactam for injection 2.25 gm (each vial contains Piperacillin Sodium equivalent to Piperacillin 2 gms + Tazobactam Sodium equivalent to Tazobactam 0.25 gm)	1000 vials	1) Piperacillin Sodium	2292.4 gm	2292.4 gm
			2) Tazobactam Sodium	295.08 gm	295.0 gm
29	Primaquine Phosphate Tablets 2.5 mg (each tablet contains PrimaquinePhosphate equivalent to Primaquine 2.5 mg)	1000 Tablets	Primaquine Phosphate	13.566 gm	4.477 gm
30	Rosuvastatin 10 mg Tablets (each tablet contains Rosuvastatin Calcium equivalent to Rosuvastatin 10 mg)	1000 Tablets	Rosuvastatin Calcium	10.720 gm	10.625 gm
31	Spectinomycin injection 2 gm/vial (each vial contains Spectinomycin Hydrochloride equivalent to Spectinomycin 2 gm)	1000 vials	Spectinomycin Hydrochloride	5049 gm	3278.00 gm
32	Vancomycin Injection 500 mg (each vial contains Vancomycin Hydrochloride	1000 vials	Vancomycin Hydrochloride	591.05 gm	566.50 gm

	equivalent to Vancomycin 500 mg, vial size less than 10ml}				
33	Amoxicillin & Potassium Clavulanate for injection 1.2 g (each vial contains Amoxicillin Sodium equivalent to Amoxicillin 1000 mg and Potassium Clavulanate equivalent to Clavulanic Acid 200 mg}	1000 vials	Sterile mixture of Amoxicillin trihydrate& Potassium Clavulanate (5:1)	1427.91 gm	1320 gm

(13)
S.No. 8, 19

F. No.35011/434/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the 13 October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Mangalam Drugs & Organics Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/476/AM-16/DES-3/528 dated the 08/07/15 vide which application from M/s. Mangalam Drugs & Organics Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Tenofovir Disoproxil Fumarate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	[(R)-9-(2-Phosphonyl Methoxy Propyl) Adenine	0.769

Bhaskar Singh
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. PIRAMAL ENTERPRISES LTD.. for the import of raw material against the export of ULTRAZYME TABLETS(7458X) (CONTACT LENS CLEANING TABLETS)

Ref: U.O. No. 01/83/50/179/AM-13/DES-IV/704 dated 15.10.2015

M/s. PIRAMAL ENTERPRISES LTD. have submitted present application for the import of raw material against the export of ULTRAZYME TABLETS(7458X) (CONTACT KENX CLEANING TABLETS)

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

(Advance Authorization No. 0310690527 dated 12.4.2012)

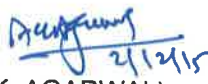
(Advance Authorization No. 0310694716 dated 15.5.2012)

1. Item of Export	Qty.	Item of Import	Qty
CONTACT LENS CLEANING TABLETS- OXYSEPT GENERIC TABLETS 9081X/ SOFTMATE II SEED 9081X/OXYSEPT TABLETS 9081X/ NEUTRALISING TABLETS 9081X/HYDROGEN PEROXIDE TABLETS 9081X/SOFTMATE NEUTRALISING TABLETS 9081X/OXSEPT COMFORT TABLETS 9081X/ULTRACARE 1 STEP TABLETS 9081X	1000 NOS.	1.MICROBIAL CATALASE FROM MICROCOCCUS LUTEUS LYOPHILISED FORM	0.001155 kg
		2.CYANOCOBALAMIN USP/PH EUR/JP	0.000095 kg
		3.ALUMINIUM FOIL PLAIN/ LAMINATE NOT EXCEEDING 60 MICRON	0.315 KG

(Advance Authorization No. 0310695328 dated 18.5.2012)

1. Item of Export	Qty.	Item of Import	Qty
ULTRAZYME TABLETS(7458X) (CONTACT LENS CLEANING TABLETS)	1,000 Nos.	1. CLEAR LENS PRO 1.5 MG.(SUBTILISIN SORBITOL 1.5 MG)	0.00835 kg
		2. N- ACETYL CYSTEIN	0.0310 kg
		3. ALUMINIUM FOIL PLAIN/LAMINATE NOT EXCEEDING 60 MICRON	0.525 kg

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K.Mushahari ,FTDO ,(DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11,
Deptt. of C&PC U.O. No. 14010/70/2015 -CH-II dated 12.12.2015

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F. No.35011/303/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Sentiss Pharma Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/89/AM-16/DES-3/69 dated the 16/06/15 vide which application from M/s. Sentiss Pharma Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Bromfenac Eye Drops 0.09% 1.7 ml in Vial ~~Sub No. 1~~**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	^{sesqu} Bromfenac Sodium Hydrate	1.8475mg/1.7ml vial

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. Atul Ltd. for the import of raw material against the export of DEHYDRO THIO-PARA TOLUIDINE SULFONIC ACID

M/s. Atul Ltd. have submitted present applications for the import of raw material against the export DEHYDRO THIO-PARA TOLUIDINE SULFONIC ACID

The application has been examined and the Department recommends the following norms for the present Advance Authorization applications.

(Advance Authorization No. 0810134726 dated 4.3.2015)

(Advance Authorization No. 0810134727 dated 4.3.2015)

1. Item of Export	Qty.	Item of Import	Qty
DEHYDRO THIO-PARA TOLUIDINE SULFONIC ACID	1 kg	1. PARA TOLUIDINE	1.852 kg

(Advance Authorization No. 0810133394 dated 19.9.2014)

(Advance Authorization No. 0810135435 dated 5.6.2015)

1. Item of Export	Qty.	Item of Import	Qty
LAPOX ARD-13.	1 kg	1. PALMEROL 1214 LAURYL-MYRISTYL ALCOHOL/ ECOROL-24 LAURYL MYRISTYL ALCOHOL/ FATTY ALCOHOL C12-C14	0.812 kg
		2. EPICHLOROHYDRIN	0.440 kg

(Advance Authorization No. 0810134402 dated 27.1.2015)

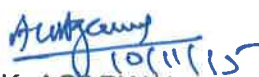
(17) 13/AM/16

1. Item of Export	Qty.	Item of Import	Qty
AROMATIC AMINES	1 kg	1. METHANOL	0.240 kg
		2. ANILINE	1.00 kg

(Advance Authorization No. 0810135421 dated 2.6.2015)

1. Item of Export	Qty.	Item of Import	Qty
4,4'-DIAMINO DIPHENYL SULPHONE-(HT 9664-1 NL)	1 kg	1. 4,4'-DIAMINO DIPHENYL SULPHONE-CRUDE	1.03 kg

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/16/2015-CH-II dated 03.11.2015

F. No. 14010/97/2012-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
Chemical Division

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Shastri Bhavan, New Delhi-110001

Dated: 11th, August, 2015

To,

M/s. Ogene Systems India Pvt. Ltd.,
11-6/56, GSP Estates, First floor,
Near IDPL, Bala nagar,
Hyderabad-500037

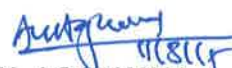
Subject: Application from M/s. Virdev Intermedia Tes Pvt. Ltd. for the import of raw- material against the export of 2-Ethyl-3, 4-Ethylene Dioxy Thiophene(Ethyl EDOT)

(Advance Authorization No. 0910059697 dated 3.04.2014)

I am directed to refer to your Advance Authorization application received from Office of DGFT on above mentioned subject. You are being advised to submit the following information within 15 days of the issue of this letter:-

1. Detailed manufacturing process, material balance with balanced chemical reactions indicating all the reactants and products and by-products with corresponding molecular Formulae, structural formulae, molecular weight and process flow diagram.
2. Stage-wise percentage yield with respect of each of the reactants and products and the relevant justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import.
3. Details of byproducts formed during the process and recovery of solvents in terms of quantity and value.
4. Details of production of export product under reference and corresponding consumption of raw material in the year 2013-14, 2014-15 and 2015-16 duly certified by CA may be furnished.
5. Any other relevant information

Yours faithfully,



(A.K. AGARWAL)

Addl. Industrial Adviser

Tel. No. 011-23381430

Copy to:- Shri. Mahender Vikram Singh, FTDO (DES-3), in reference to DGFT/UONo.- 01/82/050/00936/ AM-15, dated 21.10.2014.

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

(28)
13/AM16

(77)
13/AM16

Subject: Advance Authorization application from M/s. Manglam Organics Ltd. for the import of raw material against the export of DIPENTENE (Mixture of Monocyclic Terpenes) (Advance Authorization No. 0310786418 dated 4.7.2014)

Ref: U.O. No. 01/82/050/747/AM15/DES-III/1221 dated 3.3.2015

01/82/050/169/AM15/DES-III/1205 dated 3.3.2015
M/s. Manglam Organics Ltd. have submitted present applications for the import of raw material against the export of DIPENTENE (Mixture of Monocyclic Terpenes)

The applications have been examined and the Department recommends the following norms for the present Advance Authorization applications.

1. Item of Export	Qty.	Item of Import	Qty
DIPENTENE (Mixture of Monocyclic Terpenes)	1 kg.	GUM TURPENTINE OIL	1.10 kg.

This issues with the approval of competent authority.

A.K. Agarwal
21/10/15
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/14 /2015-CH-II dated 25.10.2015

F. No. 14010/81/2010-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

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Shastri Bhavan, New Delhi-110001

Dated: - 22nd July, 2015

To,

M/s INDO AMINES Ltd.,
W-44, MIDC, PHASE-II,
MANPADA ROAD, DOMBIVILI EAST,
DISTT. THANE,
Maharashtra - 421203.

Subject:- Advance Authorization Applications for the import of raw-materials against the export of COCO DI AMINE.

I am directed to refer to your Advance Authorization application received through Office of DGFT on the subject mentioned above. In this connection, you are requested to submit the following information within 15 days of the issue of this letter.

1. Detailed manufacturing process with balanced chemical reactions indicating number of moles of all the reactants, products and by-products with corresponding molecular Formulae, structural formulae, molecular weight and process flow diagram.
2. Stage-wise percentage yield with respect of each of the reactants and products and the relevant justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import.
3. Basis of applied quantity of import with complete material balance at each stage of manufacturing process.
4. Any other relevant information, if any.

A.K. Agarwal

(A.K. AGARWAL)

Addl. Industrial Adviser
Tel. No. 011-2338 1430

Copy to: Shri. Mahender Vikram Singh, FTDO (DES-3)/ 929, in reference to DGFT/UONo.- 01/82/050/553/ AM- 16/DES-III/279 dated 01.07.2015.

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F. No. 14010/106/2011 -CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Reminder

Shastri Bhavan, New Delhi-110001
Dated: 2nd December, 2015

To,

Jindal Drugs Pvt. Ltd.,
Bakhtawar, 6th Floor, B&C,
229, Nariman Point,
Mumbai, Maharashtra – 400021

Subject: - Advance Authorization Application for the import of raw-materials against the export of Anethol (pure)
(Advance Authorization No. 0310776087 dated 27.3.2014 and
Advance Authorization No. 0310789265 dated 16.9.2014)

I am directed to refer to your Advance Authorization applications received through Office of DGFT on the subject mentioned above. In this connection, you are advised to submit additional information vide this office letter of even number dated 14.7.2015 (copy enclosed) but no information has been received so far, you are again being advised to submit the information within 15 days of the issue of this letter.

1. Technical specifications, certificate of Analysis (COA) and copy of export order for the Anethole (Pure) to be exported.
2. Detailed manufacturing process along with technical justification for wastage at each stage and on each of the raw materials to be used in the manufacturing process.
3. Details of other indigenous inputs to be used in the manufacture of export product.
4. Complete material balance indicating input and output material at each stage of manufacturing process and basis of applied quantity of raw materials.
5. Details of by-products generated in the process along with their quantity and value.
6. Details of production of export product under reference i.e. Anethole (Pure) in the year 2014-15, and 2015-16 (April-June) and corresponding consumption raw-materials (Both imported indigenous) duly certified by C.A.
7. Any other relevant information.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Copy to:- Shri. Mahender Vikram Singh, FTDO (DES-3), in reference to DGFT/EO No.-
01/82/050/368/ AM- 15/DES-III/1102, dated 18.11.2015 and 01/82/050/198/
AM- 15/DES-III/118, dated 16.6.2015

(48)

F. No. 14010/ 40/2011-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Shastri Bhavan, New Delhi-110001
Dated: 28th, July, 2015

To,

M/s. Tide Industries Ltd.,
Block No.231,
Pratappura, Halol,
Gujarat-389350

Subject: - Advance Authorization Application for the import of raw-materials against the export of L- Rose Oxide

I am directed to refer to your Advance Authorization application received through Office of DGFT on the subject mentioned above. In this connection, you are requested to submit the following information within 15 days of the issue of this letter.

1. Technical specifications, certificate of analysis (COA) and copy of export order for L- Rose Oxide to be exported.
2. Technical specifications, certificate of analysis (COA) and copy of proforma invoice for L- Citronellol to be imported.
3. Detailed manufacturing process along with technical justification for the yields and wastages at each stage of manufacturing process.
4. Complete material balance indicating input and output material on weight to weight basis at each stage of manufacturing process
5. Details of byproducts formed during the process and their recovery in terms of quantity and value.
6. Details of production of export product under reference and corresponding consumption of raw material in the year 2013-14 and 2014-15 duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA.
7. Any other relevant information, if any.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Copy to:- Shri. Mahender Vikram Singh , FTDO (DES-3), in reference to
DGFT/UO No.- 01/82/050/0084/ AM- 16/DES-III/39, dated 11.06.2015

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

(51)
13/AM16

(325)
13/AM16

(96)
13/AM16

Subject: Advance Authorization applications from M/s Survival Technologies Pvt. Ltd for the import of raw material against the export of TRIFLUOROMETHANE SULFONIC ANHYDRIDE (TRIFLIC ANHYDRIDE)

Ref: U.O. No. 01/82/050/1304,470,514/ AM- 15/DES-III/351, dated 3.7.2015
(Advance Authorization No.0310788314dated 25.8.2015,0310775114 dated 20.3.2014 and 0310793891 dated 16.2.2015)

M/s Survival Technologies Pvt. Ltd have submitted present application for the import of raw material against the export of TRIFLUOROMETHANE SULFONIC ANHYDRIDE (TRIFLIC ANHYDRIDE).

The applications has been examined and the Department recommends the following norms for the present Advance Authorization applications.

1. Item of Export	Qty.	Item of Import	Qty
TRIFLUOROMETHANE SULFONIC ANHYDRIDE (TRIFLIC ANHYDRIDE)	1 kg	1. TRIFLIC ACID (TRIFLUORO METHANE SULFONIC ACID)	2.425 kg.

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/62/2010-CH-II dated 2.12.2015

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S. Ho. (17)
(57)

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. New Allance Dye-Chem Pvt. Ltd., for the import of raw material against the export of EDTA TRISODIUM TRIHYDRATE (TRISODIUM EDTA TRIHYDRATE).

(Advance Authorization No.0310793791 dated 11.02.2015)

Ref: U.O. No. 01/82/050/488/ AM- 10/DES-III/465 dated 07.07.2015

M/s. New Allance Dye-Chem Pvt. Ltd. have submitted present application for the import of raw material against the export of EDTA TRISODIUM TRIHYDRATE (TRISODIUM EDTA TRIHYDRATE).

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

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1. Item of Export	Qty.	Item of Import	Qty
EDTA TRISODIUM TRIHYDRATE (TRISODIUM EDTA TRIHYDRATE).	1 kg	1. ETHYLENE DIAMINE TETRA ACETIC ACID (EDA)	0.787 kg

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri. Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Dep'tt. of C&PC U.O. No. 14010/13/2012-CH-II dated 5.12.2015

13) AM-16

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F. No.35011/473/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the 24th November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Dr. Reddy's Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/523/AM-16/DES-3/580 dated the 13/07/15 vide which application from M/s. Dr. Reddy's Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Finasteride (Form III)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	3-Oxo-4-Aza-5-Alpha-Androstane-17-Beta-Carboxylic Acid	1.90
2.	[Bis-(Trifluoro Acetamide)]	1.47
3.	DDQ [2,3-Dichloro-5,6-Dicyano Benzo Quinone]	0.86
4.	Methylene Chloride	10.17

2. This issues with the approval of competent authority.



(Raj Kumar)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/276/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Aurobindo Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/504/AM-16/DES-3/551 dated the 09/07/15 vide which application from M/s. Aurobindo Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Paroxetine Hydrochloride Hemihydrate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Paroxetine Carbinol	0.810
2.	4-Dimethyl Amino Pyridine	0.017
3.	Acetone	0.038
4.	Activated Carbon	0.095
5.	Cyclohexane	5.80
6.	Methanesulfonyl Chloride	0.589
7.	Methanol	1.42
8.	Methyl Isobutyl Ketone	0.73
9.	Methylene Chloride	5.02
10.	Potassium Carbonate	1.27
11.	Sesamol	0.55
12.	Triethylamine	0.55

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. Manglam Organics Ltd. for the import of raw material against the export of DIPENTENE (Mixture of Monocyclic Terpenes) (Advance Authorization No. 0310786418 dated 4.7.2014)

Ref: U.O. No. 01/82/050/747/AM15/DES-III/1221 dated 3.3.2015

01/82/050/169/AM15/DES-III/1205 dated 3.3.2015

M/s. Manglam Organics Ltd. have submitted present applications for the import of raw material against the export of DIPENTENE (Mixture of Monocyclic Terpenes)

The applications have been examined and the Department recommends the following norms for the present Advance Authorization applications.

1. Item of Export	Qty.	Item of Import	Qty
DIPENTENE (Mixture of Monocyclic Terpenes)	1 kg.	GUM TURPENTINE OIL	1.10 kg.

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/14 /2015-CH-II dated 20.10.2015

F. No.35011/604/2014-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Almelo Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/823/AM-15/DES-3/07 dated the Nil vide which application from M/s. Almelo Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Oxo-Erythronolide A-11,12-Carbamate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Clarithromycin	2.344
2.	1,1-Carbonyldiimidazole	1.917
3.	1,8-Diazabicyclo[5.4.0] undec-7ene	1.509
4.	N-Fluorobenzenesulfonimide	Not required in the process.
5.	4-Dimethyl Amino Pyridine	0.786
6.	Triphenyl Phosphine	1.148

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/284/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Nectar Life Sciences Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/515/AM-16/DES-3/219 dated the 29/06/15 vide which application from M/s. Nectar Life Sciences Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Cefoperazone Sodium Sterile**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	7-ACA	0.6809
2.	1-Methyl-5-Mercapto-1,2,3,4 tetrazole	0.2993
3.	Boron trifluoride	0.17
4.	HO-EPCP	0.8766
5.	POCl ₃	0.350
6.	Diethylamine	0.20
7.	N,N-Dimethyl Acetamide	0.913
8.	Methylene Chloride	0.808
9.	Methanol	0.800
10.	Acetonitrile	0.861
11.	Acetone	4.248

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/283/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Nectar Life Sciences Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/505/AM-16/DES-3/210 dated the 29/06/15 vide which application from M/s. Nectar Life Sciences Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Cephalothin for Injection**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	7-ACA	0.80
2.	2-thiophene acetyl chloride	0.528
3.	Sodium hydrogen orthophosphate	0.32
4.	Sodium hydroxide	0.32
5.	Hydrochloric acid	Not an importable item.
6.	Sodium carbonate	0.266
7.	Activated carbon	0.100
8.	EDTA	0.037
9.	Ethyl acetate	2.35
10.	Sodium 2-ethyl hexanoate	0.480
11.	Acetone	0.576
12.	Methylene chloride	1.914
13.	Ethanol	1.00
14.	Sodium bicarbonate	0.030
15.	Aluminium bottles	Relevant. As per packing policy.

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

13/82

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भारत सरकार
विज्ञान और प्रौद्योगिकी मंत्रालय
बायोटेक्नोलॉजी विभाग
GOVERNMENT OF INDIA
MINISTRY OF SCIENCE & TECHNOLOGY
DEPARTMENT OF BIOTECHNOLOGY

सूचना का
अधिकार

ब्लॉक-2, 7 वां तल, सी० जी० ओ० कम्प्लेक्स
लोदी रोड, नई दिल्ली-110003
Block-2, 7th Floor C.G.O. Complex
Lodi Road, New Delhi-110003

BT/IL/05/316/2010-PID

Date: 29.10.2015

OFFICE MEMORANDUM

Subject: Application of M/s Panacea Biotec Limited, New Delhi, for fixation of I/O Norms for the export of "DTwP-HepB-Hib Pentavalent Vaccine (Easyfive-TT)"

The undersigned is directed to refer to Directorate General of Foreign Trade O.M. No. 01/82/050/602/AM-15/DES-III/11 dated 01 May, 2015 forwarding the application of M/s Panacea Biotec Limited, New Delhi for fixation of I/O Norms for the export product called "DTwP-HepB-Hib Pentavalent Vaccine (Easyfive-TT)" requiring three import inputs namely Diphtheria Bulk, Tetanus Bulk & Pertussis Bulk. As per the information provided by applicant, the I/O norm is fixed herewith.

For the export of 1 unit (million vials) of the resultant product "DTwP-HepB-Hib Pentavalent Vaccine (Easyfive-TT)", the I/O Norm for imported items is:

- | | |
|--------------------|--------------------------------------|
| 1. Diphtheria Bulk | = 20.3 MLF |
| 2. Tetanus Bulk | = 6.25 MLF |
| 3. Pertussis Bulk | = 12.18 MOU (63.44 litre, 192 OU/ml) |

This issues with approval of Secretary, Department of Biotechnology.


(Nitin K. Jain)
Scientist "E"

To,
Shri Mahendra Vikram Singh
Foreign Trade Development Officer (DES-III)
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi.

Website: <http://www.dbtindia.nic.in> <http://www.btlisnet.gov.in>
दूरभाष/Telephone : 24363012, 24362329 फैक्स/Fax : 011-24362884

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F. No.35011/105/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Inchem Labs Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1045/AM-15/DES-3/1066 dated the 13/01/15 vide which application from M/s. Inchem Labs Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Ractopamine Hcl**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Aminoacetonitrile Hcl	1.19
2.	Nitromethane	Not shown in the process or reaction. Hence not recommended.
3.	Aluminium Chloride	1.717
4.	Phenol	1.21
5.	4(4-hydroxy Phenyl)-2-Butanone	0.70

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

13/82

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F. No.35011/252/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Ranbaxy Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/805/AM-15/DES-3/55 dated the 12/05/15 vide which application from M/s. Ranbaxy Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Meropenem Sterile**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	P-Nitrobenzyl(1R,5R,6S)-6-[(1R)-1-Hydroxyethyl]-2-[(Diphenylphosphono)Oxy]-1-Methylcarbapen-2-EM-3-Carboxylate	1.808
2.	2-Dimethylamino-4-Mercapto Pnz Proline	1.133
3.	Acetone	11.92
4.	Activated Carbon	0.114
5.	Dimethyl Formamide	5.09
6.	Isopropyl Alcohol	3.58
7.	Methylene Chloride	0.79
8.	Palladium Sponge	3.856gm/kg

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/282/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan, New Delhi,
Dated the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Oneiro Chemicals Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/541/AM-16/DES-3/225 dated the 29/06/15 vide which application from M/s. Oneiro Chemicals Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **4,5,6,7-Tetrahydro (3,2,C) Thiono Pyridine Hydrochloride**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Thiophene-2 Ethylamine	0.87
2.	Methanol	1.49
3.	Methylene Chloride	0.79

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

(91)
13/AM/6

Subject: Advance Authorization application from M/s. Yasho Industries Pvt. Ltd. for the import of raw materials against the export of Yapox CL 30/10 Hydroquinone BIS (2 Hydroxy ethyl ether)

(Advance Authorization No. 0310795792 dated 6.5.2015)

Ref: U.O. No. 01/82/050/780/AM16/DES-III/704 dated 31.7.2015

M/s. Yasho Industries (P) Ltd. has submitted present applications for the import of raw materials against the export of Yapox CL 30/10 Hydroquinone BIS (2- Hydroxy ethyl ether)

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Yapox CL 30/10 Hydroquinone BIS(2-Hydroxy ethyl ether)	1 kg.	1. Hydroquinone	0.611 Kg.

This issues with the approval of competent authority.

A.K. Agarwal
20/10/15
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh ,FTDO ,(DES-3) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/95 /2011 -CH-II dated 20.10.2015

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(94)

F. No.35011/176/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Verdant Life Sciences Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1063/AM-15/DES-3/1247 dated the 03/03/15 vide which application from M/s. Verdant Life Sciences Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Carisoprodol**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Propionaldehyde	1.024
2.	Diemthyl Carbonate	0.80
3.	Mono Isopropylamine	0.737

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

13/82

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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. AVA Chemicals Ltd. for the import of raw material against the export of Disodium Zinc EDTA (Zinc content 15% (+/-0.5%).

Ref: U.O. No. 01/82/050/247/AM-16/DES-III/462 dated 7.7.2015
U.O. No. 01/82/050/759/AM-16/DES-III/751 dated 10.8.2015
U.O. No. 01/82/050/761/AM-16/DES-III/722 dated 4.8.2015
U.O. No. 01/82/050/248/AM-16/DES-III/393 dated 7.7.2015

M/s. AVA Chemicals Ltd. have submitted present application for the import of raw material against the export of Disodium Zinc EDTA (Zinc content 15% (+/-0.5%).

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

(Advance Authorization No. 0310792384 dated 26.12.2014)

1. Item of Export	Qty.	Item of Import	Qty
EDTA DIAMMONIUM LIQUID ASSAY MIN. 40%	1 kg	1. ETHYLENE DIAMINE TETRA ACETIC ACID (EDTA)	0.410 kg.

(Advance Authorization No. 0310795624 dated 24.04.2014)

1. Item of Export	Qty.	Item of Import	Qty
DISODIUM MEGNESIUM EDTA CONTENT 6% (+/- 0.5% AS Mg).	1 kg	1. ETHYLENE DIAMINE TETRA ACETIC ACID (EDTA)	0.750 kg.

(Advance Authorization No. 0310295381 dated 17.4.2014)

1. Item of Export	Qty.	Item of Import	Qty
EDTA TETRA AMMONIUM LIQUID ASSAY MIN.40%	1 kg	1. ETHYLENE DIAMINE TETRA ACETIC ACID (EDTA)	0.420 kg.

(229)
13/Am16
(Advance Authorization No. 0310792634 dated 7.1.2015)

1. Item of Export	Qty.	Item of Import	Qty
EDTA TETRASODIUM	1 kg	1. ETHYLENE DIAMINE TETRA ACETIC ACID (EDTA)	0.750 kg.

This issues with the approval of competent authority.

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh ,FTDO ,(DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/67/2011-CH-II dated 30.9.2015

13/82

S.No. 105

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. Yasho Industries Pvt. Ltd. for the import of raw materials against the export of ZINC ETHYL PHENYL DITHIOCARBAMATE (ZEPC)

(Advance Authorization No. 0310796157 dated 22.5.2015)

Ref: U.O. No. 01/82/050/717/AM16/DES-III/701 dated 31.7.2015

M/s. Yasho Industries (P) Ltd. has submitted present applications for the import of raw materials against the export of ZINC ETHYL PHENYL DITHIOCARBAMATE (ZEPC)

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

(102)
13/AM/16

1. Item of Export	Qty.	Item of Import	Qty
ZINC ETHYL PHENYL DITHIOCARBAMATE (ZEPC)	1 kg.	1. N- ETHYL ANILINE	0.587 Kg.

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

20/10/15

Shri Mahender Vikram Singh, FTDO, (DES-3) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/95/2011 -CH-II dated 20.10.2015

13/82

(108)
S.H. 104

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Shastri Bhavan, New Delhi-110001
Dated: April, 2015

Subject: Advance Authorization application from M/s Sterling Auxiliaries Pvt. Ltd. for the import of raw material against the export of STER PEG 400

Ref: . DGFT/ U.O. No. 01/82/050/01030/AM15/DES-III/1015 dated 7.1.2015

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
STER PEG 400 (Polyethylene Glycol 400)	1 kg.	1 Di Ethylene Glycol	0.2611 kg
		2. Ethylene Oxide	0.7589 kg

2. Item of Export	Qty.	Item of Import	Qty
STER PEG 4000 (Polyethylene Glycol 4000)	1 kg.	1 Di Ethylene Glycol	0.0469 kg
		2. Ethylene Oxide	0.9731 kg

This issues with the approval of competent authority.

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh ,FTDO ,(DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.Deptt. of C&PC U.O. No. 14010/64/2013-CH-II dated 15..4.2015

13/02

S.No. 103

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. Krishna Antioxidants Pvt. Ltd. for the import of raw material against the export of Triphenyl Phosphite

Ref: U.O. No. 01/82/050/535/AM16/DES-III/602 dated 15.7.2015

M/s. Krishna Antioxidants Pvt. Ltd. have submitted present application for the import of raw material against the export of Triphenyl Phosphite

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

- (Advance Authorisation No.0310791544 dated 13.11.2014)

1. Item of Export	Qty.	Item of Import	Qty
Triphenyl Phosphite	1 kg.	1. Phenol	0. 937 kg.
		2. Yellow Phosphorus	0. 100 kg.

(105)
13/AM/15

- (Advance Authorisation No.0310788928 dated 9.9.2014)

2. Item of Export	Qty.	Item of Import	Qty
ESTER OF FATTY ALCOHOL C12-C18	1 kg	1. METHACRYLIC ACID	0. 3233 kg.
		2. TOLUENE	0.0560 kg
		3. FATTY ALCOHOL C12-C14	0.5710kg
		4. FATTY ALCOHOL C16-C18	0.1730 kg

1. Item of Export	Qty.	Item of Import	Qty
Tris Nonyl phenyl Phosphite	1 kg.	1. Nonyl Phenol	0. 998 kg.
		2. Yellow Phosphorus	0. 040 kg.

- (Advance Authorisation No.0310796189 dated 26.5.2015)

1. Item of Export	Qty.	Item of Import	Qty
Phenoxy Ethanol	1 kg.	1. Phenol	0. 681 kg.
		2. Ethylene oxide	0. 329 kg.

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/100/2012-CH-II dated 10.11.2015

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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

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13/Am-16
(151)
13/Am-16

Subject: Advance Authorization application from M/s. CAMPHOR & ALLIED PRODUCTS Ltd. for the import of raw materials against the export of ASTROMUSK CONCENTRATE (ASTROMUSK CONTENT 100%)

M/s. CAMPHOR & ALLIED PRODUCTS Ltd. have submitted present applications for the import of raw materials against the export of ASTROMUSK CONCENTRATE (ASTROMUSK CONTENT 100%)

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

Advance Authorization No. 0310792365 dated 24.12.2014)
Advance Authorization No. 0310773124 dated 27.1.2014)
Advance Authorization No. 0310773124 dated 12.2.2014)

1. Item of Export	Qty.	Item of Import	Qty
ASTROMUSK CONCENTRATE (ASTROMUSK CONTENT 100%)	1 kg.	1. ISOAMYLENE	0.4679 Kg.
		2. PROPYLENE OXIDE	0.2835 kg
		3. ALPHA METHYL STYRENE	0.7189 kg
		4. PARAFORMALDEHYDE	0.117 kg

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/47 /2014-CH-II dated 10.11. 2015

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1.41

F. No. 14010/176 /2011-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Shastri Bhavan, New Delhi-110001
Dated: 20th, October , 2015

Subject: Advance Authorization application from M/s. Dorf- Ketel Chemicals India Pvt. Ltd. for the import of raw material against the export different types of CALCIUM REMOVAL AGENT, ANTIPOLYMERANT, TRADE NAME-DA-2673/DA2633/DA2640/DA2307/DA2309/ ACTIFY-2673, and ANTIFOAM, DA-2734/DA-2728/DA-2733/SR-1734

M/s. Dorf-Ketal Chemcial India Pvt Ltd. have submitted present application for the import of raw material against the export of CALCIUM REMOVAL AGENT, ANTIPOLYMERANT, TRADE NAME-DA-2673/DA2633/DA2640/DA2307/DA2309/ ACTIFY-2673, and ANTIFOAM, DA-2734/DA-2728/DA-2733/SR-1734

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Advance Authorization No. 031079248 dated 14.10.2014

(43)
3/Am-14

1. Item of Export	Qty.	Item of Import	Qty
CALCIUM REMOVAL AGENT, SR 8104	1 kg.	1. GLYOXAL 40%	0.983 kg.
		2. TRIETHANOL AMINE 85%	0.017 kg.

2. Advance Authorization No. 031079883 dated 13.9.2014

2. Item of Export	Qty.	Item of Import	Qty
ANTIPOLYMERANT, DA-2673/DA2633/DA2640/ DA2307/ DA2309/ DA7609/ ACTIFY-2673	1 kg.	14-HYDROXY TEMPO/ 4HYDROXY/ 2,2,6,6 TETRAMETHYL/ PIPERRIDINE-N-OXYL/ 4HT	0.150 kg.
		2. HEXYLENE GLYCOL	0.100KG.
		3. TRIISOPROPANOLA MINE 99	0.030KG

3. Advance Authorization No. 0310790441 dated 21.10.2014

3. Item of Export	Qty.	Item of Import	Qty
ANTIFOAM,DA-2734/DA-2728/DA-2733/SR-1734	1 kg.	1. POLYPROPYLENE GLYCOL MW-4000	0.500 kg.
		AROMATIC SOLVENT (C10-C20)/C9 FRACTION(MIXED AROMATICS/ AROMATIC SOLVENT 150/ SOLGAD 150/C-9 PLUS AROMATIC SOLVENT/SOLVENT C-10/KOCOSOL 150/ HEAVY AROMATIC/GARASOL 15/MC-10A/REMAXGRADE1/ANY SOL150/C9 FRACTION/SOLVESSO 150 FLUID/SHELLSOL A150/MIXED HYDROCARBONS/HIGH-FLASH AROMATIC NAPHTHA.	0.500 kg

This issues with the approval of competent authority.

(Signature)
20/10/15

(A.K. AGARWAL)

Addl. Industrial Adviser

Tel. No. 011-2338 1430

Shri Mahender Vikram Singh,FTDO ,(DES-III) O/o DGFT, Udyog Bhawan,New Delhi -11.
Deptt. of C&PC U.O. No. 14010/176 /2011-CH-II dated 20.10.2015

13/AM-16

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F. No.35011/368/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi,
Dated the 27th November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:
Application from M/s PVS Agrovet.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1329/AM-15/DES-3/259 dated 01/07/2015 vide which an application from M/s PVS Agrovet was sent to this Department for fixation of norms for the export of veterinary formulations in powder or liquid forms. This department has examined the matter and following information may be called for from the applicant to enable this Department process the request:-

- i) Complete set of application for fixation of norms with relevant details of export product along with corresponding imported inputs.
- ii) Valid Drug Manufacturing License for all the export product against this application.
- iii) Data about past production of the veterinary formulations to be exported along with corresponding consumption of imported inputs, duly certified by a Chartered Accountant.
- iv) Details of any earlier advance authorization received by the company along with the norms approved by Norms Committee.

2. This issues with the approval of competent authority.



(Raj Kumar)

Under Secretary to the Government of India
Phone:-23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

13/02

S.No. 106

F. No. 14010/95 /2011-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s. Yasho Industries Pvt. Ltd. for the import of raw materials against the export of Tetrabenzyl thiuram disulfide (TBZTD)

(Advance Authorization No. 5210041283 dated 29.10.2014)

Ref: U.O. No. 01/82/050/1253/AM15/DES-III/1341 dated 5.03.2015

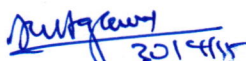
M/s. Yasho Industries (P) Ltd. has submitted present applications for the import of raw materials against the export of Tetrabenzyl thiuram disulfide (TBZTD)

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

(106)
AB/AM-15

1. Item of Export	Qty.	Item of Import	Qty
Tetrabenzyl thiuram disulfide (TBZTD)	1 kg.	1. DIBENZYLAMINE	0.743 Kg.

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/95 /2011 -CH-II dated 30.4.2015

13/82

S. No. 114

F. No. 14010/36 /2010-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s. YASH RASAYAN & CHEMICALS PVT. LTD. for the import of raw materials against the export of METHYL 2-METHOXY 5- SULFAMOYL BENZOATE (MSMB)

Ref: U.O. No. 01/82/050/538/AM16/DES-III/190 dated 29.06.2015

M/s YASH RASAYAN & CHEMICALS PVT. LTD. has submitted present applications for the import of raw materials against the export of METHYL 2- METHOXY 5- SULFAMOYL BENZOATE (MSMB)

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

(114)
13/AM16

1. Item of Export	Qty.	Item of Import	Qty
METHYL 2- METHOXY 5- SULFAMOYL BENZOATE (MSMB)	1 kg.	1. METHYL SALICYLATE	1.00 KG.
		2. DIMETHYL FOMAMIDE	1.78 KG

This issue with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/42 /2015 -CH-II dated 7.10.2015

F. No. 14010/3/2012-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

(21)
13/AM16

Shastri Bhavan, New Delhi-110001

Dated: 31st, July, 2015

To,

M/s. Clean Science and Technology Pvt. Ltd.
Shubham, Navin Nagar Road,
Sangamner,
Ahmednagar,
Maharashtra- 422605

Subject: Advance Authorization application the import of raw-materials against the export of Guaiacol 99% Purity.

Sir,

I am directed to refer to your Advance Authorization application received through Office of DGFT on the subject mentioned above. In this connection, you are requested to submit the following information within 15 days of the issue of this letter.

- 1 Detailed manufacturing process, material balance with balanced chemical reactions indicating all the reactants and products and by-products with corresponding molecular Formulae, structural formulae, molecular weight and process flow diagram.
- 2 Stage-wise percentage yield with respect of each of the reactants and products and the relevant justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import.
- 3 Details of byproducts formed during the process and recovery of solvents in terms of quantity and value.
- 4 Details of production of export product under reference and corresponding consumption of raw material in the year 2013-14 and 2014-15 duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA.
- 5 Any other relevant information

Yours faithfully,

A.K. Agarwal
21/7/15

(A.K. AGARWAL)

Addl. Industrial Adviser

Tel. No. 011- 23381430

Copy to: Shri Mahender Vikram Singh, FTDO, (DES-3) in reference to DGFT/UONo.-
01/82/050/205/ AM-16/DES-III/ 230, dated 30.06.2015.

F. No.35011/624/2014-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi,
Dated: April 07, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Caplin Point Labs Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/50/001079/AM15/DES-3/929 dated the 01.1.2015 vide which an application from M/s. Caplin Point Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Heparin Sodium Injection 5000 IU/ml in 5 ml vials**. This department has examined the matter and it is requested that DGFT may call following document from the applicant:-

Certificate of Analysis (CoA) of Heparin Sodium to be imported alongwith the method of arriving at the quantity of Heparin Sodium in mg applied against export of Heparin Sodium injection 5000 IU/ml in 5 ml vials.

2. This issues with the approval of Director (Pharma Industry).

(Barnali Khastgir)
Under Secretary to the Government of India
Phone: 23385765

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M V Singh, FTDO),
Udyog Bhawan, New Delhi.

F. No.35011/242/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Satyadeva Pharma Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/164/AM-16/DES-3/112 dated the 16/06/15 vide which application from M/s. Satyadeva Pharma Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **N-((N-Methyl-N-((2-Isopropyl-4-Thiazolyl) Methyl)Amino) Carbonyl) L-Valine, Lithium Salt (MTV-III)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Isobutramide	0.666
2.	Tetrahydrofuran	1.486
3.	Methylene Chloride	1.272
4.	Lithium Hydroxide Monohydrate	0.85
5.	Isopropyl Alcohol	0.49
6.	Methyl Tertiary Butyl Ether	1.131
7.	Toluene	1.14
8.	L-Valine	0.60

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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(142)
13/AM16

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. SAIBABA SURFACTANTS (P). Ltd.
for the import of raw material against the export of POLY ETHYLENE GLYCOL
Chemical
(Advance Authorization No. 0810133587 dated 14.10.2014).
Ref: U.O. No. 01/83/50/1275/AM15/DESIII/1075 dated 13.1.2015

M/s SAIBABA SURFACTANTS (P). Ltd. have submitted present application for the import of raw material against the export of POLY ETHYLENE GLYCOL

The application have been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
POLY ETHYLENE GLYCOL-4000	1 kg.	1. ETHYLENE OXIDE	0. 735 Kg.
		2. DIETHYLENE GLYCOL	0. 265Kg.

2. Item of Export	Qty.	Item of Import	Qty
POLY ETHYLENE GLYCOL-6000	1 kg.	1. ETHYLENE OXIDE	0. 982 Kg.
		2. DIETHYLENE GLYCOL	0. 018Kg.

3. Item of Export	Qty.	Item of Import	Qty
POLY ETHYLENE GLYCOL-8000	1 kg.	1. ETHYLENE OXIDE	0. 986Kg.
		2. DIETHYLENE GLYCOL	0. 014Kg.

4. Item of Export	Qty.	Item of Import	Qty
CASTOR OIL ETHOXYLATE	1 kg.	1. ETHYLENE OXIDE	0. 660 Kg.
		2. CASTOR OIL	0. 340 Kg.

5. Item of Export	Qty.	Item of Import	Qty
FATTY ALCOHOL ETHOXYLATE 25	1 kg.	1. FATTY ALCOHOL	0.180 Kg.
		2. ETHYLENE OXIDE	0. 820Kg.

This issues with the approval of competent authority.

(Signature)
20/11/15
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/56/2013-CH-II dated 30.11.2015

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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/S SALVA CHEMICALS LTD. for the import of raw material against the export of HIGH PURITY METHYL TERTIARY BUTYL ETHER 99.8%

(Advance Authorization No. 0310796432 dated 4.6.2015)

Ref: U.O. No. 01/82/50/710/AM-16/DES-IV/678 dated 30.7.2015

M/s SALVA CHEMICALS LTD. have submitted present application for the import of raw material against the export of - of HIGH PURITY METHYL TERTIARY BUTYL ETHER 99.8%

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
HIGH PURITY METHYL TERTIARY BUTYL ETHER (Min. Purity 99.8%)	1 kg	1. METHYL TERTIARY BUTYL ETHER (Purity 98.10+/- 0.2%)	1.03 KG.

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/71/2014-CH-II dated 10.11.2015

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F. No.35011/06/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Malladi Drugs & Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1090/AM-15/DES-3/1002 dated the 06/01/15 vide which application from M/s. Malladi Drugs & Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **1-(4-Chlorophenyl)-2-Methyl-Aminopropane Hcl**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	4-Chloro Benzaldehyde	2.33
2.	Nitroethane	2.36
3.	Toluene	1.265
4.	Iso Propyl Alcohol	0.765
5.	Ethyl Acetate	3.24
6.	Caustic Soda	0.75

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/445/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the October, 2015

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F. No.35011/420/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Suven Lifesciences Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/527/AM-16/DES-3/266 dated the 01/07/15 vide which application from M/s. Suven Lifesciences Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **5-Chlorothiophene-2-Carboxylic Acid (5-CTA)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	2-Chlorothiophene	1.126

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/406/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan, New Delhi,
Dated the 05 September, 2015
October

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Hetero Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1004/AM-15/DES-3/560 dated the 10/07/15 vide which application from M/s. Hetero Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Tenofovir Disoproxil Fumarate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	(R)-9-[2-(Phosphonomethoxy) Propyl]-Adenine Monohydrate	0.769
2.	N-Methyl-2-Pyrrolidone	1.4878
3.	Chloromethyl Isopropyl Carbonate	1.3527

BKhashtgir

(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

170

F. No.35011/286/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Sheetal Chemicals Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/498/AM-16/DES-3/ dated the Nil vide which application from M/s. Sheetal Chemicals Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **1,2,3,9-Tetrahydro Carbazole-4-one**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Resorcinol	1.12
2.	Phenyl Hydrazine Hcl	1.44

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/296/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

177

Udyog Bhawan,
New Delhi, the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Karnataka Antibiotics & Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1464/AM-15/DES-3/25 dated the 01/05/15 vide which application from M/s. Karnataka Antibiotics & Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Verclav 1.2gm Injection**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended.
1.	Amoxicillin Sodium with Potassium Clavulanate Mixture (5:1) Sterile BP	1.260gm per vial

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/423/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Mylan Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/511/AM-16/DES-3/546 dated the 09/07/15 vide which application from M/s. Mylan Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Paroxetine Hydrochloride**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	(-)-Trans-4R-(-4-Fluorophenyl)-3S-Hydroxymethyl-N-)Methyl Piperidine (Trans HMP)	0.81
2.	Methane Sulfonyl Chloride	0.589
3.	Triethylamine	0.55
4.	Sesamol	0.55
5.	Potassium Carbonate	1.27
6.	Toluene	5.50
7.	Isopropyl Alcohol	5.90
8.	N-Hexane	1.60

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/276/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Aurobindo Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/497/AM-16/DES-3/562 dated the 10/07/15 vide which application from M/s. Aurobindo Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Valacyclovir Hcl**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	CBZ-L-Valine	1.1824
2.	N,N-Dicyclohexyl-Carbodimide(DCC)	1.061
3.	4-Dimethyl Aminopyridine	0.028
4.	Acyclovir	0.758
5.	Dimethyl Formamide	3.515
6.	Methanol	3.968
7.	Steam/Thermal Coal	As per Fuel Policy.

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

13/AM-16 179
(188)
F. No. 14010/36/2012-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Shastri Bhavan, New Delhi-110001

Dated: 10th March, 2015

To,

Deepak Nitrite Ltd.
9/10, Kunj Society ,
Alkapuri,
Varodara- 390007

Sub: - Advance Authorization Application for the import of raw-materials against the export of
2- ETHYL HEXYL NITRATE.

I am directed to refer to your Advance Authorization application received through Office of DGFT on the subject mentioned above. In this connection, you are requested to submit the following information within 15 days of the issue of this letter.

1. Manufacturing process, material balance with balanced chemical reactions indicating % yield obtained in the process with technical justifications.
2. Details of production in the year 2013-14 and 2014-15 (April Dec) and corresponding consumption of raw materials duly certified by CA may be furnished.
3. Any other relevant information.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Copy to:- Shri. Mahender Vikram Singh, FTDO (DES-3), in reference to DGFT/UONo.-
01/82/050/1431/AM- 15/DES-III/1426, dated 16.03.2015

193

F. No.35011/421/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Mylan Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/507/AM-16/DES-3/543 dated the 09/07/15 vide which application from M/s. Mylan Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Sofosbuvir**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	2-Deoxy-2-Fluoro-2 Methyl-Uridine	0.90
2.	Phosphoramidate (or) (N-[(S)-(2,3,4,5,6-Pentafluorophenoxy) Phenoxyphosphinyl]-L-Alanine-1-Methylethyl Ester	1.92
3.	Tetrahydrofuran	1.31
4.	Isopropyl Acetate	3.63
5.	n-Heptane	1.60

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/294/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Jubilant Generics Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/24/AM-16/DES-3/54 dated the 12/05/15 vide which application from M/s. Jubilant Generics Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Atorvastatin Tablets 5mg and 10mg**. This department has examined the matter and it is requested that DGFT may call following technical details from the firm viz:-

- (a) Copy of DML for the above export item.
- (b) Master-Batch Formula duly certified by Quality-Control Incharge for the new formula stated in the application.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No. 14010/7/2015-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

(199)
13/4/15

Shastri Bhavan, New Delhi-110001
Dated: 23rd, April, 2015

To,

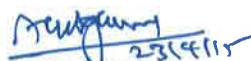
Sadhana Nitro Chem Ltd.,
Hira Baug, 1st Floor,
Kasturba chawk, C.P. Tank
Mumbai, Maharashtra- 400004

Subject: - Advance Authorization Application for the import of raw-materials against the export of Meta Amino Phenol

I am directed to refer to your Advance Authorization application received through Office of DGFT on the subject mentioned above. In this connection, you are requested to submit the following information within 15 days of the issue of this letter.

1. Detailed manufacturing process with balanced chemical reaction indicating no. of moles of reactants/products, molecular formula/weight, % yield obtained along with technical justification and printed authentic literature in support of the yield/raw materials applied for import.
2. Details of production of export product under reference in the year 2013-14 and 2014-15 and corresponding consumption of raw-materials duly certified by CA.
3. Any other relevant information, if any.

Yours faithfully,



(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Copy to:- Shri. Mahender Vikram Singh, FTDO (DES-3), in reference to DGFT/UO No.-
01/82/050/1392/ AM- 12/DES-III/1334, dated 5.03.2015

13/8

Sl. No. 202, 486

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F. No.35011/224/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Dhanuka Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/500/AM-16/DES-3/549 dated the 09/07/15 vide which application from M/s. Dhanuka Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Ceftibuten USP/EP/BP/IP/JP Powder**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	GHYH (3-OH Cephem)	2.977
2.	Methylene Chloride /Dichloromethane	80.51
3.	Sodium Borohydride	0.2108
4.	Methane Sulphonyl Chloride	0.968
5.	Phosphorous Penta Chloride	1.8515
6.	Diethylamine	0.868
7.	Triethylamine	3.214
8.	Methanol	37.83
9.	Anisol	6.9448
10.	Ethyl-4-Chloroacetoacetate	1.82
11.	50% Benzyl Chloroformate	5.0038
12.	Methyl-3-Methoxy Acrylate	1.62
13.	Prenol	3.114
14.	Tetrabutyl Ammonium Bromide	0.0975
15.	N,N-Dimethyl Formamide	21.01
16.	Ethyl Acetate	1.86
17.	Acetotrile	9.90
18.	Activated Carbon	0.200
19.	Acetone	0.88

20.	Toluene	10.40
21.	DL-Malic Acid	7.1802
22.	Ethanol	1.09
23.	Phosphorous Oxychloride	0.7646
24.	Sodium Methoxide	1.3409
25.	Acetic Acid	5.4957
26.	Pyridine	0.8438
27.	Thiourea	1.0081
28.	Methan Sulponic Acid	0.913
29.	Aluminium Chloride	2.3888

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/224/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Dhanuka Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/501/AM-16/DES-3/583 dated the 13/07/15 vide which application from M/s. Dhanuka Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Tan-Endo Powder**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Potassium Pen G (First Crystal)	1.089
2.	Dimethylformamide	4.685
3.	Triethylamine	0.279
4.	Trimethyl Phosphite	0.342
5.	Methylene Chloride	2.783
6.	Acetone	2.525
7.	Para Nitro Benzyl Bromide	0.632
8.	Toluene	0.852

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

13/Am-16

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F. No.35011/463/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Clarion Drugs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/596/AM-16/DES-3/485 dated the 8/07/15 vide which application from M/s. Clarion Drugs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **3-Hydroxy Acetophenone (99% Assy. Value)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Acetophenone	1.61

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

3.	Dipotassium Hydrogen Phosphate	0.988
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2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/463/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Clarion Drugs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/596/AM-16/DES-3/485 dated the 8/07/15 vide which application from M/s. Clarion Drugs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **3-Hydroxy Acetophenone (99% Assy. Value)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Acetophenone	1.61

2. This issues with the approval of competent authority.

F. No.35011/414/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Raj Pioneer Labs India Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/190/AM-16/DES-3/312 dated the 02/07/15 vide which application from M/s. Raj Pioneer Labs India Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **2Di Fluoro-(1-H1,2,4 Triazole 1-1yl) Acetophenone (D.F.T.A)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	1,3 Di Fluorobenzene	0.60
2.	4 Amino Triazole	0.47
3.	Methylene Di Chloride	1.41
4.	Acetonitrile	1.65

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

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13/AM-16

Shastri Bhavan, New Delhi-110001

Subject: Advance Authorization application from M/s. Sterling Auxiliaries Pvt. Ltd. for the import of raw material against the export of Ethoxylates etc.

Ref: U.O. No. 01/82/050/1453/AM15/DES-III dated 5.03.2015,

M/s. Sterling Auxiliaries Pvt. Ltd.. have submitted present applications for the import of raw materials against the export of Ethoxylates etc.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
STERO CARE TN 20 (Polyoxyethylene Sorbitan Mono Laurate)	1 kg.	1. Lauric Acid	0.1500 kg.
		2. Sorbitol 70%	0.1960 kg
		3. Ethylene Oxide	0.7320 kg

2. Item of Export	Qty.	Item of Import	Qty
STERO BPA 083363 (Polymer of Behenyl acrylate and Escorene)	1 kg.	1. Behenyl Alcohol	0.2418 kg.
		2. Mix Xylene	0.6968 kg.
		3. Acrylic Acid	0.0580 kg
		4. Escorene UL 02133EN2	0.0717 kg
		5. Triethanol Amine 99	0.0009 kg

3. Item of Export	Qty.	Item of Import	Qty
STERO MDEA -EX (Mono Methyl Amine Ethoxylate)	1 kg.	1. Mono Methyl Amine	0.2735 kg.
		2. Ethylene Oxide	0.7765 kg.

4. Item of Export	Qty.	Item of Import	Qty
Phenoxy Ethanol (2-Phenoxy Ethanol)	1 kg.	1. Phenol	0.7493 kg.
		2. Ethylene Oxide	0.3507 kg.

5. Item of Export	Qty.	Item of Import	Qty
STERO PE 040 (Phenol Ethoxylates)	1 kg.	1. Phenol	0.4243 kg.
		2. Ethylene Oxide	0.5957 kg.

6. Item of Export	Qty.	Item of Import	Qty
STEROL 1006 (Decyl Alcohol Ethoxylate/Decyl Alcohol 6 moles Ethoxylated)	1 kg.	1. Decyl Alcohol	0.3740 kg.
		2. Ethylene Oxide	0.6250 kg.

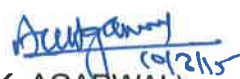
7. Item of Export	Qty.	Item of Import	Qty
STEROL 1003 (Decyl Alcohol Ethoxylate)	1 kg.	1. Decyl Alcohol	0.6551 kg.
		2. Ethylene Oxide	0.3649 kg.

8. Item of Export	Qty.	Item of Import	Qty
STEROL 1008 (Decyl Alcohol Ethoxylatesodecanol Ethoxylate /Decyl alcohol 8 moles Ethoxylated)	1 kg.	1. Decyl Alcohol	0.3160 kg.
		2. Ethylene Oxide	0.7040 kg.

9.. Item of Export	Qty.	Item of Import	Qty
STEROLCARE TN 60 (Sorbitan Mono Stearate Ethoxylate)	1 kg.	1. Stearic Acid	0.2270 kg.
		2. Sorbitol 70%	0.2080 kg.
		3. Ethylene Oxide	0.6580 kg.

10 Item of Export	Qty.	Item of Import	Qty
STEROLCARE GMS SE (I) (Glycerol Monostearate)	1 kg.	1. Stearic Acid	0.8092 kg.

This issues with the approval of competent authority.


 (A.K. AGARWAL)
 Addl. Industrial Adviser
 Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
 Deptt. of C&PC U.O. No. 14010/64/2013-CH-II dated 10.3.2015

13/Am-16

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F. No.35011/490/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the 18th November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Suven Lifesciences Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/405/AM-16/DES-3/436 dated the 07/07/15 vide which application from M/s. Suven Lifesciences Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Methyl (E)-2-(2-Chloromethylphenyl)-3-Methoxy Acrylate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Ortho Tolyl Acetic Acid	1.56
2.	Sodium Methoxide	0.416
3.	Potassium Iodide	0.008
4.	Thionyl Chloride	1.24

2. This issues with the approval of competent authority.



(Raj Kumar)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/247/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Hetero Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1283/AM-15/DES-3/32 dated the 12/05/15 vide which application from M/s. Hetero Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Atazanavir Sulphate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Ter.Butyl Carbazate	0.28
2.	(2R,3S)-3(Tert.Butooxy Carbonyl) Amino-1,2-Epoxy-4-Phenyl Butane	0.49
3.	L-Tert.Leucine	0.624
4.	N-(3-Dimethylaminopropyl)-N-Ethyl Carbodiimide Hydrochloride	0.79
5.	N-Methyl-2-Pyrrolidine	1.54

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No. 14010/58/2010-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Shastri Bhavan, New Delhi-110001

Dated: 17th, November, 2015

To,

M/s V.D.H. Organics Pvt. Ltd.
C-7/1/6, Meerut Road Industrial Area,
Site-3, Sector-22,,
Guldhar,
Ghaziabad- 201003

Subject: - Advance Authorization Application for the import of raw-materials against the export of Thymol crystals/ 3- Hydroxy-P-Cymene

(Advance Authorization No. 0510392988 dated 27.01.2015)

I am directed to refer to your Advance Authorization applications received through Office of DGFT on the subject mentioned above and your reply dated nil in reference of this office letter of even number dated 14.8.2015. you have not furnished the clear and specific information. You are again being advised to submit the following information.

Specific details and quantity of production of Thymol crystals and corresponding consumption of raw-material with specific details of each of the raw-material in the year 2013-14, 2014-15 and 2015-16 (April to August) duly certified by C.A.

A.K. Agarwal
(A.K. AGARWAL) 17/11/15
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Copy to:- Shri. Mahender Vikram Singh, FTDO (DES-3), in reference to DGFT/VO No.- 01/82/050/637/ AM- 16/DES-III/677, dated 11.2015

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F. No.35011/281/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Rakshit Drugs Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/386/AM-16/DES-3/214 dated the 29/06/15 vide which application from M/s. Rakshit Drugs Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Diacerein**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Aloe Emodin	1.00
2.	Di Methyl Acetamide	1.00
3.	Di Methyl Formamide	0.80
4.	Methanol	1.00

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

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Subject: Advance Authorization application from M/s. Indofil Industries Ltd. for the import of raw material against the export of Cymoxanil technical (Advance Authorization No. 0310792122 dated 19.02.2014).

Ref: U.O. No. 01/83/50/237/AM16/DES-III/471 dated 7.7.2015

M/s Indofil Industries Ltd. have submitted present application for the import of raw material against the export of Cymoxanil technical.

The application have been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Cymoxanil technical	1 kg.	N-CYANO ACETYL ETHYL UREA 98%.MIN	0.867 Kg.

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 15022/17/2012-CH-II dated 5.10.2015

(217)

F. No.35011/280/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Varahi Pharma Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/402/AM-16/DES-3/215 dated the 29/06/15 vide which application from M/s. Varahi Pharma Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Clopidogrel Bisulfate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	DL-2-Chloro Phenyl Glycine 99% Min	1.05
2.	2-Thiophene Ethanol	0.707
3.	L(+) Tartaric Acid	0.70
4.	P.T.S Chloride	1.05

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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

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13/AM16
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13/AM16
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13/AM16

Subject: Advance Authorization application from M/s Vivimed Labs Ltd., for the import of raw material against the export of Reversacol Saddle Brown or Saddle Brown (CR-209)

(Advance Authorization No. 0910061424 dated 22.12.2014)

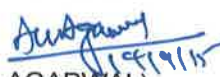
Ref: U.O. No. 01/82/50/356/AM16/DES-III/306, dated 2.7.2015

M/s Vivimed Labs Ltd., have submitted present applications for the import of raw material against the export of Reversacol Saddle Brown or Saddle Brown (CR-209)

The application have been examined and the Department recommends the following norms for the present Advance Authorization applications.

Item of export	Qty.	Item of import	Qty.
Reversacol Saddle Brown or Saddle Brown (CR-209)	1 kg.	1. 4- Bromo-1,2 (Methylenedioxy) Enzene	1.782 kg
		2. Methanol	35.50 kg
		3. Tetra Hydro Furan (THF)	11.00 kg
		4. Trimethyl Silyl Acetylene (TMSA)	0.725 kg
		5. Toluene	15.00 kg

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh ,FTDO ,(DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/138/2011-CH-II dated 14.9.2015

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F. No.35011/253/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi.
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Satya Deeptha Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/362/AM-16/DES-3/318 dated the 02/07/15 vide which application from M/s. Satya Deeptha Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **(2R,3S)-3-(Tert-Butoxy Carbonyl) Amino-1,2-Epoxy-4-Phenylbutane (EPR-V)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	(3S)-3-(Tert-Butoxy Carbonyl)Amino-1-Chloro-4-Phenyl-2-Butanone	2.07kg/kg
2.	Rhodium-120	1.08gm/kg
3.	(1R,2R)-(-)-N-P-tosyl-1,2-Diphenylethylene Diamine	1.18gm/kg

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

224

Subject: Advance Authorization application from M/s. Shiva Pharmachem Ltd., for the import of raw-materials against the export of Methoxy Acetyl Chloride.

Ref: U.O. No. 01/82/050/224/ AM- 16/DES-3/200 dated 29.6.2015

M/s. Shiva Pharmachem Ltd., have submitted present application for the import of raw material against the export of Methoxy Acetyl Chloride

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Methoxy Acetyl Chloride	1 kg.	Methoxy Acetic Acid	0.921 kg.

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/164/2011-CH-II dated 5.10.2015

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F. No.35011/415/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Polydrug Labs Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/208/AM-16/DES-3/311 dated the 02/07/15 vide which application from M/s. Polydrug Labs Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Metoprolol Base**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	4-Methoxy Ethyl Phenol	0.665
2.	Epichlorohydrin	0.52
3.	Methyl Isopropyl Amine	0.509

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/268/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan, New Delhi,
Dated the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Nutra Specialities Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/75/AM-16/DES-3/17 dated the 11/06/15 vide which application from M/s. Nutra Specialities Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Sitagliptin Phosphate (APIs/ Bulk Drugs)**. This department has examined the matter and it is requested that DGFT may call following technical details from the firm viz:-

- (a) Norms applied by the firm does not match with the yields given by the firm i.e. 90% X 90.05% X 90% in 3 step reactions. Detailed calculations/justification may be furnished by the firm.
- (b) Past production vis-à-vis Actual consumption of imported inputs duly certified by Cental Excise Authorities may be furnished in support of their claim.

(Barnali Khastgir)
Under Secretary to the Government of India
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Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/276/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Aurobindo Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/360/AM-16/DES-3/575 dated the 13/07/15 vide which application from M/s. Aurobindo Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Benzoyl Cyano Silodosin N-Acetyl-L-Glutama**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	(R) –Amine Tartrate	0.9709
2.	Tfep Ethyl Mesylate	0.7136
3.	N-Acetyl-L-Glutamic Acid	0.3728
4.	Isopropyl Alcohol	5.56

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/426/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Dhanuka Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/220+450/AM-16/DES-3/155 dated the 08/07/15 vide which application from M/s. Dhanuka Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Cefixime USP/BP/IP/EP/JP**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	7-Phenylacetamideo-3-Chloromethyl Cephalosporanic Acid Para Methoxy Benzyl Ester (GCLE)	1.50
2.	Triphenyl Phosphine	0.82
3.	Acetone	0.81
4.	N,N Dimethyl Formamide	2.74
5.	Dichloromethane (Methylene Chloride)	3.40
6.	Triethylamine	0.2717
7.	Phenol	0.3808
8.	Methanol	4.21
9.	Activated Carbon	0.050
10.	MICA Ester	0.82
11.	Tetra Hydrofuran	1.64

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

23/11/15
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13/11/15

Subject: Advance Authorization application from M/s. Yashashvi Rasayan Pvt. Ltd. for the import of raw materials against the export of THISA HAWA

(Advance Authorization No. 5210041040 dated 13.5.2014)

(Advance Authorization No. 5210041389 dated 12.1.2015)

M/s. Yashashvi Rasayan Pvt. Ltd. has submitted present applications for the import of raw materials against the export of THISA HAWA

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
THISA HAWA	1 kg.	1. METHYL 2 CHLORO PROPIONATE	1.23 Kg.
		2. METHYL MERCAPTO PROPIONATE	1.23 Kg.

This issues with the approval of competent authority.

A.K. Agarwal
10/11/15

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/36 /2010 -CH-II dated 10.11.2015

F. No.35011/300/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan,
New Delhi, the 16th November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Indoco Remedies Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/200/AM-16/DES-3/139 dated the 17/06/15 vide which application from M/s. Indoco Remedies Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Trifluoperazine 1mg and 5mg tablets**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended.
1.	Trifluoperazine Hcl	1.224mg/1mg tablet And 6.12mg/5mg tablet

(Raj Kumar)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/175/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi.
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Optimus Drugs Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/382/AM-16/DES-3/417 dated the 07/07/15 vide which application from M/s. Optimus Drugs Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Sofosbuvir (S)-Isopropyl-2-((S)-(((2R,3R,4R,5R)-5-(2,4-Dioxo-3,4-Dihydropyrimidin-1 (2H)-4-Fluoro-3-Hydroxy-4-Methyltetrahydrofuran-2-yl) Methoxy)-(Phenoxy) Phosphorylamino) Propanoate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	1-[(2R,3R,4R,5R)-3-fluoro-4-hydroxy-5-(hydroxymethyl)-3-methyltetrahydrofuran-2-yl]pyrimidine-2,4(1H,3H)-dione (2-deoxy-2-fluoro-2-fluoro-2-C-methyluridine)	0.90
2.	Propan-2-yl(2S)-2- {[(Pentafluorophenoxy)(Phenoxy) Phosphoryl] amino} propanoate	1.92
3.	Tetrahydrofuran	6.00lit/kg

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/477/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan,
New Delhi, the November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Perkin Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/39/AM-16/DES-3/569 dated the 13/07/15 vide which application from M/s. Perkin Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **2,3 Dibromo-5-Benzoyl Pyrrole**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Pyrrole	0.39
2.	Ethylene Dichloride/Dichloromethane	1.31
3.	Morpholine	1.10

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/309/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.1)
2009-14 Case of M/s Jodas Expoin Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1362/AM-15/DES-3/117 dated the 16/06/15 vide which application from M/s. Jodas Expoin Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Novatrizoate 60% Injection**. This department has examined the matter and it is requested that DGFT may call copy of DML from the firm for the above export products alongwith calculation sheet.

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/244/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s IPCA Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/196/AM-16/DES-3/116 dated the 16/06/15 vide which application from M/s. IPCA Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Testosterone**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	4-Androstene-3,17-Dione (4AD)	1.098

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

13/02
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F. No.35011/175(I)/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s BDR Pharma International Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/272/AM-16/DES-3/457 dated the 07/07/15 vide which application from M/s. BDR Pharma International Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Sofosbuvir**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	N-[(S)-(2,3,4,5,6-Pentafluorophenoxy) Phenoxyphosphinyl]-L-Alanine 1-Methylethyl Ester	1.92
2.	(2R)-2-Deoxy-2-Fluoro-2-Methyluridine	0.90

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

13/02
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F. No.35011/441/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Thinq Pharma CRO Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/217/AM-16/DES-3/369 dated the 03/07/15 vide which application from M/s. Thinq Pharma CRO Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Ractopamine Hcl BP/USP/EP**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Amino Acetonitrile Hcl	1.19

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

13/02
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F. No.35011/407/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Ind-Swift Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/305/AM-16/DES-3/561 dated the 10/07/15 vide which application from M/s. Ind-Swift Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Betamethasone Dipropionate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Betamethasone	0.885
2.	Triethyl Ortho Propionate	0.83
3.	Methanol	Detail not given.

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

13/82
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F. No.35011/481/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the 24th November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Anuh Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/14/AM-16/DES-3/411 dated the 07/07/15 vide which application from M/s. Anuh Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Sulfadoxine BP/USP/EP/IP**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	4-Sulfanilamide-5-Methoxyl-6-Chloro Pyrimidine	1.162

2. This issues with the approval of competent authority.


(Raj Kumar)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No. 14010/58/2010-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Shastri Bhavan, New Delhi-110001

Dated: 13th August, 2015

To,

M/s V.D.H. Organics Pvt. Ltd.
C-7/1/6, Meerut Road Industrial Area,
Site-3, Sector-22,,
Guldhar,
Ghaziabad- 201003

Subject: - Advance Authorization Application for the import of raw-materials against the export of Menthol

(Advance Authorization No. 0510392987 dated 27.01.2015)

I am directed to refer to your Advance Authorization application received through Office of DGFT on the subject mentioned above. In this connection, you are requested to submit the following information within 15 days of the issue of this letter.

1. Detailed manufacturing process, material balance with balanced chemical reactions indicating all the reactants and products and by-products with corresponding molecular Formulae, structural formulae, molecular weight and process flow diagram.
2. Stage-wise percentage yield with respect of each of the reactants and products and the relevant justification enclosing therewith authentic printed technical literature in support of yield / quantity of items for import.
3. Details of byproducts formed during the process and recovery of solvents in terms of quantity and value.
4. Details of production of export product under reference and corresponding consumption of raw material in the year 2013-14, 2014-15 2015-16 (April to June) and duly certified by CA may be furnished.
5. Any other relevant information

Yours faithfully,



(A.K. AGARWAL)

Addl. Industrial Adviser
Tel. No. 011-2338 1430

Copy to:- Shri. Mahender Vikram Singh, FTDO (DES-3), in reference to DGFT/VO No.- 01/82/050/636/ AM- 16/DES-III/676, dated 30.07.2015

F. No. 14010/58/2010-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

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Shastri Bhavan, New Delhi-110001
Dated: 17th, November, 2015

To,

M/s V.D.H. Organics Pvt. Ltd.
C-7/1/6, Meerut Road Industrial Area,
Site-3, Sector-22,,
Guldhar,
Ghaziabad- 201003

Subject: - Advance Authorization Application for the import of raw-materials against the export
of *Thymol crystal (3-Hydroxy-2-methyl-2-butene)*

(Advance Authorization No. 0510392988 dated 27.01.2015)

I am directed to refer to your Advance Authorization applications received through Office of DGFT on the subject mentioned above and your reply dated nil in reference of this office letter of even number dated 14.8.2015. you have not furnished the clear and specific information. You are again being advised to submit the following information.

Specific details and quantity of production of Thymol crystals and corresponding consumption of raw-materials with specific details of each of the raw-material in the year 2013-14, 2014-15 and 2015-16 (April to August) duly certified by C.A.

A.K. Agarwal
17/11/15

(A.K. AGARWAL)

Addl. Industrial Adviser
Tel. No. 011-2338 1430

Copy to:- Shri. Mahender Vikram Singh, FTDO (DES-3), in reference to DGFT/VO No.-
01/82/050/637/ AM- 16/DES-III/677, dated 11.2015

F. No. 14010/ 39/2011-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
Chemical Division

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Shastri Bhavan, New Delhi-110001

Dated: 29th September, 2015

To,

M/s. Deepak Novochem Technologie Limited,
Office No. 305-307, 3rd Floor, Citypoint,
Survey No. 17, Boat Club Road,
Pune, Maharashtra,
India-411001.

Subject: Application from M/s. M/s. Deepak Novochem Technologies Limited for the
import of raw- material against the export of Tetra methyl Bisphenol F.

Advance Authorization No. - 3110065235 dated 28.10.15

Sir,

I am directed to refer to your Advance Authorization application received from Office of DGFT on above mentioned subject. You are again being advised to submit the following information within 15 days of the issue of this letter:

1. Balanced chemical reactions indicating the theoretical yield and practical yield obtained along with technical justification and authentic printed literature in support of the yield/raw materials applied for import.
2. Details of production of export product i.e. Tetra methyl Bisphenol F and corresponding consumption of raw materials in the year 2013-14 and 2014-2015 duly certified by C.A.
3. Any other relevant information.

Yours faithfully,



(A.K. AGARWAL)

Addl. Industrial Adviser

Tel. No. 011-23381430

Copy to: Shri. Mahender Vikram Singh, FTDO (DES-4), in reference to DGFT/UONo.-
01/82/050/630/ AM-16/DES-3/744, dated 10.8.2015

F. No.35011/73/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Alembic Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1468/AM-15/DES-3/1199 dated the 26/02/15 vide which application from M/s. Alembic Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Alemlint and Pactum Injection**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended.
1.	Piperacillin Sodium+Tazobactam Sodium Sterile (8:1)	4.942gm/vial

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/451/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Morepen Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/451/AM-16/DES-3/490 dated the 08/07/15 vide which application from M/s. Morepen Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Atorvastatin Calcium**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	4-fluoro-alpha-[2-methyl-1-oxopropyl]-gamma-oxo-N-beta-diphenyl benzene butanamide	0.994
2.	(4R-Cis)-1,1-Dimethylethyl-6-cyanomethyl-2,2-dimethyl-1,3-dioxane-4-acetate	0.708
3.	Methylene chloride	4.354
4.	Diisopropyl ether	3.791

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

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13/AM16

Subject: Advance Authorization application from M/s. Yasho Industries Pvt. Ltd. for the import of raw materials against the export of Bismuth Dimethyl Dithiocarbamate
(Advance Authorization No. 0310793722 dated 9.2.2015)

Ref: U.O. No. 01/82/050/ 486/AM16/DES-III/ 360 dated 3.7.2015

M/s. Yasho Industries (P) Ltd. has submitted present applications for the import of raw materials against the export of Bismuth Dimethyl Dithiocarbamate

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Bismuth Dimethyl Dithiocarbamate	1 kg.	1. Bismuth	0.982 Kg.

This issues with the approval of competent authority.

Agarwal
11/9/15

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-3) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/95 /2011 -CH-II dated 11.9.2015

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F. No.35011/298/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the 28th October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Jodas Expoin Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1378/AM-1⁵/DES-3/14 dated the 01/05/15 vide which application from M/s. Jodas Expoin Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Vancomycin Hcl 500mg vial and 1grm vial**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended.
1.	Vancomycin Hcl (Non Sterile)	1.0764 gm/1gm vial And 0.5382 gm/500mg vial

(Raj Kumar)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/462/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Honour Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/330/AM-16/DES-3/492 dated the 8/07/15 vide which application from M/s. Honour Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Adenine**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Malononitrile	0.95
2.	Formamide	3.70

2. This issues with the approval of competent authority.

(Raj Kumar)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. Galaxy Surfactants Pvt. Ltd. for the import of raw material against the export of Octyl Diphenyl Cyanoacrylate

Advance Authorization No 0310793796 dated 11.2.2015

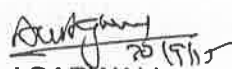
Ref: DGFT U.O. No. 01/83/50/426 /AM-16/DES-3/464, dated 07.7.2015

M/s. Galaxy Surfactants Pvt. Ltd. have submitted present application for the import of raw material against the export of Octyl Diphenyl Cyanoacrylate

The application have been examined and the Department recommends the following norms for the present Advance Authorization application.

Item of Export	Qty.	Item of Import	Qty
Octyl Diphenyl Cyanoacrylate	1 kg.	1. METHYL CYANOACETATE	0.3500 kg.
		2. 2-ETHYL HEXYL ALCOHOL	0.4260 kg
		3. BENZOPHENONE	0.5250 kg
		4. HDPE GRANULES	As per packing policy

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-3) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/148/2011 -CH-II dated 30.9.2015

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F. No.35011/278/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Suven Life Sciences Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/182/AM-16/DES-3/165 dated the 18/06/15 vide which application from M/s. Suven Life Sciences Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **1-Benzoyl Piperazine Hydrochloride**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Anhydrous Piperazine	0.724
2.	Boc Anhydride	1.834

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/279/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Mylan Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/178/AM-16/DES-3/136 dated the 17/06/15 vide which application from M/s. Mylan Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **2,3-Anhydro-5-O-Trityl Thymidine (Zidovudine Intermediate)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Beta Thymidine	0.60
2.	Trityl Chloride	0.794
3.	Triethylamine	0.79
4.	Methanol	2.61
5.	Methane Sulfonyl Chloride	0.31
6.	Toluene	0.82
7.	1,4-Dioxane	2.44

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/431/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan,
New Delhi, the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s AMI Lifesciences Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/457/AM-16/DES-3/518(II) dated the 08/07/15 vide which application from M/s. AMI Lifesciences Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Troxerutin EP**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Rutoside Trihydrate.EP	1.12

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/277/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Sriam Labs Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/171/AM-16/DES-3/166 dated the 18/06/15 vide which application from M/s. Sriam Labs Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Famciclovir**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	9-(4-Acetoxy-3-Acetoxy Methyl But-1-yl)-2-Amino-6-Chloropurine	1.30

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. HPL Additives. Ltd. for the import of raw material against the export of P-Toluene Sulfonyl Hydrazide (Mikrofine TSH)/ Azodicarbonamide/ Kinox-B-15 mixture

(Advance Authorization No. 0510393593 dated 17.3.2015)

Ref: U.O. No. 01/82/050/429, 436/AM16/DES-III/470 dated 7.7.2015

M/s. HPL Additives Ltd. have submitted present application for the import of raw material against the export of P- Toluene Sulfonyl Hydrazide (Mikrofine TSH)/ Azodicarbonamide / Kinox-B-15 mixture

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

Ref. – DGFT U.O. No. 01/82/050/429/AM-16/DES-III/470 dated 7.7.2015

1. Item of Export	Qty.	Item of Import	Qty
P- Toluene Sulfonyl Hydrazide (Mikrofine TSH)	1 kg	1. Toluene	0.684 kg
		2. Hydrazine Hydrate	0.420 kg
		3. Chloro Sulphonic Acid	3.470 kg
		4. Dicumyl Peroxide	0.100 kg

Ref. – DGFT U.O. No. 01/82/050/436/AM-16/DES-III/508 dated 5.7.2015

2. Item of Export	Qty.	Item of Import	Qty
Azodicarbonamide	1 kg	1. Hydrazine Hydrate (100%)	0.548 kg
		2. Technical Grade Urea	1.316 kg

Ref. – DGFT U.O. No. 01/82/050/437/AM-16/DES-III/512 dated 8.7.2015

3. Item of Export	Qty.	Item of Import	Qty
Kinok-24 Benzene Propanoic Acid 3, 5-BIS (1,1 Dimethylethyl) -4- Hydroxy-2- [3-{3,5-BIS (1,1- Dimethyl ethyl)-4- Hydroxy Phenyl)-1- Oxopropyl) Hydrazide	1 kg	1. 2,6-Ditertiary Butyl phenol	1.230 kg
		2. Methyl Acrylate	0.528 kg
		3. Hydrazine Hydrate 100%	0.283 kg
		4. Methanol	0.700 kg
		5. Methyl Aceto Acetate	0.263 kg
		6. Toluene	0.400 kg

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/7/2011-CH-II dated 15.9.2015

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F. No.35011/262/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan.
New Delhi, the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Granules India Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/179/AM-16/DES-3/135 dated the 17/06/15 vide which application from M/s. Granules India Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Abacavir Sulphate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Vincelactum ((+)-2-Azabicyclo[2.2.1]hept-5-en-3-one)(on 100% basis)	2.50
2.	N-(2-Amino-4,6-Dichloropyrimidine-5-yl) Formamide	1.042
3.	D (-)-Tartaric Acid	1.45
4.	Sodium Borohydride	0.946
5.	Triethyl Ortho Formate	1.50
6.	Cyclopropyl Amine	0.19

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/226/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s G.G. Chemicals & Pharma Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1486/AM-15/DES-3/1369 dated the 10/03/15 vide which application from M/s. G.G. Chemicals & Pharma Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Amoxycillin Trihydrate Through 6 APA Enzymatic Route**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	6-Amino Penicillanic Acid (6-APA)	0.568
2.	D(-)P-Hydroxy Phenyl Glycine Base	0.4687

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/272/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan, New Delhi,
Dated the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Mylan Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/153/AM-16/DES-3/162 dated the 18/06/15 vide which application from M/s. Mylan Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Valganciclovir Hydrochloride**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Guanine	2.857
2.	Bis TriMethyl Silyl Acetamide	0.297
3.	Hexamethyl disilazane	2.237
4.	2-Acetoxy Methoxy-1,3-Diacetoxy Propane	7.056
5.	Acetone	10.06
6.	CECA Carbon	0.100
7.	N,N-Dimethylformamide	19.46
8.	Z-Valine NCA	2.465
9.	Imidazole	0.866
10.	Methylene dichloride	22.60
11.	Methanol	14.40
12.	Isopropyl alcohol	4.71

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/410/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Elppe Chemicals Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/585/AM-16/DES-3/251 dated the 01/07/15 vide which application from M/s. Satyadeva Pharma Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Niclosamide Anhydrous Or Niclosamide Anhydrous EP/BP Or Niclosamide**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Salicylic Acid	0.66
2.	Thionyl Chloride	0.22
3.	Triethyl Amine	0.26
4.	Isopropyl Alcohol	0.75

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/224/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Dhanuka Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/500/AM-16/DES-3/549 dated the 09/07/15 vide which application from M/s. Dhanuka Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Ceftibuten USP/EP/BP/IP/JP Powder**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	GHYH (3-OH Cephem)	2.977
2.	Methylene Chloride /Dichloromethane	80.51
3.	Sodium Borohydride	0.2108
4.	Methane Sulphonyl Chloride	0.968
5.	Phosphorous Penta Chloride	1.8515
6.	Diethylamine	0.868
7.	Triethylamine	3.214
8.	Methanol	37.83
9.	Anisol	6.9448
10.	Ethyl-4-Chloroacetoacetate	1.82
11.	50% Benzyl Chloroformate	5.0038
12.	Methyl-3-Methoxy Acrylate	1.62
13.	Prenol	3.114
14.	Tetrabutyl Ammonium Bromide	0.0975
15.	N,N-Dimethyl Formamide	21.01
16.	Ethyl Acetate	1.86
17.	Acetotrile	9.90
18.	Activated Carbon	0.200
19.	Acetone	0.88

20.	Toluene	10.40
21.	DL-Malic Acid	7.1802
22.	Ethanol	1.09
23.	Phosphorous Oxychloride	0.7646
24.	Sodium Methoxide	1.3409
25.	Acetic Acid	5.4957
26.	Pyridine	0.8438
27.	Thiourea	1.0081
28.	Methan Sulponic Acid	0.913
29.	Aluminium Chloride	2.3888

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/351/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi,
Dated: November 09, 2015

Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14,
Application of M/s Indoco Remedies Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/50/00561/AM16/DES-3/236 dated the 30.06.2015 vide which an application from M/s Indoco Remedies Ltd was forwarded to this Department for fixation of norms for the **export Chlordiazepoxide 5 mg and 10 mg capsules**. This department has examined the matter and the following norms are recommended against this application:-

Sl. No.	Import Item	Norms recommended	
		Per 5 mg capsule	Per 10 mg capsule
1	Chlordiazepoxide HCL	5.1 mg	10.2 mg

2. This issues with the approval of competent authority.


(Raj Kumar)
Under Secretary to the Government of India
Phone: 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M V Singh, FTDO),
Udyog Bhawan, New Delhi.

F. No.35011/270/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan, New Delhi.
Dated the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Srium Labs Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/184/AM-16/DES-3/164 dated the 18/06/15 vide which application from M/s. Srium Labs Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Telmisartan**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	2n-Propyl-4-Methyl-6-(1-Methyl Benzimidazole-2-yl) Benzimidazole	0.82
2.	4-Methyl biphenyl-2-Carboxylic Acid Methyl Ester	0.60

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/451/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Morepen Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/451/AM-16/DES-3/490 dated the 08/07/15 vide which application from M/s. Morepen Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Atorvastatin Calcium**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	4-fluoro-alpha-[2-methyl-1-oxopropyl]-gamma-oxo-N-beta-diphenyl benzene butanamide	0.994
2.	(4R-Cis)-1,1-Dimethylethyl-6-cyanomethyl-2,2-dimethyl-1,3-dioxane-4-acetate	0.708
3.	Methylene chloride	4.354
4.	Diisopropyl ether	3.791

(Raj Kumar)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/366/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi,
Dated the 23rd November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:
Application from M/s Vivimed Labs Limited.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/009/AM-16/DES-3/320 dated the 02/07/15 vide which an application from M/s Vivimed Labs Ltd was sent to this Department for fixation of norms for the export of Losartan Potassium Tablets USP 25 mg, 50 mg and 100 mg. This department has examined the matter and following information may be called for from the applicant to enable this Department process the request:-

- A copy of Master Batch Formula for the export product

2. This issues with the approval of competent authority.



(Raj Kumar)
Under Secretary to the Government of India
Phone:-23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/409/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Satyadeva Pharma Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/524/AM-16/DES-3/262 dated the 01/07/15 vide which application from M/s. Satyadeva Pharma Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **N-((N-Methyl-N-((2-Isopropyl-4-Thiazolyl) Methyl) Amino) Carbonyl) L-Valine, Lithium Salt (MTV-III)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Isobutramide	0.666
2.	Tetrahydrofuran	1.486
3.	Methylene Chloride	1.272
4.	Lithium Hydroxide Monohydrate	0.85
5.	Isopropyl Alcohol	0.49
6.	Methyl Tertiary Butyl Ether	1.131
7.	Toluene	1.14
8.	L-Valine	0.60

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/255/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi.
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Vasudha Pharma Chem Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/180/AM-16/DES-3/185 dated the 29/06/15 vide which application from M/s. Vasudha Pharma Chem Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Pantoprazole (Or) Pantoprazole Sodium (Or) Pantoprazole Sodium Sesquihydrate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Maltol	0.728
2.	Potassium Carbonate	0.824
3.	Acetone	2.60
4.	Toluene	0.63
5.	Methylene Dichloride	1.73
6.	Methanol	1.06
7.	Chloroform	3.28
8.	5-Difluoromethoxy-2-Mercapto-1H-Benzimidazole	0.80
9.	Ammonium Chloride	0.98

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/545/2014-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan,
New Delhi, the March, 2015

Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of M/s. Anuh Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/625/AM15/DES-3/719 dated the 21/10/14 vide which an application from M/s. Anuh Pharma Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Betamethasone Valerate**. This department has examined the matter and the following comments are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Betamethasone	0.915

2. This issues with the approval of Director (PI).

(Barnali Khastgir)
Under Secretary to the Government of India
Phone- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/336/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the 18th November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Unichem Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/564/AM-16/DES-3/183 dated the 29/06/15 vide which application from M/s. Unichem Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Co-Amoxiclav 250/125mg Film-Coated Tablets**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Export Item	Import Item	Qty. Recommended.
1.	Co-Amoxiclav 250/125mg Tablets	Potassium Clavulanate and Microcrystalline Cellulose (1:1)	303.6mg per tablet
2.	Co-Amoxiclav 500/125mg Tablets	Potassium Clavulanate and Microcrystalline Cellulose (1:1)	303.6mg per tablet

2. This issues with the approval of competent authority.


(Raj Kumar)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/302/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the 27th October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Adcock Ingram Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/136/AM-16/DES-3/81 dated the 16/06/15 vide which application from M/s. Adcock Ingram Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **ADCO DOL Tabs**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended.
1.	Paracetamol Granules DC 835	454.5mg/tablet
2.	Doxylamine Succinate	5.1 "
3.	Colour Quinoline Yellow ws	2.43 "
4.	Colour Quinoline Yellow Lake 1H	4.56 "
5.	Codiene Phosphate	10.2 "

(Raj Kumar)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

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Subject: Advance Authorization application from M/s. GUJARAT ORGANICS LTD. for the import of raw material against the export of PROPYL PARABEN/METHYL PARABEN/PARA ANISIC ACID /PARA METHOXY BENZOIC ACID

Ref: U.O. No. 01/82/050/00736/AM16/DES-III/847 dated 31.08.2015
U.O. No. 01/82/050/00920/AM16/DES-III/882 dated 2.9.2015
U.O. No. 01/82/050/00765/AM16/DES-III/724 dated 04.08.2015.

M/s. GUJARAT ORGANICS LTD have submitted present application for the import of raw material against the export of above products. The application has been examined and the Department recommends the following norms for the present Advance Authorization application.
(Advance Authorization No. 0310795309 dated 15.04.2015)

1. Item of Export	Qty.	Item of Import	Qty
PROPYL PARABEN	1 KG	1. P-HYDROXY BENZOIC ACID	0.922 KG

(Advance Authorization No. 0310795311 dated 10.10.2014)

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1. Item of Export	Qty.	Item of Import	Qty
METHYL PARABEN	1 KG	1. P-HYDROXY BENZOIC ACID	1.044 KG

(Advance Authorization No. 031079629 dated 19.5.2015)

1. Item of Export	Qty.	Item of Import	Qty
PARA ANISIC ACID/PARA METHOXY BENZOIC ACID	1 KG	1. PHENOL	0.986 KG
		2. POTASSIUM HYDROXIDE	0.900 KG

This issue with the approval of competent authority.

Agarwal
30/9/15
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikaram singh, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/11/2013-CH-II dated 30.9.2015

F. No.35011/273/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Maharshi Pharma Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/146/AM-16/DES-3/161 dated the 18/06/15 vide which application from M/s. Maharshi Pharma Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Beclomethasone Dipropionate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	(DB-XI) 9-Beta, 11-Beta-Epoxy-17-Alpha, 21-Dihydroxy-16-Beta Methylpregna-1,4-Diene-3,20-Dione	0.88

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

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Subject: Advance Authorization application from M/s. Eternis fine chemicals Ltd. for the import of raw material against the export of PARA TERTIARY BUTYL CYCLOHEXYL ACETATE-SUPER

(Advance Authorization No. 0310795394 dated 17.4.2014)

Ref: U.O. No. 01/83/050/757/AM-16/DES-3/747 dated 10.8.2015

M/s. Eternis fine chemicals Ltd. have submitted present application for the import of raw material against the export of PARA TERTIARY BUTYL CYCLOHEXYL ACETATE-SUPER

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
PARA TERTIARY BUTYL CYCLOHEXYL ACETATE-SUPER	1 kg	1. PARA TERTIARY BUTYL PHENOL	0.820 KG.
		2. 5% RHODIUM ON ALUMINA CATALYST	0.00012 KG
		3. ACETIC ACID	0.300 KG

This issues with the approval of competent authority.

A.K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/57/2012-CH-II dated 10.11.2015

F. No.35011/165/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan, New Delhi,
Dated the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Hetero Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1014/AM-15/DES-3/1432 dated the 16/03/15 vide which application from M/s. Hetero Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Losartan Potassium**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	2-Butyl-4-Chloro-5-Formyl Imidazole	0.50
2.	4-Bromo Methyl-2-Cyano Biphenyl	0.80
3.	Sodium Borohydride	0.048
4.	Toluene	1.45
5.	Methanol	0.85
6.	N-Methyl Pyrrolidone	0.769

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/290/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the November. 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Indoco Remedies Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/11/AM-16/DES-3/50 dated the 12/05/15 vide which application from M/s. Indoco Remedies Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Paraetamol Tablets/Caplets 500mg**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	For Export of 1No. Tablet/Caplet.
1.	Paracetamol	510 mg
2.	Pregelatinised Starch	65.0 mg
3.	Sodium Metabisulphite	0.57 mg
4.	Magnesium Stearate	3.0 mg

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/403/2014-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Dhanuka Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/161/AM-16/DES-3/163 dated the 18/06/15 vide which application from M/s. Dhanuka Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Amorphous Cefuroxime Axetil USP/BP/IP/JP**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	D-7ACA(Deacetyl-7-Aminocephalosporanic Acid)	0.752
2.	(Z)-2-Methoxyimino-2-(Furyl-2-yl)Acetic Acid Ammonium Salt (SMIA)	0.70
3.	Phosphorous Pentachloride	0.784
4.	Methanol	3.05
5.	Methylene Chloride	2.87
6.	Chlorosulphonyl Isocyanate	0.53
7.	Acetone	1.75
8.	1,1,3,3-Tetra Methyl Guanidine	0.215
9.	N,N Dimethyl Acetamide	1.94
10.	Ethyl Acetate	1.84
11.	1-Acetoxyethylbromide	0.59
12.	Activated Carbon	0.100

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/337/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of M/s Shalina Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/567/AM-16/DES-3/182 dated the 29/06/15 vide which application from M/s. Shalina Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Epiderm Cream 15gm and 30gm**. This department has examined the matter and it is requested that DGFT may call copy of Master-Batch formula from the firm duly authenticated by Quality-Control Incharge.

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No. 14010/36 /2011-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s. KLJ Plasticizers Ltd. for the import of raw material against the export of KANATOL-400 (M)

Advance Authorization No. 510392211 dated 28.11.2014

Advance Authorization No. 510394185 dated 11.5.2015

M/s. KLJ Plasticizers Ltd. have submitted present applications for the import of raw material against the export of KANATOL-400 (M)

The applications have been examined and the Department recommends the following norms for the present Advance Authorization applications.

1. Item of Export	Qty.	Item of Import	Qty
KANATOL-400 (M)	1 kg.	PHTHALIC ANHYDRIDE	0.560 kg.
		SUBUTOL(MIX ALCOHOL)	0.595 kg.
		HM HDPE DRUMS	As per packing policy

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/36 /2011-CH-II dated 19.10.2015

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F. No.35011/589/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the 17th November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Lupin Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/744/AM-16/DES-3/815 dated the 20/08/15 vide which application from M/s. Lupin Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Ethambutol Hcl**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	DL-2-Aminobutanol	1.6014
2.	Tartaric Acid	0.153
3.	Methanol	0.4172
4.	Isopropyl Alcohol	0.187
5.	Ethylene Dichloride	0.4663

2. Based on above proposed norms, it may also be recommended to revise SION A-225 for the Export of Ethambutol Hcl and SION A-227 for the Export of Ethambutol Tablets 400 mg as under:-

		Norms proposed for Revision of	
		SION A-225 for Ethambutol Hcl	SION A-227 for Ethambutol Tablets 400 mg
S. No.	Import Item	1 Kg	1000 NOS
1.	DL-2-Aminobutanol	1.6014 kg	0.6534 kg
2.	Tartaric Acid	0.153 "	0.0624 "
3.	Methanol	0.4172 "	0.1702 "
4.	Isopropyl Alcohol	0.187 "	0.0763 "
5.	Ethylene Dichloride	0.4663 "	0.1903 "

(Raj Kumar)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

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13/AM16

Subject: Advance Authorization application from M/s Vivimed Labs Ltd., for the import of raw material against the export of DANTUFF Z-48%

Ref: U.O. No. 01/82/50/103/AM16/DES-III/68, dated 16.6.2015

M/s Vivimed Labs Ltd., have submitted present applications for the import of raw material against the export of DANTUFF Z-48%

The application have been examined and the Department recommends the following norms for the present Advance Authorization applications.

Item of export	Qty.	Item of import	Qty.
DANTUFF Z-48%	1 kg.	1. 2-CHLORO PYRIDINE	0.610 kg
		2. TUNGSTIC ACID	0.029 kg
		3. HYDROGEN PEROXIDE (H ₂ O ₂)	0.360 kg
		4. SODIUM SULPHIDE FLAKES	0.680 kg
		5. ZINC SULPHATE	0.584 kg
		6. HEXANE	0.914 kg

This issues with the approval of competent authority.

A.K. Agarwal
14/9/15
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/138/2011-CH-II dated 14.9.2015

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F. No.35011/490/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Suven Lifesciences Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/405/AM-16/DES-3/436 dated the 07/07/15 vide which application from M/s. Suven Lifesciences Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Methyl (E)-2-(2-Chloromethylphenyl)-3-Methoxy Acrylate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Ortho Toly Acetic Acid	1.56
2.	Sodium Methoxide	0.416
3.	Potassium Iodide	0.008
4.	Thionyl Chloride	1.24

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

13/02
S. He. 355

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. Krishna Antioxidants Pvt. Ltd. for the import of raw material against the export of Triphenyl Phosphite

Ref: U.O. No. 01/82/050/535/AM16/DES-III/602 dated 15.7.2015

M/s. Krishna Antioxidants Pvt. Ltd. have submitted present application for the import of raw material against the export of Triphenyl Phosphite

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

- (Advance Authorisation No.0310791544 dated 13.11.2014)

1. Item of Export	Qty.	Item of Import	Qty
Triphenyl Phosphite	1 kg.	1. Phenol	0. 937 kg.
		2. Yellow Phosphorus	0. 100 kg.

- (Advance Authorisation No.0310788928 dated 9.9.2014)

2. Item of Export	Qty.	Item of Import	Qty
ESTER OF FATTY ALCOHOL C12-C18	1 kg	1. METHACRYLIC ACID	0. 3233 kg.
		2. TOLUENE	0.0560 kg
		3. FATTY ALCOHOL C12-C14	0.5710kg
		4. FATTY ALCOHOL C16-C18	0.1730 kg

1. Item of Export	Qty.	Item of Import	Qty
Tris Nonyl phenyl Phosphite	1 kg.	1. Nonyl Phenol	0. 998 kg.
		2. Yellow Phosphorus	0. 040 kg.

- (Advance Authorisation No.0310796189 dated 26.5.2015)

1. Item of Export	Qty.	Item of Import	Qty
2-Phenoxy Ethanol	1 kg.	1. Phenol	0. 681 kg.
		2. Ethylene oxide	0. 329 kg.

This issues with the approval of competent authority.

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/100/2012-CH-II dated 10.11.2015

F. No.35011/478/2015-PI (Norms) S.No
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

13182
352

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Udyog Bhawan,
New Delhi, the November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of M/s Fermenta Biotech Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/420/AM-16/DES-3/431 dated the 07/07/15 vide which application from M/s. Fermenta Biotech Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Vitamin D2 1 MIU in Soyabean Oil**. This department has examined the matter and it is requested that DGFT may call following technical details from the firm viz:-

- (a) Export description is incomplete.
- (b) Copy of DML and Approved composition of Export Product is not given.
- (c) Potency of Imported Vitamin D2 (USP) in terms of MIU/gm is not given.

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

13/82
S.No 367

Subject: Advance Authorization application from M/S SALVA CHEMICALS PVT LTD. for the import of raw material against the export of HIGH PURITY METHYL TERTIARY BUTYL ETHER 99.8%

(Advance Authorization No. 0310796432 dated 4.6.2015)

Ref: U.O. No. 01/82/50/710/AM-16/DES-IV/678 dated 30.7.2015

M/s SALVA CHEMICALS PVT LTD..have submitted present application for the import of raw material against the export of - of HIGH PURITY METHYL TERTIARY BUTYL ETHER 99.8%

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
HIGH PURITY METHYL TERTIARY BUTYL ETHER (Min. Purity 99.8%)	1 kg	1. METHYL TERTIARY BUTYL ETHER (Purity 98.10+/- 0.2%)	1.03 KG.

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/71 /2014-CH-II dated 0.11.2015

13/AM-16

g.no 383

Case No.:2/8/82-ALC4/2014	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status: Approved
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HQ File :01/82/050/00666/AM15/	RLA File :22/24/040/00051/AM15/	Lic.No/Date:2210015079 03.09.2014	Defer Date:
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Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/570/2014-PI(Norms) dated 16.04. 2015, and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details given below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
LEVOFLOXACIN HEMIHYDRATE	1kg.	1.	LEVOFLOXACIN Q ACID	0.8571 kg/kg

RA concerned may take further necessary action as per above decision of Norms committee.

13/Am-16

g.no 370

F. No.35011/555/2014-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi,
Dated: February 26, 2015

Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14,
Application of M/s Indoco Remedies . Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/50/00748/AM15/DES-3/705 dated the 21.10.2014 vide which an application from M/s Indoco Remedies Ltd. was forwarded to this Department for fixation of norms for the export of **Latanoprost Ophthalmic Solution 0.005% in 2.5 ml vial** This department has examined the matter and the following norms are recommended against this application:-

Sl. No.	Import item	Norms Recommended
1	Latanoprost	0.1275 mg/ 2.5ml vial
2	Eye drop bottle (packing material)	1.01 numbers for each vial
3	Eye drop caps (packing material)	1.01 numbers for each vial
4	Eye drop insert (packing material)	1.01 numbers for each vial

2. This issues with the approval of Director (Pharma Industry).

(Barnali Khastgir)
Under Secretary to the Government of India
Phone: 23385765

Directorate General of Foreign Trade,
Department of Commerce, (Shri M V Singh, FTDO), Udyog Bhawan, New Delhi.

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8.10.390

F. No.35011/487/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Vision Drugs Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/188/AM-16/DES-3/187 dated the 29/06/15 vide which application from M/s. Vision Drugs Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Homo Veratronictrile (HVN)**. This department has examined the matter and it is requested that DGFT may call following technical details from the firm viz:-

- (a) Complete and Balanced chemical reaction, % yield on molar basis and molar requirement of each input.
 - (b) Requirement and Recovery of Solvent.
 - (c) End-use of the Export Product.
 - (d) Past production vis-à-vis Actual consumption of all imported inputs duly certified by Central Excise Authorities.
2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO).
Udyog Bhawan, New Delhi

7th floor, A Wing, Nirman Bhawan,
New Delhi
5th November, 2015

OFFICE MEMORANDUM

Sub.: Advance Authorization Ecom Reference No.03/03/043/05900/0428/8986 dt. 17.03.2015 and 03/03/043/05900/0428/9850 dated 18.03.2015 issued in respect of M/s Makson Industries Pvt. Ltd. for ratification of norms under Para 4.7 of HPB (Vol.I) - regarding.

Kindly refer to U.O. No. 01/82/050/776/AM-16/DES-III/849 & 01/82/050/771/AM-16/DES-III/850 dated 31.08.2015 received from DGFT on the above mentioned subject.

In this context, the applications have been examined in this office and following quantities are recommended for consideration.

1. Adv. Authorization, Ecom Reference No. 03/03/043/05900/0428/9850 dt. 18.03.2015

Export Item Name	Qty in Kgs.	S.No	Import Item Name	Qty. Recommended in Kgs.
VICKS VAPORUB	54206.000	1.	DL- Camphor	2908.26
		2.	Eucalyptus oil	735.36
		3.	Nutmeg Oil	381.50
		4.	Turpentine Oil	2587.58
		5.	Cedar Leaf Oil	243.28
		6.	White Petrolatum	48384.38
		7.	Thymol	49.76

2. Adv. Authorization, Ecom Reference No. 03/03/043/05900/0428/8986 dt. 17.03.2015

Export Item Name	Qty in Kgs.	S.No	Import Item Name	Qty Recommended in Kgs.
VICKS VAPORUB	455735.400	1.	DL- Camphor	23036.00
		2.	Eucalyptus oil	6131.00
		3.	Nutmeg Oil	3022.00
		4.	Turpentine Oil	21755.00
		5.	Cedar Leaf Oil	1927.00
		6.	White Petrolatum	353339.00
		7.	Thymol	394.00

This issue is with the approval of competent authority.


(J.P. Pathak)
Asstt. Director (Chem.)

**Shri Mahendra Vikram Singh,
Foreign Trade Development Officer,
R.No. 414,
O/o Director General of Foreign Trade,
M/o Commerce and Industry,
DES III Section
Udyog Bhawan, New Delhi**

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F. No.35011/227/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Optimus Drugs Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/665/AM-15/DES-3/1324 dated the 05/03/15 vide which application from M/s. Optimus Drugs Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Rosuvastatin Calcium**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	(4R-Cis)-6-((Acetyloxy)-Methyl)-2,2-Dimethyl-1,3-Dioxane-4-Acetic Acid-1,1-Dimethylethyl Ester	1.80
2.	4-(4-Fluorophenyl)-6-Isopropyl-2-[(N-Methyl-N-Methylsulphonyl) Amino] Pyrimidine-5-yl-Methanol	1.80

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/534/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi,
Dated the 24th November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:
Application from M/s Hetero Labs Limited.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/325/AM-16/DES-3/641 dated the 22/07/15 vide which application from M/s Hetero Labs Ltd was sent to this Department for fixation of norms for the export of **Levetiracetam**. This department has examined the matter and following norms are recommended against this application.

S. No.	Import Item	Qty. Recommended kg/kg.
1.	S(+) 2- Amino Butyramide HCL	0.95
2.	Methylene Chloride	2.52
3.	Acetone	0.60

2. This issues with the approval of competent authority.



(Raj Kumar)
Under Secretary to the Government of India
Phone:-23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

13/82
S.No (392)

Subject: Advance Authorization application from M/s. HPL Additives. Ltd. for the import of raw material against the export of Azodicarbonamide

Ref: U.O. No. 01/82/050/1351/AM15/DES-III/1462 dated 31.3.2015

M/s. HPL Additives Ltd. have submitted present application for the import of raw material against the export of Azodicarbonamide

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Azodicarbonamide	1 kg	1. Hydrazine Hydrate (100%)	0.548 kg
		2. Technical Grade Urea	1.316 kg

This issues with the approval of competent authority.

Agarwal
29/5/15

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikaram singh, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/7/2011-CH-II dated 29.5.2015

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

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13/AM/16

Subject: Advance Authorization application from M/s. HPL Additives. Ltd. for the import of raw material against the export of Tris (3,5-di-tert. Butyl 1-4-hydroxy-benzyl)- Isocyanurate (Kinox 34)

(Advance Authorization No. 0510394579 dated 16.6.2015)

Ref: U.O. No. 01/83/50/660/AM16/DES-IV/793 dated 14.8.2015

M/s. HPL Additives Ltd. have submitted present application for the import of raw material against the export of Tris (3,5-di-tert. Butyl 1-4-hydroxy-benzyl)- Isocyanurate (Kinox 34)

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Tris (3,5-di-tert. Butyl 1-4-hydroxy-benzyl)- Isocyanurate (Kinox 34)	1 kg	1. 2,6-Di Tern Butyl phenol	0.982 kg
		2. Paraformaldehyde	0.149 kg
		3. Isocyanuric Acid	0.204 kg
		4. Acetonitrile	0.321 kg

This issues with the approval of competent authority.



(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/7/2011-CH-II dated 17.11.2015

13/82
S-20 402

F. No.35011/329/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of M/s RA Chem Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/148/AM-16/DES-3/174 dated the 18/06/15 vide which application from M/s. RA Chem Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Zileutin Tablets**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended.
1.	Zileuton	600 mg/tablet

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

B/82

Sl. No. 4 & 6

F. No.35011/358/2014-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the January, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Cadila Healthcare Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/237/AM-15/DES-3/247 dated the 13/05/14 vide which application from M/s. Cadila Healthcare Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Buspirone Hydrochloride Tablets USP 5mg, 10mg 15mg and 30mg**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms proposed for 1 No. Tablets			
		5mg tablet	10mg tablet	15mg tablet	30mg tablet
1.	Buspirone Hydrochloride	5.1	10.2	15.30	30.6
2.	Lactose Monohydrate	48.833	97.667	146.50	293.0
3.	Microcrystalline Cellulose (Avicel PH 102)	16.667	33.33	50.0	100.00
4.	Sodium Starch Glycolate	3.0	6.0	9.0	18.00
5.	Colloidal Silicon Dioxide	0.750	1.50	2.25	4.50
6.	Magnesium Stearate	0.750	1.50	2.25	4.50
7.(a) to (k)	Packing Materials	Relevant, As per packing policy.			

This issues with the approval of Director (PI).

(Raj Kumar)
Under Secretary to the Government of India

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

13/82

Sl. 407

F. No.35011/570/2013-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the 24th December, 2013

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Cadila Healthcare Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/281/AM-14/DES-3/383 dated the 08/08/13 vide which application from M/s. Cadila Healthcare Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Potassium Citrate Extended Release Tablets**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	For Export of 1 Million No. Tablets.		
		5m Eq	10.0m Eq	15.0m Eq
1.	Potassium Citrate USP	550.8 kg	1101.60 kg	1652.40 kg
2.	Carnauba Wax (EZ-COAT CWM) NF	137.85	275.70	290.0
3 to 7.	Bottles and Caps	Relevant, as per packing policy.		

This issues with the approval of Director (Cost).

(Raj Kumar)
Under Secretary to the Government of India
PI-Norms

Directorate General of Foreign Trade,
Department of Commerce,
(Shri R.C. Meena, Dy. DGFT), Udyog Bhawan, New Delhi.

13/82
S.No 411

F. No.35011/500/2014-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the March, 2015

Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of M/s. Kopran Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/399/AM15/DES-3/352 dated the 23/07/14 vide which an application from M/s. Kopran Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Meropenem for Injection USP**. This department has examined the matter and the following comments are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Meropenem trihydrate Non-Sterile	0.987kg/kg

2. This issues with the approval of Director (PI).

(Barnali Khastgir)
Under Secretary to the Government of India
Phone- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

13/82

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F. No.35011/500/2014-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the March, 2015

Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of M/s. Kopran Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/399/AM15/DES-3/352 dated the 23/07/14 vide which an application from M/s. Kopran Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Meropenem for Injection USP**. This department has examined the matter and the following comments are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Meropenem trihydrate Non-Sterile	0.987kg/kg

2. This issues with the approval of Director (PI).

(Barnali Khastgir)
Under Secretary to the Government of India
Phone- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/149/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s FDC Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1209/AM-15/DES-3/1469 dated the 31/03/15 vide which application from M/s. FDC Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Chloramphenicol Eye Drops 0.5% w/v 10ml**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

Export Product

Chloramphenicol Eye Drops, 0.5% w/v, 10 ml vials

Import Recommended

1. Chloramphenicol ----- 0.0525 gm per 10 ml vial
2. LDPE granules ----- May be allowed as per packaging policy

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No. 14010/36 /2011-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

435
13/Am-16

435
13/Am-16

Subject: Advance Authorization application from M/s. KLJ Plasticizers Ltd. for the import of raw material against the export of KANATOL-1010 (DI- PROPYL HEPTYL PHTHALATE).

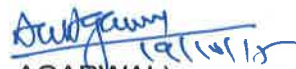
Advance Authorization No. 510394740 dated 29.6.2015
Advance Authorization No. 510393099 dated 5.2.2015
Advance Authorization No. 510392586 dated 26.12.2014
Advance Authorization No. 510394739 dated 29.6.2015

M/s. KLJ Plasticizers Ltd. have submitted present applications for the import of raw material against the export of KANATOL-1010(DI- PROPYL HEPTYL PHTHALATE).

The applications have been examined and the Department recommends the following norms for the present Advance Authorization applications.

1. Item of Export	Qty.	Item of Import	Qty
KANATOL-1010(DI-PROPYL HEPTYL PHTHALATE)	1 kg.	PROPYL HEPTANOL	0.746 kg.
		PHTHALIC ANHYDRIDE	0.350 kg.
		HM HDPE DRUMS	As per packing policy

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/36 /2011-CH-II dated 19.10.2015

F. No.35011/463/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

13/82
S.No 433

Udyog Bhawan,
New Delhi, the November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Clarion Drugs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/596/AM-16/DES-3/485 dated the 8/07/15 vide which application from M/s. Clarion Drugs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **3-Hydroxy Acetophenone (99% Assy. Value)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Acetophenone	1.61

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

13/82 438
F. No.35011/238/2013-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the 24th June, 2013

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of M/s. FDC Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/438/AM12/DES-3/1040 dated the 22/03/13 vide which an application from M/s. FDC Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Gentamicin Ear/Eye Drops of 10 ml**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

Export Product

Gentamicin Ear/Eye Drops, 0.3% w/v, 10 ml vials -----25,0000 vials.

Import Recommended

Gentamicin Sulphate ----- 5.73 kg

2. This issues with the approval of Director (Cost).

(Raj Kumar)
Under Secretary, to the Government of India
PI-Norms

Directorate General of Foreign Trade,
Department of Commerce,
(Mrs. Lalita Maini, FTDO), Udyog Bhawan, New Delhi.

F. No.35011/352/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

13/82
J.No 439,440,442

Udyog Bhawan,
New Delhi, the November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s FDC Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/558/AM-16/DES-3/242 dated the 30/06/15 vide which application from M/s. FDC Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Brimonidine Eye Drops 5 ml**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended.
1.	Brimonidine L-Tartrate	0.0105gm/vial
	<u>Or</u>	1.05gm/100 vial

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/149/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

13/82
S.No 441

Udyog Bhawan, New Delhi,
Dated the 11 September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s FDC Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1209/AM-15/DES-3/1469 dated the 31/03/15 vide which application from M/s. FDC Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Chloramphenicol Eye Drops 0.5% w/v 10ml**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

Export Product

Chloramphenicol Eye Drops, 0.5% w/v, 10 ml vials

Import Recommended

1. Chloramphenicol ----- 0.0525 gm per 10 ml vial
2. LDPE granules ----- May be allowed as per packaging policy

Bhantia
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/66/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 16 September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Glenmark Generics Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1437/AM-15/DES-3/1191 dated the 26/02/15 vide which application from M/s. Glenmark Generics Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Ciclopirox Gel 0.77% (Pack 30 gms)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended.
1.	Ciclopirox USP	235.6mg/30gm pack
		<u>Or</u> 353.0mg/45gm pack
		<u>Or</u> 785.0mg/100gm pack


(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

13/82

g.no 448

F. No.35011/67/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Glenmark Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1441/AM-15/DES-3/1192 dated the 26/02/15 vide which application from M/s. Glenmark Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Momate Aznasal Spray/Mometasone Furoate & Azelastine Hcl Nasal Spray**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended.
1.	Mometasone Furoate	7.5 mg/pack
2.	Azelastine Hydrochloride	21.42 mg/pack

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/415/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

13/82
8.20 454

Udyog Bhawan, New Delhi,
Dated the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Polydrug Labs Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/208/AM-16/DES-3/311 dated the 02/07/15 vide which application from M/s. Polydrug Labs Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Metoprolol Base**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	4-Methoxy Ethyl Phenol	0.665
2.	Epichlorohydrin	0.52
3.	Methyl Isopropyl Amine	0.509

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

13/82

491, 464

F. No.35011/228/2013-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the 03th July, 2013

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of M/s. Alta Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1081/AM13/DES-3/1218 dated the 26/02/13 vide which an application from M/s. Alta Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Sodium Salicylate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Salicylic Acid	0.88

2. This issues with the approval of Director (Cost).

(Raj Kumar)
Under Secretary to the Government of India
PI-Norms

Directorate General of Foreign Trade,
Department of Commerce,
(Mrs. Lalita Maini, FTDO), Udyog Bhawan, New Delhi.

F. No.35011/798/2013-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the September, 2014

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of M/s Vasudha Pharma Chem Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/609/AM-14/DES-3/880 dated the 07/11/13 vide which application from M/s. Vasudha Pharma Chem Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **2-Butyl-1H-Imidazole-4-Carboxaldehyde (or) 2-Butyl-1H-Imidazole-5-Carbaldehyde (or) 2-Butyl-4-Formyl Imidazole**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	2(n-Butyl)-4-Chloro-5-Formyl Imidazole	1.45
2.	Methanol	4.52
3.	Chloroform	0.90
4.	Activated carbon	0.100

This issues with the approval of Director (Cost).

(Raj Kumar)
Under Secretary to the Government of India
PI-Norms

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

13/92

F. No.35011/504/2012-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

S.No 469, 477

Udyog Bhawan,
New Delhi, the 18th October, 2012.

Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009- 14 Case
of M/s Cipla Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/389/AM13/DES-3/577 dated the 31/07/12 vide which an application from M/s Cipla Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Potassium Chloride Extended Release Capsules 600mg/Potassium Chlor ER Casps USP 600mg (Pack Size 100 Capssules**. This department has examined the matter and the following comments are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	For Export of 1 No.Capsules	
		600 mg Caps	750 mg Caps
1.	Potassium Chloride USP	612.0 mg	765.0 mg
2.	Citric Acid (Monohydrate USP)	8.0	10.0
3.	Dibutyl Sebacate NF	9.6	12.0
4.	Ethanol USP 99.9%	2.62 ml	2.62 ml
5. to 9.	Packing Matrial	Relevant, As per packing policy.	

2. This issues with the approval of Director (Cost).

(N.N.Ahuja)
Section Officer
PI-Norms

Directorate General of Foreign Trade,
Department of Commerce,
(Mrs. Lalita Maini, FTDO),
Udyog Bhawan, New Delhi.

13/82

470

F. No.35011/141/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Morepen Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1478/AM-15/DES-3/1318 dated the 05/03/15 vide which application from M/s. Morepen Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Atorvastatin Calcium**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	4-Fluoro-Alpha-[2-Methyl-1-Oxopropyl]-Gamma-Oxo-N-Beta-Diphenyl Benzene Butanamide	0.994
2.	(2R-Cis)-1,1-Dimethylethyl-6-Cyanomethyl-2,2-Dimethyl-1,3-Dioxane-4-Acetate	0.708
3.	Methylene Chloride	4.354
4.	Diisopropyl Ether	3.791

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

13/82

F. No.35011/505/2012-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

5.20 674

Udyog Bhawan,
New Delhi, the 18th October, 2012.

Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009- 14 Case of M/s Cipla Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/416/AM13/DES-3/587 dated the 31/07/12 vide which an application from M/s Cipla Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Travoprost 0.004%/Travoprost Ophthalmic Solution 0.004%**. This department has examined the matter and the following comments are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

**Travoprost --- 105mg/1000 vials of 2.5ml.
& 210 mg/1000 vials of 5.0 ml**

2. This issues with the approval of Director (Cost).

(N.N.Ahuja)
Section Officer
PI-Norms

Directorate General of Foreign Trade,
Department of Commerce,
(Mrs. Lalita Maini, FTDO),
Udyog Bhawan, New Delhi.

13/82

F. No.35011/649/2014-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

g.no 495

Udyog Bhawan,
New Delhi, the May, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of M/s Alchymars ICM SM Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/845/AM-15/DES-3/806 dated the 19/11/14 vide which application from M/s. Alchymars ICM SM Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Clindamycin Hydrochloride Active Pharmaceutical Ingredient**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended.
1.	Lincomycin Hydrochloride	1.222 BOU/kg

2. This issues with the approval of Director (PI).

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

13/82

Sl. 502

F. No.35011/496/2013-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the 21st November, 2013

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of M/s Arihantanam Lifecare Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/49/AM14/DES-3/180 dated the 17/05/13 vide which application from M/s. Arihantanam Lifecare Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Lumefantrine**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	(Dibutylamine Methyl)-2,7-Dichloro-4-Fluoren Methanol (DBA)	0.8693

This issues with the approval of Director (Cost).

(Raj Kumar)
Under Secretary to the Government of India
PI-Norms

Directorate General of Foreign Trade,
Department of Commerce,
(Shri R.C. Meena, Dy. DGFT),
Udyog Bhawan, New Delhi.

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S.No.5/0

F. No.35011/226/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s G.G. Chemicals & Pharma Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1486/AM-15/DES-3/1369 dated the 10/03/15 vide which application from M/s. G.G. Chemicals & Pharma Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Amoxycillin Trihydrate Through 6 APA Enzymatic Route**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	6-Amino Penicillanic Acid (6-APA)	0.568
2.	D(-)P-Hydroxy Phenyl Glycine Base	0.4687

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

13/AM-16

Sl. 540

F. No.35011/412/2014-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan,
New Delhi, the 21st January, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Ranbaxy Laboratories Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/50/274/AM-15/DES-3/432 dated the 30/07/14 vide which application from M/s Ranbaxy Laboratories Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Volini Gel 30 gm tube**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

Export Item	Import Item	Qty. Recommended
Volini Gel 30 gm tube (each tube containing equivalent to 1.5 gm of Racementhol)	Racementhol BP	1.53 gm

2. This issues with the approval of Director (Pharma Industry)

(Raj Kumar)
Under Secretary to the Government of India
Phone:-23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. Clean Science and Technology Pvt. Ltd. for the import of raw material against the export of Anisole (Purity 99.5% Minimum)

Ref: U.O. No. 01/82/050/1082/AM15/DES-III/1114 dated 19.1.2015

M/s. Clean Science and Technology Pvt. Ltd. have submitted present applications for the import of raw material against the export Anisole (Purity 99.5% Minimum)

The application have been examined based on the addition information furnish by the firm. The Department recommends the following norms for the present Advance Authorization application.

Item of Export	Qty.	Item of Import	Qty
Anisole (Purity 99.5% Minimum)	1 kg.	1. Anisole (Purity 93% Maximum)	1.10 kg

This issues with the approval of competent authority.

A.K. Agarwal
22/6/15
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/3/2012-CH-II dated 22.6.2015

Shri G.S.
22/6/15

13/82
GPO 562

F. No.35011/249/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Lake Chemicals Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/547/AM-15/DES-3/59 dated the 14/05/15 vide which application from M/s. Lake Chemicals Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **8-Chloro-6-(2-Fluorophenyl)-1-Methyl-3A, 4-Dihydro-3H-Imidazo[1,5-A] [1,4] Benzodiazepine**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	2-Aminomethy-7-Chloro-2,3-Dihydro-5(2-Fluorophenyl)1H-1,4-Benzodiazepine Dimaleate	2.52
2.	Triethyl Ortho Acetate	0.90

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/634/2014-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

13/82
S.No 568

Udyog Bhawan,
New Delhi, the May, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Divi's Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1070/AM-15/DES-3/924 dated the 26/12/14 vide which application from M/s. Divi's Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **(Z)-2-(2,3-Dichlorophenyl)-2-Liquid (Guanidinoimino) Acetonitrile**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Amino Guanidine Bi Carbonate	1.06
2.	Acetonitrile	2.02
3.	2,3-Dichloro Benzoyl Cyanide	1.23

2. This issues with the approval of Director (PI).

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

13/82
8.20587

F. No.35011/133/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 11 September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Divi's Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1349/AM-15/DES-3/1283 dated the 04/03/15 vide which application from M/s. Divi's Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **B-Wing (L-Valine Cyclic Urea)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	L-Valine	1.837
2.	Acrylonitrile	0.95
3.	Methyl Chloro Formate	2.25
4.	Caustic Potash Flakes	4.055

B. Khastgir
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi